

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH AT KOLKATA**

**ORIGINAL APPLICATION NO. 37/ 2025**

IN THE MATTER OF: -

Subrata Mullick

...Applicant

Versus

MOEF &Ors

... Respondent(s)

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Kolkata

Respondent No.1

Date: <sup>H</sup>27 August, 2025

*Amrita Pandey*

Through

Amrita Pandey  
Advocate

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH AT KOLKATA**

**BEFORE THE NOTARY PUBLIC ORIGINAL APPLICATION NO. 37/ 2025  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS**

SL. NO. 481  
12025



IN THE MATTER OF: -

Subrata Mullick  
...Applicant

Versus

MOEF &Ors  
... Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.01, MINISTRY OF  
ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**MOST RESPECTFULLY SHOWETH: -**

I, Shri Sujoy Dutta, son of Shri Samir Dutta, aged about 44 years, presently working as 'Assistant Commissioner of Forestry' at the Sub Office Kolkata of Bhubaneswar Regional Office under the Ministry of Environment, Forest and Climate Change, having its office at IB-198, Sector- III, Salt Lake City, Kolkata - 700 106, the deponent herein does hereby solemnly affirm and state on oath as under: -

1. That I am duly authorized and competent to swear the present reply affidavit on behalf of Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEFCC).
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.
4. That the present application has been filed alleging encroachment of forest land admeasuring 6.587 acres at Mouza- Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, West

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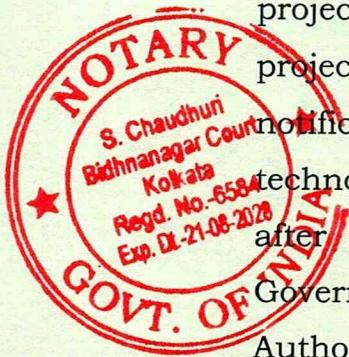
Bengal, by SPS Steels Rolling Mills Ltd., in gross violation of the Forest (Conservation) Act, 1980, and the Environment (Protection) Act, 1986. The relief sought by the applicant in the Original Application is the protection and preservation of the forest land allegedly encroached upon by the said industry.

5. That it is humbly submitted that the Answering Respondent in exercise of the powers conferred by Section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, had notified the Environment Impact Assessment Notification, 2006 on 14.09.2006. A Copy of S.O.1533 (E) dated 14.09.2006 is annexed as Annexure-1.

6. That under the provision of the Environment Impact Assessment Notification (hereinafter referred to as EIA), 2006, construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the schedule annexed to the said notification entailing capacity addition with change in process and/ or technology shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or by the State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA), as the case may be. It is submitted that, the Central Government under sub Section (3) of section 3 of the Environment Protection Act, 1986 in accordance with the procedures specified in the EIA Notification, 2006, duly constitutes SEIAA.

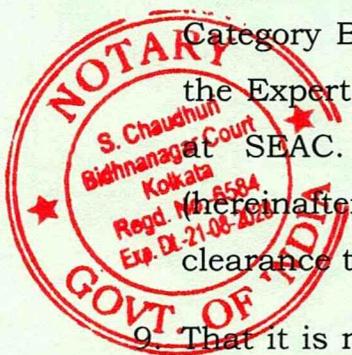
7. That the EIA Notification, 2006 in Paragraph 7, stipulates four stages in the process of obtaining Environmental Clearance. Stage (1) is screening wherein the Expert Appraisal Committee ((hereinafter referred to as "EAC") or the State Expert Appraisal Committee (hereinafter referred to as "SEAC") takes the decision whether or not Environmental Impact Assessment Report has to be prepared for the proposed projects. Stage (2) is Scoping wherein the EAC for category 'A' projects and the SEAC for category 'B' projects determines detailed and comprehensive ToR addressing all relevant environmental concern for the preparation of an EIA/EMP Report in respect of the proposed project or activity for which the prior environmental clearance is sought. Stage (3) relates to Public Consultation and has two components- (i) a public hearing, which is conducted by the concerned State Pollution Control Board, in coordination with District Authority, at the project site or in its close

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proximity, explaining all possible environment impacts and measures proposed in EMP and (ii) obtaining written responses from other concerned persons who have a plausible stake in the environment aspects of the project or activity. The EIA Notification 2006 clearly outlines procedure for conduct of Public hearing, including its supervision and presiding process. Lastly, Stage (4) relates to Appraisal of the Project wherein the detailed scrutiny by the EAC or the SEAC of the application and other documents like the Final EIA Report and outcome of public consultations relating including public hearing proceedings, submitted by the Project Proponent to regulatory authority concerned for grant of environment clearance is conducted.

8. That it is respectfully submitted that EIA Notification, 2006 has decentralized the environmental clearance process by categorizing the developmental projects in two categories, i.e., Category 'A' project and Category B. The 'Category 'A' projects are appraised at Central level by the Expert Appraisal Committee and Category 'B' projects are appraised at SEAC. State Level Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") and SEAC are constituted to provide clearance to Category B projects.



9. That it is most respectfully submitted that under Schedule- I to the EIA Notification, 2006 relating to the list of projects requiring Environmental Clearance from the Central Government, Metallurgical industries (ferrous & non-ferrous) comes within the purview of entry 3 (a), and at the time of seeking EC, the following stipulations were in force: -

	Project or Activity	Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & nonferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing industry ≥ 200TPD c) Secondary	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i) All toxic and	General Condition shall apply. Note: (i)The recycling industrial units registered under the HSM Rules are exempted. (ii)In case of secondary metallurgical processing

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	metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	heavy metal producing units <20,000 tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	industrial units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.
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10. That the brief background of the project submitted by Project Proponent during the Environmental Appraisal is as follows:

- i. The Project Proponent (PP), SPS Steels Rolling Mills Limited, was initially accorded Consent to Establish from West Bengal Pollution Control Board vide Memo No. 3014(1-5)-2N-30/2003 dated 27.06.2003 and Memo No. 1614 202/WPB/SEE(KO)-GEN/2004 dated 11.08.2004. It is pertinent to note that the EC was not obtained for the project under 1994 notification as the total project cost was Rs. 12 Crores only Further, the requirement under the EIA Notification, 2006 was also inapplicable, as it was started before EIA Notification, 2006 came into existence.
- ii. Subsequently, the PP was taken over by Shakambhari group after receiving approval from the Kolkata bench of National Company Law Tribunal (NCLT) and process of acquisition was completed on 11th April 2019. A fresh CTO was accorded by WBPCB valid up to 30.09.2023.

11. That the PP, SPS Steels Rolling Mills Ltd has made an online application vide proposal no. IA/WB/IND1/254615/2003 dated

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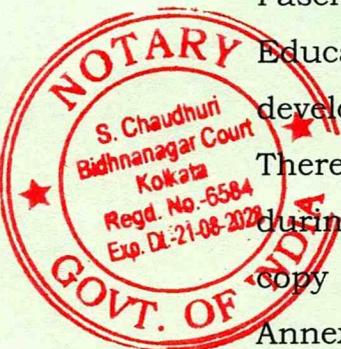
06.07.2022 along with copy of EIA/EMP Report, Form - 2 and Certified EC Compliance Report seeking EC under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level. It is further submitted that the project in question was accorded specific Term of Reference (hereinafter referred to as "TOR") in addition to Standards ToRs. A copy of ToR letter dated 20.08.2020 has been annexed as Annexure -2

12. It is submitted that the Public hearing (hereinafter referred as PH) was duly notified in three Newspapers namely "Millennium Post", "Aajkaal" "Sanmarg" dated 02.09.2021 and 03.09.2021 in accordance with the statutory provisions. The PH was conducted by the State Pollution Control Board on 05.10.2021 at Desbandhu Bhawan, D.S.P. Steel City, B-Zone Health Centre, Durgapur 713205, Dist-Paschim Bardhaman, West Bengal. The Ministry had appraised and deliberated the PH related aspects based on the PH proceedings forwarded by the SPCB. The PH was presided by Additional District Magistrate (L & LR), Paschim Bardhaman, wherein major issues such as Local Employment, Education & Health facilities, Pollution mitigation measures, Skill development, Road & Infrastructure Development, etc. were raised. Thereafter EAC in its 10<sup>th</sup> meeting, in detail deliberated the issues raised during the public hearing, along with the action plan to address it. A copy of Public hearing letter dated 5.07.2022 has been annexed as Annexure -3.

13. It is further submitted that the project in question was considered in 10<sup>th</sup> meeting of the EAC for Industry-I sector held on 01<sup>st</sup> - 03<sup>rd</sup> August, 2022 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the EC. A copy of Minutes of 10<sup>th</sup> meeting of the EAC for Industry-I sector held on 01<sup>st</sup> - 03<sup>rd</sup> August, 2022 and EC letter dated 01.09.2022 are annexed as Annexure R/4 and Annexure-5 respectively.

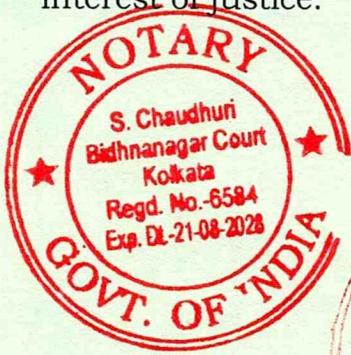
14. It is humbly submitted that the information submitted by the PP through an online application vide proposal no. IA/WB/IND1/254615/2003 dated 06.07.2022 along with copy of

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EIA/EMP Report, Form - 2 and Certified EC Compliance Report, stated that there is no forest land involved in the plant site. Further, it was also submitted that no reserve forest land exists within a 10 km radius of the plant site.

15. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/ directions as the Hon'ble Tribunal may deem fit and appropriate in the interest of justice.



*Sujoy Dutta*

**DEPONENT**



**VERIFICATION**

Verified at Kolkata on this 27 day of August, 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

*ew*  
**S. CHAUDHURI**  
**★ NOTARY ★**  
**GOVT. OF INDIA**  
**Regd. No.-6584/08**  
**Bidhannagar Court**  
**Dist.-North 24 Pgs**

*Sujoy Dutta*

**DEPONENT**

**27 AUG 2025**

रजिस्ट्री सं. डी. एल.-33004/99

REGD. NO. D. L.-33004/99



# भारत का राजपत्र

## The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
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नई दिल्ली, बृहस्पतिवार, सितम्बर 14, 2006/भाद्र 23, 1928  
NEW DELHI, THURSDAY, SEPTEMBER 14, 2006/BHADRA 23, 1928

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केन्द्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मंत्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में, नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके सक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिषेध अधिरोपित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का0आ10 सं0 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और ऊपर उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केन्द्रीय सरकार ने सम्यक् रूप से विचार कर लिया है ।



अतः, अब केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और अधिसूचना सं० का.आ. 60(अ), तारीख 27 जनवरी, 1994 को उन बातों के सिवाए अधिकांश करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, यह निर्देश देती है कि इसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केन्द्रीय सरकार द्वारा या इस अधिसूचना में इसमें इसके पश्चात् विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 के

<sup>1</sup> भारत का राज्यक्षेत्रीय सागर खंड और अन्य अधिक जोन सम्मिलित है।

अधीन केन्द्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा।

## 2. पूर्व पर्यावरणीय अनापत्ति की अपेक्षाएं (ई.सी.) :-

निम्नलिखित परियोजनाओं या क्रियाकलापों के लिए, परियोजना प्रबंधन द्वारा भूमि को अभिप्राप्त करने के सिवाय, कोई संनिर्माण कार्य या भूमि तैयार करने से पूर्व उक्त अनुसूची में प्रवर्ग 'ख' के अंतर्गत आने वाले विषयों के लिए संबंधित विनियामक प्राधिकरण से, जिसे अनुसूची में 'क' के अंतर्गत आने वाले विषयों के लिए इसमें इसके पश्चात् केन्द्रीय सरकार में पर्यावरण और वन मंत्रालय कहा गया है, और राज्य स्तर पर राज्य पर्यावरण समाघात निर्धारण प्राधिकरण कहा गया है, पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी जब परियोजना या क्रियाकलाप आरंभ किया जाता है।

- (i) इस अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाएं या क्रियाकलाप ;
- (ii) इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का, संबंधित क्षेत्र के लिए अर्थात् परियोजनाओं या क्रियाकलापों के लिए जो विस्तार या आधुनिकीकरण के पश्चात् अनुसूची में दी गई अधिकतम सीमाओं को पार कर लेते हैं, क्षमता में परिवर्धन सहित विस्तार या आधुनिकीकरण ;
- (iii) विनिर्दिष्ट रेंज से परे अनुसूची में सम्मिलित किसी विद्यमान विनिर्माणकर्ता यूनिट में उत्पाद मिश्रण में कोई परिवर्तन।

3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण :- (1) कोई राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, जिसे इसमें इसके पश्चात् एसईआईएए कहा गया है, केन्द्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित किया जाएगा जिसमें तीन सदस्य होंगे जिसके अंतर्गत एक अध्यक्ष और एक सदस्य-सचिव, राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन द्वारा नामनिर्देशित किए जाएंगे।

- (2) सदस्य-सचिव संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन का सेवारत अधिकारी होगा जो पर्यावरण विधियों से परिचित होगा ।
- (3) अन्य दो सदस्य या तो वृत्तिक या विशेषज्ञ होंगे जो इस अधिसूचना के परिशिष्ट VI में दी गई पात्रता कसौटी को पूरा करते हों ।
- (4) उम्र उपपैरा (3) में विनिर्दिष्ट सदस्यों में से एक सदस्य जो पर्यावरण समाघात निर्धारण प्रक्रिया में विशेषज्ञ हो, एसईआईएए का अध्यक्ष होगा ।
- (5) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन उपपैरा (3) से उपपैरा (4) में निर्दिष्ट सदस्यों और अध्यक्ष के नामों को केन्द्रीय सरकार को अग्रेषित करेगी और केन्द्रीय सरकार नामों के प्राप्ति की तारीख से तीस दिन के भीतर इस अधिसूचना के प्रयोजनों के लिए एसईआईएए को ए.ए. प्राधिकरण के रूप में गठित करेगी ।
- (6) गैर पदाधारी सदस्य और अध्यक्ष की (प्राधिकरण को केन्द्रीय सरकार द्वारा गठित करने वाली अधिसूचना के प्रकाशन की तारीख से) तीन वर्षों की नियत पदावधि होगी ।
- (7) एसईआईएए के सभी विनिश्चय एकमत से होंगे और किसी बैठक में लिए जाएंगे ।

#### 4. परियोजना और क्रियाकलापों का प्रवर्गीकरण :-

- (i) सभी परियोजनाएं या क्रियाकलाप मुख्यतः दो प्रवर्गों में प्रवर्गीकृत हैं- प्रवर्ग 'क' और प्रवर्ग 'ख' सक्षम समाघात की स्थानिक सीमा और मानव स्वास्थ्य और प्राकृतिक तथा मानव निर्मित संसाधनों पर आधारित हैं ।
- (ii) अनुसूची में प्रवर्ग 'क' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण तथा उत्पाद मिश्रण में परिवर्तन सम्मिलित है, के लिए, इस अधिसूचना के प्रयोजनों के लिए केन्द्रीय सरकार द्वारा गठित की जाने वाली किसी विशेषज्ञ आंकलन समिति की सिफारिशों पर भारत सरकार में पर्यावरण और वन मंत्रालय से पूर्व पर्यावरण अनापत्ति अपेक्षित होगी ;
- (iii) अनुसूची में प्रवर्ग 'ख' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत पैरा 2 के उपपैरा (ii) में यथाविनिर्दिष्ट विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण या पैरा 2 के उपपैरा (iii) में यथाविनिर्दिष्ट उत्पाद मिश्रण में परिवर्तन भी हैं, किन्तु जिसमें वे सम्मिलित नहीं हैं जो अनुसूची में निश्चित की गई साधारण शर्तों को पूरा करते हैं, राज्य/संघ राज्यक्षेत्र पर्यावरण समाघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी । एसईआईएए का अपना विनिश्चय, इस इस अधिसूचना में गठित की जाने वाली किसी राज्य या संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समिति (एसईएसी) की सिफारिशों पर आधारित होगा । एसईआईएए सम्यक् रूप से गठित एसईआईएए या एसईएसी की अनुपस्थिति में, कोई प्रवर्ग 'ख' परियोजना प्रवर्ग 'क' परियोजना समझी जाएगी ;

5. **स्क्रीनिंग, विस्तारण और आंकलन समिति :-** केंद्रीय सरकार के स्तर पर वही विशेषज्ञ आंकलन समिति और राज्य या संघ राज्य स्तर पर राज्य विशेषज्ञ आंकलन समिति (जिन्हें इसमें इसके पश्चात् ईएसी और एसईएसी कहा गया है) क्रमशः प्रवर्ग 'क' और प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों की स्क्रीनिंग, विस्तारण और आंकलन करेगी। ईएसी और एसईएसी की प्रत्येक मास में कम से कम एक बार बैठक होगी।

- (क) ईएसी की संरचना परिशिष्ट VI में दी जाएगी। राज्य या संघ राज्यक्षेत्र स्तर पर एसईएसी का गठन संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से समान संरचना सहित गठन किया जाएगा।
- (ख) केंद्रीय सरकार, संबद्ध राज्य सरकार या संघ राज्यक्षेत्र प्रशासन की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक या अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेगी।
- (ग) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति तीन वर्ष की अवधि के लिए गठित की जाएगी।
- (घ) संबंधित विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति के प्राधिकृत सदस्य उस परियोजना या क्रियाकलाप के संबंध में जिसके लिए पूर्व पर्यावरणीय अनापत्ति मांगी गई है, को स्क्रीन करने या विस्तार करने या आंकलन के प्रयोजनों के लिए आवेदक को जो निरीक्षण के लिए आवश्यक सुविधाएं देगा, कम से कम सात दिन की पूर्व सूचना देगा।
- (ङ) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति संयुक्त दायित्व के सिद्धांत पर कृत्य करेगी। अध्यक्ष प्रत्येक मामले में सहमति बनाने का प्रयास करेगा और सहमति नहीं बन पाती है तो बहुमत का विचार माना जाएगा।

6. **पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन (ईसी) :-** सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन, परियोजना और/या क्रियाकलापों के लिए, जिससे आवेदन संबंधित है, आवेदक द्वारा स्थल पर किसी सन्निर्माण क्रियाकलाप या भूमि की तैयारी के प्रारंभ के पूर्व, पूर्वक्षित स्थल (स्थलों) की पहचान के पश्चात् परिशिष्ट 2 दिखाना है, यदि लागू हों, इससे संलग्न प्ररूप 1 और अनुपूरक प्ररूप 1क में किया जाएगा। आवेदक, उसके सिवाय, सन्निर्माण परियोजनाओं या क्रियाकलापों (अनुसूची की मद 8) के मामले में प्ररूप 1 और अनुपूरक प्ररूप 1क के अतिरिक्त पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति, पूर्व साध्यता रिपोर्ट के स्थान पर धारणा योजना की एक प्रति आवेदन के साथ पेश करेगा।

7. (i) **नई परियोजनाओं के लिए पूर्व पर्यावरणीय अनापत्ति (ईसी) प्रक्रिया के प्रक्रम :-** नई परियोजनाओं के लिए पर्यावरणीय अनापत्ति प्रक्रिया में अधिकतम चार प्रक्रम समाविष्ट होंगे, जिनमें से सभी इस अधिसूचना में नीचे ब्यथापर्यवर्णित विशिष्ट मामलों में लागू नहीं होंगे, ये चार प्रक्रम श्रृंखलाबद्ध क्रम में होंगे :-

- प्रक्रम (1) स्क्रीनिंग (केवल प्रवर्ग 'ख' परियोजनाओं और क्रियाकलापों के लिए)
- प्रक्रम (2) विस्तारण
- प्रक्रम (3) लोक परामर्श
- प्रक्रम (4) आंकलन

#### I. प्रक्रम (1) - स्क्रीनिंग :

प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों के मामले में, यह प्रक्रम परियोजना की प्रकृति और अवस्थिति विनिर्देश पर आधारित पर्यावरणीय अनापत्ति मंजूर करने से पूर्व उसके आंकलन के लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए यह अवधारण करने के लिए कि परियोजना या क्रियाकलाप के लिए आगे पर्यावरणीय अध्ययन करना अपेक्षित है या नहीं संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति (एसईएसी) द्वारा प्रक्रम 1 में पूर्व पर्यावरणीय अनापत्ति मांगने के लिए किसी आवेदन की संवीक्षा होगी। कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट की अपेक्षा करने वाली परियोजनाओं को प्रवर्ग "ख1" कहा जाएगा और शेष परियोजनाओं को प्रवर्ग "ख2" कहा जाएगा और उसके लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट अपेक्षित नहीं होगी। मद 8ख के सिवाय परियोजनाओं के ख 1 या ख2 में प्रवर्गीकरण के लिए पर्यावरण और वन मंत्रालय समय-समय पर समुचित मार्गदर्शक सिद्धांत जारी करेगा।

#### II. प्रक्रम (2) विस्तारण :

(i) उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा प्रवर्ग 'क' परियोजनाओं या क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति, और प्रवर्ग 'ख1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार और/या आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के विस्तार, सौंपे जाने वाले विस्तृत और व्यापक कार्य अवधारित करने के लिए, उस परियोजना या क्रियाकलाप के संबंध में कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए सभी सुसंगत पर्यावरणीय समुत्थानों को, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, आवेदन सम्मिलित हैं। विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति विहित आवेदन प्रक्रम 1/प्रक्रम 1क में दी गई जानकारी के आधार पर सौंपे जाने वाले कार्य अवधारित करेगी, जिसके अंतर्गत आवेदक द्वारा सौंपे जाने वाले प्रस्थापित कार्य, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी सब ग्रुप द्वारा देखा गया कोई स्थल, यदि विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए सौंपे जाने वाले कार्य और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हो, सम्मिलित हैं। अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/वाणिज्यिक काम्लेक्स/आवासन) के लिए विस्तार अपेक्षित नहीं होगा और उनका आंकलन प्रक्रम 1/प्रक्रम 1क और धारणा योजना के आधार पर किया जाएगा।

(ii) सौंपे गए कृत्यों को प्ररूप 1 की प्राप्ति के साठ दिनों के भीतर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवेदक को प्रेषित किया जाएगा। अनुसूची के प्रवर्ग क हाइड्रोक्लेक्ट्रिक परियोजना मद 1 (ग) (i) के मामले में सौंपे गए कृत्यों को पूर्व संनिर्माण क्रियाकलापों के लिए अनापत्ति सहित प्रेषित किया जाएगा। यदि सौंपे गए कृत्यों को अंतिम रूप नहीं दिया गया है और प्ररूप 1 की प्राप्ति के साठ दिनों के भीतर आवेदक को प्रेषित किया जाता है तो आवेदक द्वारा सुझाए गए सौंपे जाने वाले कृत्य ईआईए अध्ययन के लिए अनुमोदित, अंतिम सौंपे गए कृत्यों के रूप में समझे जाएंगे। अनुमोदित सौंपे गए कृत्य, पर्यावरण और वन मंत्रालय तथा संबंधित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण के लिए वेबसाइट पर प्रदर्शित किए जाएंगे।

(iii) इसी प्रक्रम पर संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिश पर संबंधित विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति के लिए आवेदनों को नामंजूर किया जा सकेगा। ऐसे नामंजूर किए जाने की दशा में, विनिश्चय को उसके कारणों सहित आवेदक को, आवेदन की प्राप्ति के साठ दिनों के भीतर लिखित में संसूचित किया जाएगा।

### III प्रक्रम (3) लोक परामर्श

(i) “लोक परामर्श” उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा स्थानीय प्रभावी व्यक्तियों और ऐसे अन्य व्यक्तियों की चिंताओं को, जिनका परियोजना या क्रियाकलापों के पर्यावरणीय समाघातों में न्यायसंगत आधार है, समुचित रूप में अभिकल्पित परियोजना या क्रियाकलाप में संबंधित सभी सामग्री को ध्यान में रखते हुए सुनिश्चित किया जाएगा। सभी प्रवर्ग “क” और प्रवर्ग “ख1” परियोजनाएं या क्रियाकलाप निम्नलिखित के सिवाय लोक परामर्श करेंगे :-

(क) सिंचाई परियोजनाओं का आधुनिकीकरण (अनुसूची की मद 1(ग) (ii))।

(ख) संबंधित प्राधिकारियों द्वारा अनुमोदित औद्योगिक संपदाओं या पार्कों के भीतर अवस्थित सभी परियोजनाएं या क्रियाकलाप (अनुसूची की मद 7(ग)) और जिन्हें ऐसे अनुमोदन में अननुज्ञात नहीं किया जाता है।

(ग) सड़कों और राजमार्गों का विस्तार (अनुसूची की मद 7(घ)) जिनमें भूमि का कोई और अर्जन अंतर्वलित नहीं है।

(घ) सभी भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और नगरीय योजनाएं (मद 8)।

(ङ) सभी प्रवर्ग ख 2 परियोजनाएं और क्रियाकलाप।

(च) केन्द्रीय सरकार द्वारा यथा अवधारित राष्ट्रीय रक्षा और सुरक्षा से संबंधित सभी परियोजनाएं और क्रियाकलाप या जिसमें अन्ध युक्तगत विचार अंतर्वलित हैं।

(ii) लोक परामर्श में साधारणतया दो घटक समाविष्ट होंगे :-

(क) स्थानीय प्रभावित व्यक्तियों की चिंताओं को सुनिश्चित करने के लिए परिशिष्ट 4 में विहित रीति में की जाने वाली स्थल पर या उसके निकट परिसर में जिला वार कोई लोक सुनवाई ;

(ख) परियोजना या क्रियाकलाप के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रतिक्रियाएं प्राप्त करना।

(iii) स्थल (स्थलों) पर या उसके निकट परिसर में सभी मामलों में लोक सुनवाई विनिर्दिष्ट रीति में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा की जाएगी और कार्यवाहियों को आवेदक से प्राप्त अनुरोध के पैंतालीस दिनों के भीतर संबंधित विनियामक प्राधिकरण को अग्रेषित किया जाएगा।

(iv) यदि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई नहीं करती है और लोक सुनवाई को विनिर्दिष्ट अवधि के भीतर पूरी नहीं करती है और/या लोक सुनवाई की कार्यवाहियां को विहित अवधि के भीतर यथाउपयुक्त संबंधित विनियामक प्राधिकरण को प्रेषित नहीं करती है तो विनियामक प्राधिकरण अन्य लोक अभिकरण या प्राधिकरण को, जो विनियामक प्राधिकरण का अधीनस्थ नहीं है, प्रक्रिया को पैंतालीस दिनों की और अवधि के भीतर पूरा करने के लिए लगाएगी।

(v) यदि उम्र उपपैरा (iii) के अधीन नामनिर्दिष्ट लोक अभिकरण या प्राधिकरण, संबंधित विनियामक प्राधिकरण को यह रिपोर्ट करता है, कि स्थानीय अवस्थिति के कारण लोक सुनवाई करना संभव नहीं है, तो किसी रीति में स्पष्ट रूप से अभिव्यक्त किए जाने वाले संबंधित स्थानीय व्यक्तियों के विचारों का समर्थन करेंगे। वह उस तथ्य की रिपोर्ट संबंधित विनियामक प्राधिकरण को ब्यौरेवार देगा जो रिपोर्ट पर और अन्य विश्वसनीय सूचना पर सम्यक् रूप से विचार करने के पश्चात्, जिसका लोक परामर्श के लिए विनिश्चय किया गया है, उस दशा में जिसे लोक सुनवाई में सम्मिलित करने की आवश्यकता है, रिपोर्ट करेगा।

(vi) परियोजना या क्रियाकलापों के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रक्रिया अभिप्राप्त करने के लिए, संबंधित विनियामक प्राधिकरण और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, आवेदक द्वारा परिशिष्ट 3क में दिए गए प्ररूप में तैयार की गई संक्षिप्त ईआईए रिपोर्ट को उनके वेबसाइट पर देते हुए ऐसे संबंधित व्यक्तियों से लोक सुनवाई की व्यवस्था के लिए किसी लिखित अनुरोध की प्राप्ति के सात दिनों के भीतर प्रतिक्रियाएं प्राप्त करेंगी। गोपनीय सूचना, जिसके अंतर्गत प्रकट न करने योग्य या विधिक रूप से विशेषाधिकार प्राप्त सूचना, जिसमें बौद्धिक संपदा अधिकार अंतर्बलित हैं, आवेदन में विनिर्दिष्ट स्रोत, वेबसाइट पर नहीं रखे जाएंगे। संबंधित विनियामक प्राधिकरण, परियोजना या क्रियाकलाप की बाबत विस्तृत प्रचार को सुनिश्चित करने के लिए अन्य समुचित मीडिया का उपयोग भी कर सकेगा। विनियामक प्राधिकरण, तथापि लोक सुनवाई की तारीख तक निरीक्षण के लिए प्रारूप ईआईए रिपोर्ट किसी संबंधित व्यक्ति से, सामान्य कार्यालय घंटों के दौरान अधिसूचित स्थान पर किसी लिखित अनुरोध पर उपलब्ध कराएगा। इस लोक परामर्श प्रक्रिया के भाग के रूप में प्राप्त सभी प्रतिक्रियाएं शीघ्रतम उपलब्ध साधन से आवेदक को अग्रेषित की जाएंगी।

(vii) लोक परामर्श पूरा करने के पश्चात्, इस प्रक्रिया के दौरान अभिव्यक्त सभी सारवान पर्यावरणीय चिंताओं को संबोधित करेगा और प्रारूप ईआईए और ईएमपी में समुचित परिवर्तन करेगा। इस प्रकार तैयार की गई अंतिम ईआईए रिपोर्ट आवेदक के लिए संबंधित विनियामक प्राधिकरण को प्रस्तुत की जाएगी। आवेदक, लोक परामर्श के दौरान अभिव्यक्त की गई सभी चिंताओं को संबोधित करते हुए, प्रारूप ईआईए और ईएमपी की एक संक्षिप्त रिपोर्ट अनुकल्पतः प्रस्तुत करेगा।

#### IV प्रक्रम(4) - आंकलन :

(i) आंकलन से आवेदन और अन्य दस्तावेजों, ऐसे अंतिम ईआईए रिपोर्ट, लोक परामर्शों का निष्कर्ष, जिसके अंतर्गत लोक सुनवाई की कार्यवाहियां हैं, पर्यावरणीय अनापत्ति मंजूर करने के लिए संबंधित विनियामक प्राधिकरण को



आवेदक द्वारा प्रस्तुत की गई विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विस्तृत संवीक्षा अभिप्रेत है। यह आंकलन विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा किसी कार्यवाही को, जिसमें आवेदक को आवश्यक स्पष्टीकरण प्रस्तुत करने के लिए व्यक्तिगत रूप से या किसी प्राधिकृत प्रतिनिधि को आमंत्रित किया जाता है, एक पारदर्शी रीति में किया जाएगा। इस कार्यवाही के निष्कर्ष पर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति संबंधित विनियामक प्राधिकरण को निश्चित निबंधनों और शर्तों पर पूर्व पर्यावरणीय अनापत्ति मंजूर करने के लिए या पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन को नामंजूर करने के लिए उसके कारणों सहित स्पष्ट सिफारिशें करेंगी।

(ii) सभी परियोजनाओं या क्रियाकलापों का आंकलन जो लोक परामर्श के लिए अपेक्षित नहीं है या कोई पर्यावरण समाघात निर्धारण रिपोर्ट प्रस्तुत करना अपेक्षित नहीं है, जैसा लागू हो विहित आवेदन प्ररूप 1 और प्ररूप 1क के आधार पर उपलब्ध सभी अन्य सुसंगत विधिमान्य सूचना और दौर किए स्थल को, जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा ऐसा करना आवश्यक समझा जाता है, कार्यान्वित किया जाएगा।

(iii) किसी आवेदन का आंकलन, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट और अन्य दस्तावेजों की प्राप्ति या प्ररूप 1 या प्ररूप 1क के साठ दिनों के भीतर पूरा किया जाएगा, जहां लोक परामर्श आवश्यक नहीं है, वहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को सक्षम प्राधिकारी के समक्ष अगले पन्द्रह दिनों के भीतर अंतिम विनिश्चय के लिए रखा जाएगा। आंकलन की विहित प्रक्रिया परिशिष्ट V में दी गई है।

**7. (ii) विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति प्रक्रिया,-**

उस क्षमता के परे जिसके लिए इस अधिसूचना के अधीन पूर्व पर्यावरणीय अनापत्ति मंजूर की गई है, उत्पादन क्षमता में वृद्धि सहित या तो पट्टा क्षेत्र या खनन परियोजनाओं की दशा में उत्पादन क्षमता में वृद्धि सहित या इस अधिसूचना की अनुसूची में विहित अंतिम सीमा के परे कुल उत्पादन क्षमता में वृद्धि सहित विद्यमान यूनिट के आधुनिकीकरण के लिए, प्रक्रिया और/या प्रौद्योगिकी में परिवर्तन के माध्यम से या उत्पाद मिश्रण में किसी परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित करने वाले सभी आवेदन प्ररूप 1 में किए जाएंगे और उन पर संबंधित विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा साठ दिनों के भीतर विचार किया जाएगा, जो सम्यक् आवश्यक तत्परता से जिसके अंतर्गत ईआईए का तैयार किया जाना और लोक परामर्श भी है, विनिश्चय करेगी और आवेदन का तदनुसार पर्यावरणीय अनापत्ति मंजूर करने के लिए आंकलन किया जाएगा।

**8. पूर्व पर्यावरणीय अनापत्ति मंजूर किया जाना या उसको खारिज किया जाना,-**

(i) विनियामक प्राधिकरण, संबंधित ई ए सी या एस ई ए सी की सिफारिशों पर विचार करेगा और अपने विनिश्चय को आवेदक को विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालीस दिनों के भीतर प्रेषित करेगा या अन्य शब्दों में अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति के एक सौ पांच दिनों के भीतर प्रेषित करेगा और जहां पर्यावरणीय समाघात निर्धारण पूरे आवेदन की प्राप्ति के एक सौ पांच दिनों के भीतर अपेक्षित नहीं है वहां अपेक्षित दस्तावेज, नीचे उपबंधित के सिवाय प्रेषित करेगा।

(ii) विनियामक प्राधिकरण, सामान्यतः विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को स्वीकार करेगा। उन दशाओं में जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों से असहमत है, वहां विनियामक प्राधिकरण विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालिस दिनों के भीतर असहमति के कारणों का कथन करते हुए पुनर्विचार का अनुरोध करेगा। इस विनिश्चय की सूचना आवेदक को साथ-साथ प्रेषित की जाएगी। उसके पश्चात् विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति, विनियामक प्राधिकरण के संप्रेक्षणों पर विचार करेगी और उस पर अपने विचार साठ दिनों की और अवधि के भीतर पेश करेगी। विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति के विचारों को ध्यान में रखने के पश्चात् विनियामक प्राधिकरण का विनिश्चय अंतिम होगा और संबंधित विनियामक प्राधिकरण को अगले तीस-दिनों के भीतर आवेदक को प्रेषित किया जाएगा।

(iii) उस दशा में जहां विनियामक प्राधिकरण का विनिश्चय आवेदक को, उमर उपपैरा (i) या (ii) में, जहां लागू हो विनिर्दिष्ट अवधि के भीतर संसूचित नहीं किया जाता है, वहां आवेदक इस प्रकार अग्रसर हो सकेगा मानो मांगी गई पर्यावरण अनापत्ति मंजूर कर दी गई है या विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशों के निबंधनों में विनियामक प्राधिकरण द्वारा नामंजूर कर दी गई है।

(iv) उमर पैरा (i) और (ii) के अधीन, जहां लागू हो, विनियामक प्राधिकरण द्वारा विनिश्चय के लिए विनिर्दिष्ट अवधि के अवसान पर, विनियामक प्राधिकरण का विनिश्चय और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशें लोक दस्तावेज होंगे।

(v) अन्य विनियामक प्राधिकरणों से परियोजनाओं या क्रियाकलापों, या संबंधित विनियामक प्राधिकरण द्वारा स्क्रीनिंग, विस्तारण या आंकलन या विनिश्चय पूर्व पर्यावरण अनापत्ति के लिए आवेदनों की प्राप्ति के पूर्व तब तक अपेक्षित नहीं होगी जब तक या तो ऐसी अनापत्ति किसी विधि की अपेक्षा का आवश्यक तकनीकी कारणों से कोई श्रृंखलाबद्ध आधार न हो।

(vi) जान बूझ कर छिपाना और/या मिथ्या प्रस्तुतीकरण या भ्रामक सूचना या आंकड़े देना जो स्क्रीनिंग, विस्तारण या आंकलन या आवेदन पर विनिश्चय के लिए सारवान हो, आवेदन को नामंजूर किए जाने या उस आधार पर मंजूर की गई पूर्व पर्यावरणीय अनापत्ति के रद्दकरण के लिए दायी बनाएगी। किसी आवेदन को नामंजूर करना या इस आधार पर पहले मंजूर की गई किसी पूर्व पर्यावरणीय अनापत्ति के रद्दकरण का विनिश्चय विनियामक प्राधिकरण द्वारा आवेदक की व्यक्तिगत सुनवाई करने के पश्चात् किया जाएगा और उसमें नैसर्गिक न्याय के सिद्धांतों का पालन किया जाएगा।

#### 9. पर्यावरणीय अनापत्ति की विधिमान्यता,-

“पर्यावरणीय अनापत्ति की विधिमान्यता” से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा मंजूर की गई पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि वह उमर पैरा 7 के उपपैरा (iv) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजनाओं की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके के लिए पूर्व पर्यावरण अनापत्ति के लिए

आवेदक का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनुसूची की मद 1(ग)) की दशा में दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं और क्रियाकलापों की दशा में पांच वर्ष होगी। तथापि क्षेत्र विकास परियोजनाओं और नगरीय की दशा में (मद 8(ख)) विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जहां तक किसी विकासकर्ता के रूप में आवेदक का उत्तरदायित्व है। इस विधिमान्यता की अवधि को संबंधित विनियामक प्राधिकरण द्वारा पांच वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, परन्तु यह तब जब कि कोई आवेदन आवेदक द्वारा विनियामक प्राधिकरण को संनिर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्ररूप 1 और अनुपूरक प्ररूप 1क सहित विधिमान्य अवधि के भीतर किया जाता है। इस बाबत विनियामक प्राधिकरण, यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति से भी परामर्श कर सकेगा।

**10. पश्च पर्यावरणीय अनापत्ति को मानीटर करना,-**

(i) परियोजना प्रबंधन के लिए प्रत्येक कलेंडर वर्ष की 1 जून और 1 दिसंबर को संबंधित विनियामक प्राधिकरण को निश्चित पूर्व पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के संबंध में अनुपालन रिपोर्टों को अर्धवार्षिक रूप में हार्ड और साफ्ट प्रतियों में प्रस्तुत करना आज्ञापक होगा।

(ii) परियोजना प्रबंधन द्वारा प्रस्तुत की गई सभी ऐसी अनुपालन रिपोर्टें लोक दस्तावेज होंगी, उसकी प्रतियां संबंधित विनियामक प्राधिकरण को आवेदन पर किसी व्यक्ति को दी जाएंगी। ऐसी अंतिम अनुपालन रिपोर्टें संबंधित विनियामक प्राधिकरण की वेबसाइट पर भी दर्शित की जाएगी।

**11. पर्यावरणीय अनापत्ति की अंतरणीयता,-**

किसी आवेदक को किसी विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए मंजूर की गई कोई पूर्व पर्यावरणीय अनापत्ति अंतरक द्वारा या अंतरिकी द्वारा आवेदन पर परियोजना या क्रियाकलाप को करने के हकदार किसी अन्य विधिक व्यक्ति को अंतरक द्वारा लिखित "अनापत्ति सहित" जो इसकी विधिमान्यता की अवधि के दौरान संबंधित विनियामक प्राधिकरण द्वारा उन्हीं निबंधनों और शर्तों के अधीन पूर्व पर्यावरणीय अनापत्ति आरंभ में मंजूर की गई थी और उसी विधिमान्यता अवधि के लिए अंतरित की जा सकेगी। ऐसे मामलों में विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति को कोई निर्देश आवश्यक नहीं है।

**12. लंबित मामलों के निपटान तक ई.आई.ए. अधिसूचना का प्रवर्तन,-**

इस अधिसूचना के अंतिम प्रकाशन की तारीख से पर्यावरणीय समाघात निर्धारण की अधिसूचना सं० का.आ. 60(अ), तारीख 27 जनवरी, 1994 को, उन बातों के सिवाय, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने से लोप किया गया है, उस सीमा तक अधिक्रान्त किया जाता है कि पूर्व पर्यावरणीय अनापत्ति के लिए किए गए और इस अधिसूचना के अंतिम प्रकाशन की तारीख को लंबित सभी या कुछ प्रकार के आवेदनों को, परियोजनाओं या क्रियाकलापों को, उस सूची के सिवाय जिनमें अनुसूची 1 में पूर्व पर्यावरणीय अनापत्ति अपेक्षित है, इस अधिसूचना के किसी एक या सभी उपबंधों से छूट दे सकेगी या उक्त अधिसूचना के कुछ या सभी उपबंधों के प्रवर्तन को इस अधिसूचना के जारी करने की तारीख से एक वर्ष से अनधिक अवधि के लिए जारी रख सकेगी।

## अनुसूची

(पैरा 2 और 7 देखें)

पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाओं या क्रियाकलापों की सूची

क्र. सं.	परियोजना या क्रियाकलाप	अवसीमा सहित प्रवर्ग		शर्तें, यदि कोई हों
		क	ख	
1	<b>खनन, प्राकृतिक संसाधन का निष्कर्षण और विद्युत उत्पादन विनिर्दिष्ट उत्पादन क्षमता के लिए)</b>			
1	2	3	4	5
1(क)	खनिज का खनन	खनन पट्टा क्षेत्र का $\geq 50$ हे० किसी भी खनन क्षेत्र का ध्यान दिए बिना ऐस्बीस्टज खनन	$< 50$ हेक्टेयर $\geq 5$ हेक्टेयर खनन पट्टा क्षेत्र	साधारण शर्तें लागू होंगी टिप्पण खनिज पदार्थों के पूर्वक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ख)	अपतट और तटवर्ती तेल तथा गैस की खोज, विकास और उत्पादन	सभी परियोजनाएं	-	टिप्पण सार खोज सर्वेक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ग)	नदी घाटी परियोजनाएं	(i) $\geq 50$ मे०वा० जल विद्युत उत्पादन (ii) $\geq 10,000$ हे०खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे०वा० जल विद्युत उत्पादन (ii) $< 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्तें लागू होंगी
1(घ)	तापीय विद्युत संयंत्र	(कोयला लिग्नाइट और नेथ्रा गैस आधारित) $\geq 500$ मे.वा. $\geq 50$ मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन)	(कोयला/लिग्नाइट/नेथ्रा एवं गैस आधारित) $< 500$ मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन) $< 50$ मे.वा $\geq 5$ मे.वा.	साधारण शर्तें लागू होंगी
1(ङ)	आणविक विद्युत परियोजनाएं और आणविक ईंधन का प्रसंस्करण	सभी परियोजनाएं	-	
2	<b>प्राथमिक प्रसंस्करण</b>			
2(क)	कोयला धोवनशालाएं	$\geq 1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	$< 1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्तें लागू होंगी ( यदि खनन क्षेत्र के अंदर स्थित है तो प्रस्ताव का मूल्यांकन खनन प्रस्ताव के साथ किया जाना चाहिए)

2(ख)	खनिज सज्जीकरण	$\geq 0.1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	$< 0.1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्त लागू होगी अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ ही मूल्यांकन किया जाना चाहिए
3	<b>पदार्थ उत्पादन -</b>			
3(क)	धातुकर्म उद्योग (फेरस और गैर फेरस)	क) प्राथमिक धातुकर्म उद्योग सभी परियोजनाएं ख) स्पंज आयरन विनिर्माण $\geq 200$ टन पी डी ग) गौण धातु कर्म प्रसंस्करण उद्योग सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $\geq 20,000$ टन/ वार्षिक	स्पंज आयरन विनिर्माण $< 200$ टन पी डी गौण धातु कर्म प्रसंस्करण उद्योग 1) सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $< 20,000$ टन/ वार्षिक 2) अन्य सभी विषरहित गौण धातुकर्म प्रसंस्करण उद्योग $> 5000$ टन / वार्षिक	स्पंज आयरन विनिर्माण के लिए साधारण शर्त लागू होगी
3(ख)	सीमेंट संयंत्र	वार्षिक उत्पादन क्षमता $\geq 1.0$ मिलियन टन	वार्षिक उत्पादन क्षमता $< 1.0$ मिलियन टन यह सभी ग्राइंडिंग इकाइयों के लिए लागू है	साधारण शर्त लागू होगी
4	<b>पदार्थ प्रसंस्करण</b>			
4(क)	पेट्रोलिम रिफाइनिंग उद्योग	सभी परियोजनाएं	-	-
4(ख)	कोक भट्टी संयंत्र	$\geq 2,50,000$ टन वार्षिक	$< 2,50,000$ एवं $\geq 25,000$ टन वार्षिक	-
4(ग)	एस्बेस्टास मिलिंग और एस्बेस्टास आधारित उत्पाद	सभी परियोजनाएं	-	-
4(घ)	क्लोस्कार उद्योग,	उत्पादन क्षमता $\geq 300$ टन पी डी या अधिसूचित औद्योगिक क्षेत्र/संपदा से बाह्य अवस्थित इकाई	उत्पादन क्षमता $< 300$ टन पी डी और अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित इकाई	विनिर्दिष्ट शर्त लागू होगी किसी नए पारा प्रकोष्ठ आधारित संयंत्र को अनुज्ञा नहीं दी जाएगी और इस अधिसूचना द्वारा झिल्लीमय प्रकोष्ठ प्रौद्योगिकी में परिवर्तन करने वाली विद्यमान इकाई को छूट प्राप्त है।

4	सोडा भस्म उद्योग	सभी परियोजनाएं	-	-
4(ब)	घमड़ा/त्वचा/खाल प्रसंस्करण उद्योग	औद्योगिक क्षेत्र से बाहर सभी नई परियोजनाएं या औद्योगिक क्षेत्र के बाहर विद्यमान इकाइयों का विस्तार	अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित सभी नई परियोजनाएं या परियोजनाओं का विस्तार	विनिर्दिष्ट शर्त लागू होगी
5	उत्पादन/फैक्टिकेशन			
5(क)	रासायनिक उर्वरक	सभी परियोजनाएं	-	-
5(ख)	कीटनाशक उद्योग और कीटनाशक विशिष्ट मध्यक जीवमार (विनिर्मिति को छोड़कर)	तकनीकी श्रेणी के कीटनाशकों को उत्पादन करने वाली सभी इकाइयां	-	-
5(ग)	पेट्रो रसायन परिसर (पेट्रोलियम के अंश और प्राकृतिक गैस और/या सुगन्धितों में सुधार प्रसंस्करण आधारित उद्योग)	सभी परियोजनाएं	-	-
5(घ)	मानव निर्मित फाइबर का उत्पादन	रेयन	अन्य	साधारण शर्त लागू होगी
5(ङ)	पेट्रो रसायन आधारित प्रसंस्करण ( भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसर के भीतर समाविष्ट नहीं है )	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक; थोक औषधि और औषधि विनिर्मितियों को छोड़कर मध्यक: संश्लिष्ट रबड़ मूल कार्बनिक रसायन, अन्य संश्लिष्ट कार्बनिक रसायन और रसायन मध्यक)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(छ)	आसवनी	(i) सभी शीरा आधारित आसवनी । (ii) सभी गन्ने का रस/गीर -शीरा आधारित आसवनी $\geq 30$ कि०ली० दैनिक	सभी गन्ने का रस/गीर शीरा आधारित आसवनी $< 30$ कि०ली० दैनिक	साधारण शर्त लागू होगी
5(ज)	समेकित पेंट उद्योग	-	सभी परियोजनाएं	साधारण शर्त लागू होगी
5(झ)	अपशिष्ट कागज से कागज का निर्माण और तैयार लुग्दी और विरंजन किए बिना तैयार लुग्दी से कागज निर्माण के अलावा लुग्दी एवं कागज	लुग्दी विनिर्माण और लुग्दी और कागज विनिर्माण उद्योग	लुग्दी विनिर्माण के बिना कागज विनिर्माण उद्योग	साधारण शर्त लागू होगी

	उद्योग			
5(अ)	चीनी उद्योग		गन्ना पेरने की क्षमता $\geq$ 5000 टन दैनिक	साधारण शर्त लागू होगी
5(ट)	प्रेरण/आर्क मट्टी/कुपोला मट्टी 5 टन प्रति घंटा या ज्यादा		सभी परियोजनाएं	साधारण शर्त लागू होगी
6	<b>सेवा सेक्टर</b>			
6(क)	राष्ट्रीय उद्यानों/ अभयारण्यों/ प्रवाल भित्तियों/ एल एन जी टर्मिनल सहित पारिस्थिकीय संवेदनशील क्षेत्रों से गुजरने वाली तेल और गैस परिवहन पाइप लाइनें (अपरिकृष्ट और परिष्करणी /पेट्रो रसायन उत्पाद)	सभी परियोजनाएं		
6(ख)	एकल भंडारकरण और परिसंकटमय रसायन को संभालना (एमएसआईएचसी नियम, 1989 और 2000 की संशोधित अनुसूची 2 और 3 के स्तंभ 3 में उपदर्शित अवसीमा योजना परिमाण के अनुसार		सभी परियोजनाएं	साधारण शर्त लागू होगी
7	<b>पर्यावरणीय सेवाओं सहित भौतिक अवसंरचना</b>			
7(क)	विमानपत्तन	सभी परियोजनाएं	-	-
7(ख)	सभी पोत मंजन यार्ड जिसमें पोत मंजन इकाई भी सम्मिलित है	सभी परियोजनाएं	-	-
7(ग)	औद्योगिक संपदा/पार्क/परिसर/ क्षेत्र/निर्यात प्रसंस्करण जोन(नि.प्र.जो.), विशेष आर्थिक जोन(वि.आ.जो.) जैव प्रीद्योगिकी पार्क चमड़ा परिसर	प्रस्तावित औद्योगिक संपदा में यदि एक भी उद्योग श्रेणी क के अंतर्गत आता है तो पूरे औद्योगिक क्षेत्र को श्रेणी क ही समझा जाएगा चाहे वह किसी भी क्षेत्र में हो  500 हैक्टेयर से ज्यादा क्षेत्र की औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित हो	औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित है और क्षेत्र < 500 हैक्टेयर हो  औद्योगिक संपदाएं क्षेत्र > 500 हैक्टेयर और जिसमें श्रेणी क या ख श्रेणी का कोई उद्योग नहीं है	विशेष शर्त लागू होगी टिप्पण 500 हैक्टेयर से कम क्षेत्र की औद्योगिक संपदाओं जिनमें क या ख श्रेणी का कोई उद्योग नहीं है, को मंजूरी की आवश्यकता नहीं है
7(घ)	सामान्य परिसंकटमय अपशिष्ट उपचार भंडारकरण और निपटान सुविधाएं (उ.भ.नि.सु.)	सभी एकीकृत सुविधाएं जिनमें भस्मीकरण और भूमिभरण या केवल भस्मीकरण शामिल है	केवल भूमि भरण वाली सभी सुविधाएं	साधारण शर्त लागू होगी

7(क)	पत्तन, बंदरगाह	≥ 5 मिलियन टन वार्षिक स्थोरा की उठाई-धराई की क्षमता (मत्स्य बंदरगाह से गिन)	< 5 मिलियन टन वार्षिक स्थोरा की उठाई-धराई की क्षमता और पत्तन/बंदरगाह में ≥ 10,000 टन वार्षिक मछली पकड़ने की क्षमता	साधारण शर्त लागू होगी
7(घ)	राजमार्ग	1) नए राष्ट्रीय राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबाई के राष्ट्रीय राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है और एक से अधिक राज्यों से गुजरते हैं।	1) नए राज्य राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबे राष्ट्रीय/राज्य राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है।	साधारण शर्त लागू होगी
7(ङ)	आकाशी यात्री रज्जुमार्ग		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(च)	सामान्य स्राव उपचार संयंत्र (स.स.उ.सं.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(छ)	नगरपालिका ठोस अपशिष्ट प्रबंधन सुविधा (स.न.अ.प्र.स.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
8	भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और शहरीकरण			
8(क)	भवन एवं संनिर्माण परियोजनाएं		≥ 20000 वर्ग मी. के निर्मित क्षेत्र और < 1,50,000 वर्ग मीटर के निर्मित क्षेत्र #	# आवृत संनिर्माण के लिए निर्मित क्षेत्र आकाश की ओर खुली सुविधाओं की दशा में यह क्रियाकलाप क्षेत्र भी होगा।
8(ख)	नगरी और क्षेत्र विकास परियोजनाएं		≥ 50 हे० क्षेत्र को सम्मिलित करते हुए और या निर्मित क्षेत्र ≥ 1,50,000 वर्ग मीटर ++	++ 8 (ख) के अंतर्गत सभी परियोजनाओं को ख 1 प्रवर्ग के अनुसार निर्बंधित किया जाएगा।

टिप्पण

साधारण शर्त (सा.श.)

प्रवर्ग "ख" में विनिर्दिष्ट किसी परियोजना या क्रियाकलाप को प्रवर्ग "क" माना जाएगा, यदि वह : (i) वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन अधिसूचित संरक्षित क्षेत्र; (ii) उसकी समय-समय पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गंभीर रूप से प्रदूषित क्षेत्र के रूप में पहचान की गई है; (iii) परिस्थितिकी संवेदनशील क्षेत्र अधिसूचित है; और (iv) अंतरराज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से दस किलोमीटर के भीतर संपूर्ण रूप से या आंशिक रूप में अवस्थित है।

विनिर्दिष्ट शर्त (वि.श.)

यदि कोई मद 4(घ), 4(च), 5(ङ), 5(घ) जैसी समयुग्म की प्रकार का उद्योगों वाला औद्योगिक संपदा/कांप्लेक्स/निर्यात प्रसंस्करण जोन/विशेष आर्थिक जोन/जैव प्रौद्योगिकी उद्यान/चमड़ा परिसर या पूर्व निर्धारित गतिविधियों वाले उद्योग (आवश्यक नहीं कि वे समयुग्म हों) पूर्व पर्यावरणीय अनापत्ति प्राप्त करते हैं, तो ऐसी संपदाओं/कांप्लेक्सों के भीतर प्रस्तावित उद्योगों सहित निजी उद्योगों को तब तक पूर्व पर्यावरणीय अनापत्ति लेना अपेक्षित नहीं है जब तक कि औद्योगिक कांप्लेक्स/संपदा के लिए निबंधनों और शर्तों का अनुपालन नहीं करते (ऐसी संपदा/कांप्लेक्सों की पूर्व पर्यावरणीय अनापत्ति की निबंधनों और शर्तों के लिए सहमता सुनिश्चित करने के विधिक उत्तरदायित्व से स्पष्ट रूप से पहचान करने का प्रबंध होना चाहिए जिसे कांप्लेक्स/संपदा के सारे जीवन में उसके अतिक्रमण के लिए उत्तरदायी ठहराया जा सकेगा)।

[सं. जे-11013/56/2004-आईए-II(1)]

आर. चन्द्रमोहन, संयुक्त सचिव



**परिशिष्ट -I**  
**(पैरा 6 देखें)**  
**प्ररूप 1**

**(1) आधारभूत जानकारी**

परियोजना का नाम :

विचाराधीन अनुकल्पी अवस्थिति/स्थान :

परियोजना का आकार \* :

परियोजना की प्राक्कलित लागत

संपर्क जानकारी :

संवीक्षा प्रवर्ग :

- अंचलीय क्रियाकलाप के लिए तत्स्थानी क्षमता (जैसे विनिर्माण करने के लिए उत्पादन क्षमता, खनिज उत्पादन के लिए खनन पट्टा क्षेत्र और उत्पादन क्षमता, खनिज पूर्वक्षण के लिए क्षेत्र, अनुरेख परिवहन अवसंरचना के लिए लंबाई, विद्युत उत्पादन आदि के उत्पादन क्षमता )

**(II) क्रियाकलाप**

1. परियोजना का संनिर्माण, प्रचालन या न निकालना जिसमें ऐसी कार्रवाई भी सम्मिलित है जो परिक्षेत्र में भौतिक परिवर्तनों का कारण होगी (स्थलाकृति, भूमि उपयोग, जल निकायों में परिवर्तन आदि)

क्र.सं.	जानकारी/जांच सूची पुष्टिकरण	हां/नहीं	उनके ब्यारे (लगभग मात्रा/दरों, सहित, जो संभव हो, सहित) आंकड़ों की जानकारी के स्रोत सहित ।
1.1	भूमि उपयोग, समावेश भूमि या स्थलाकृति में स्थायी या अस्थायी जिसमें भूमि उपयोग की मात्रा(स्थानीय भूमि उपयोग योजना के बारे में वृद्धि भी सम्मिलित है)		
1.2	विद्यमान भूमि, वनस्पति और भवनों की अनापत्ति		
1.3	नई भूमि उपयोगों का सृजन		
1.4	संनिर्माण पूर्व अन्वेषण अर्थात बोर, गृह, मिट्टी का परिक्षण करना		
1.5	संनिर्माण कार्य		
1.6	विध्वंस कार्य		



[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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1.7	संनिर्माण कार्य या संनिर्माण कर्मकारों के घर के प्रबंध के लिए उपयोग किए गए अस्थायी स्थल		
1.8	उपर्युक्त भू-भंडार, संरचनाएँ या भूखंड जिसमें अनुरेखीय संरचनाएं, काटनी और भस्म या खुदाई भी सम्मिलित है।		
1.9	भूमिगत कार्य जिसमें खनन या सुरंग बनाना भी सम्मिलित है।		
1.10	भूमि उद्धार कार्य		
1.11	तलकषक		
1.12	अपतृप्त संरचनाएं		
1.13	उत्पादन और विनिर्माण प्रक्रियाएं		
1.14	सामग्रियों या माल के भंडार की सुविधाएं		
1.15	ठोस अवशिष्ट या तरल बहिःस्रावों के उपचार या निपटान के लिए सुविधाएं		
1.16	परिचालन कर्मकारों के दीर्घकालिक घर का प्रबंध के लिए सुविधाएं		
1.17	संनिर्माण या प्रचालन के दौरान नई सड़क, रेल या समुद्री यातायात		
1.18	नई सड़क, रेल, वायु जल वाहिक या अन्य परिवहन अवसंरचना जिसमें नए या परिवर्तित मार्ग और स्टेशन, पत्तन, विमानपत्तन आदि भी सम्मिलित है।		
1.19	विद्यमान परिवहन मार्गों को बंद करना या अचलता या यातायात परिचालन में परिवर्तनों के लिए प्रमुख अवसंरचना		
1.20	नई या अपवर्तित प्रेषण लाईनें या पाइपलाइनें		
1.21	अवरूद्ध करना, बाध बनाना, पुलिया बनाना, पुनःरेखांकन या जलमार्गों या एक्वीकरों के जल विज्ञान के लिए अन्य परिवर्तन		
1.22	प्रवाह पार		
1.23	भूजल या भूतल से जल का अंतरण या पृथक्करण		
1.24	नालियों या प्रवाह को प्रभावित करने वाले जलनिष्पादों या भूमि स्तर में परिवर्तन		
1.25	संनिर्माण, परिचालन या न मिकालमे के लिए कार्मिक या सामग्रियों का परिवहन		
1.26	दीर्घकालिक रूप में तोड़ना, प्रारंभ करना या कार्य पुनः आरंभ करना।		
1.27	आरंभ के दौरान जारी ऐसे क्रियाकलाप जो पर्यावरण पर समाघात कर सकेंगे।		
1.28	जमता का किसी क्षेत्र के लिए या तो अस्थायी रूप से या स्थायी रूप से आना।		
1.29	अन्य देशीय प्रजातियों का आना		
1.30	मूल निवासी प्रजातियों या आनुवंशिक विविधता की हानि		
1.31	अन्य कोई कार्रवाईयां		

2. परियोजना के सनिर्माण या प्रचालन के लिए प्राकृतिक संसाधनों का उपयोग (जैसे भूमि, जल सामग्री या ऊर्जा विशेष रूप से ऐसा कोई संसाधन जो नवीकरणीय नहीं है या जिसका प्रदाय कम है )

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
2.1	विशेष रूप से अविकसित भूमि या कृषि भूमि (हे0)		
2.2	जल (अनुमानित स्रोत और प्रतियोगी उपयोगकर्ता) इकाई : के.एल.डी.		
2.3	खनिज (एम.टी.)		
2.4	सनिर्माण सामग्री -- पत्थर और सत, बालू/मृदा (अनुमानित स्रोत एम.टी.)		
2.5	वन और इमारती लकड़ी (स्रोत -- एम.टी.)		
2.6	ऊर्जा जिसके अंतर्गत विद्युत और ईंधन (स्रोत, प्रतियोगी उपयोगकर्ता) इकाई : ईंधन (एम.टी.) ऊर्जा (एम.डब्ल्यू)		
2.7	कोई अन्य प्राकृतिक संसाधन, (समुचित मानक इकाइयों का उपयोग करें )		

3. पदार्थों या सामग्रियों का उपयोग कंडाकरण, परिवहन, उठाई धराई या उत्पादन, जो मानव स्वास्थ्य या पर्यावरण के लिए खतरनाक या जिनके मानव स्वास्थ्य की जोखिम की वास्तविकता के बारे में चिंताएं उठती हैं ।

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
3.1	पदार्थों या सामग्रियों का उपयोग जो मानव स्वास्थ्य या पर्यावरण (फ्लोरा, फोना और जल प्रदाय के लिए परिसंकटमय) (एम एस.आई.एच.सी. नियमों के अनुसार) हैं		
3.2	रोग के होने में परिवर्तन या रोग वाहकों के रोग का प्रभाव (उदहरणार्थ कीट या जल-जन्य रोग)		
3.3	लोगों के कल्याण पर प्रभाव उदहरणार्थ जीवन दशाओं में परिवर्तन करके		
3.4	लोगों के संवेदनशील समूह जो परियोजना अर्थात् अस्पताल रोगियों, बालकों, वृद्धों आदि द्वारा प्रभावित हो सकते हैं		
3.5	कोई अन्य कारण		



## 4. निर्माण या प्रचालन या प्रारंभ न करने के दौरान टोस अपशिष्टों का उत्पादन (एम.टी./मास)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
4.1	मृदा, अधिक भार या खान अपशिष्ट		
4.2	नगरपालिक अपशिष्ट (घरेलू और या वाणिज्यिक अपशिष्ट)		
4.3	परिसंकटमय अपशिष्ट (परिसंकटमय अपशिष्ट प्रबंध तंत्र नियमों के अनुसार)		
4.4	अन्य औद्योगिक प्रक्रिया अपशिष्ट		
4.5	अधिशेष उत्पाद		
4.6	मल बही-खाव उपचार से मल गाद या अन्य गाद		
4.7	निर्माण या ढाये गए अपशिष्ट		
4.8	बेकार मशीनरी या उपस्कर		
4.9	संदूषित मृदाएं या अन्य सामग्रियां		
4.10	कृषि अपशिष्ट		
4.11	अन्य टोस अपशिष्ट		

## 5. वायु में संदूषकों या किसी परिसंकटमय विषैले या जहरीले पदार्थों का विसर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
5.1	लेखन सामग्री या चल संसाधनों से जीवाणु ईंधनों के दहन से उत्सर्जन		
5.2	उत्पादन प्रक्रियाओं से उत्सर्जन		
5.3	सामग्रियों की उठाई धराई से जिसके अंतर्गत भंडारण या परिवहन भी है, उत्सर्जन		
5.4	निर्माण क्रियाकलापों से जिसके अंतर्गत संयंत्र और उपस्कर भी हैं, उत्सर्जन		
5.5	सामग्रियों की उठाई धराई से जिसके अंतर्गत निर्माण सामग्री, मल और अपशिष्ट भी हैं, धूल या गंध		
5.6	अपशिष्ट के भस्मीकरण से उत्सर्जन		
5.7	खुली वायु में अपशिष्ट के जलने से उत्सर्जन (उदाहरणार्थ स्लैश सामग्री, निर्माण सामग्री का ढेर)		
5.8	किन्हीं अन्य स्रोतों से उत्सर्जन		

## 6. शोर और कंपन का पैदा होना तथा प्रकाश और उष्मा का उत्सर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
6.1	उपस्कर के प्रचालन से उदाहरणार्थ ईजन, वातायन संयंत्र, संचालनित्र		
6.2	औद्योगिक या उसी प्रकार की प्रक्रियाओं से		
6.3	निर्माण या ढहाने से		
6.4	विस्फोटन या पाइलिंग से		
6.5	निर्माण या प्रचालन संबंधी यातायात से		
6.6	प्रकाशन या प्रशीतन प्रणालियों से		
6.7	किन्हीं अन्य संसाधनों से		

## 7. भूमि या मल नालियों, सतही जल, भूमिगत जल, तटीय जल या समुद्र में प्रदूषकों के विसर्जन से भूमि या जल के संदूषण के जोखिम

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
7.1	परिसंकटमय सामग्री की उठाई धराई, भंडारण, उपयोग या गाद से		
7.2	जल या भूमि में (अनुमानित ढंग और विसर्जन का स्थान) मल या अन्य बर्ही स्रावों के विसर्जन से		
7.3	वायु से भूमि या जल में उत्सर्जित प्रदूषकों के जमा होने से		
7.4	किन्हीं अन्य संसाधनों से		
7.5	क्या इन संसाधनों से पर्यावरण में प्रदूषकों के जमा होने से दीर्घकालिक जोखिम है ?		

## 8. परियोजना के निर्माण या प्रचालन के दौरान दुर्घटनाओं का जोखिम जो मानव स्वास्थ्य या पर्यावरण को प्रभावित कर सकते हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
8.1	परिसंकटमय पदार्थों के विस्फोट, गाद, आग, भंडारण, उठाई धराई या उत्पादन से		
8.2	किन्हीं अन्य कारणों से		
8.3	क्या परियोजना प्राकृतिक विपदाओं द्वारा पर्यावरण को नुकसान पहुंचाएंगी (उदाहरणार्थ बाढ़, भूकंप, भू-सखलन, वृष्टिस्फोट आदि) ?		



9. बातें जिन पर विचार किया जाना चाहिए (जैसे पारिणामिक विकास) जिनके कारण पर्यावरणीय प्रभाव होते हैं या जो संचयी प्रभावों को करने के लिए अन्य विद्यमान प्रभावों सहित या परिक्षेत्र में नियोजित क्रियाकलापों के लिए सामर्थवान हैं

क्र.सं.	योजना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
9.1	जिसके कारण आधार का विकास, सहायक विकास या परियोजना द्वारा विकास को बल मिलता है जिसका पर्यावरण पर प्रभाव हो सकता है अर्थात् - <ul style="list-style-type: none"> <li>● आधारीक अवसंरचना (सड़कें, बिजली प्रदाय, अपशिष्ट या अपशिष्ट जल उपचार आदि)</li> <li>● आवासन विकास</li> <li>● निष्कर्षित उद्योग</li> <li>● पूर्ति उद्योग</li> <li>● अन्य</li> </ul>		
9.2	जिसके कारण स्थल का बाद में उपयोग होता है जिसका पर्यावरण पर प्रभाव हो सकता है		
9.3	पश्चात्वर्ती विकासों के लिए उदाहरण स्थापित करना		
9.4	सामिप्य के कारण अन्य विद्यमान परियोजनाओं पर संचयी प्रभाव हैं या उसी प्रकार के प्रभावों सहित नियोजित परियोजनाएं		

## (III) पर्यावरणीय संवेदनशीलता

क्र.सं.	क्षेत्र	नाम/पहचान	आकाशी दूरी (15 किलोमीटर के भीतर) प्रस्तावित परियोजना अवस्थान सीमा
1.	उनके पारिस्थितिक भू-दृश्य, सांस्कृतिक या अन्य संबंधित मूल्यों के लिए अंतरराष्ट्रीय कन्वेंशन, राष्ट्रीय या स्थानीय विधान के अधीन संरक्षित क्षेत्र ।		
2.	क्षेत्र जो पारिस्थितिक कारणों के लिए महत्वपूर्ण या संवेदनशील हैं - वेट लैंड्स, जल स्रोत या अन्य जल संबंधी निकाय, तटीय जोन, बायोस्फीयर, पहाड़ियां, वन		
3.	क्षेत्र जो प्रजनन, घासला बनाने, चारे के लिए, आराम करने के लिए, सर्दी के लिए, प्रवास के लिए फ्लोरा और फौना के संरक्षित महत्वपूर्ण या संवेदनशील प्रजातियों द्वारा उपयोग किए जाते हैं		
4.	अंतरदेशीय, तटीय, सामुद्रिक या भूमिगत जल		



- 1.5 क्या प्राकृतिक मल निकास प्रणाली के परिवर्तन से संबंधित प्रस्ताव है ? (प्रस्तावित परियोजना स्थल के निकट प्राकृतिक मल निकासी को दर्शित करते हुए किसी समोच्च नक्शे के ब्यारे दें)
- 1.6 निर्माण क्रियाकलाप — कर्तन, भरण, भूमि सुधार आदि में अंतर्वलित भूमि कार्य की मात्राएं क्या हैं ? (अंतर्वलित भूमि कार्य, स्थल आदि के बाहर से सामग्री भरने के परिवहन के ब्यारे दें)
- 1.7 निर्माण अवधि के दौरान जल प्रदाय अपशिष्ट उठाई धराई आदि के संबंध में ब्यारे दें ।
- 1.8 क्या नीचे के क्षेत्रों और वेट लैंड्स में परिवर्तन होगा ? (वह ब्यारे दें कि किस प्रकार निचले क्षेत्र और वेट लैंड्स प्रस्तावित क्रियाकलापों से उपांतस्थित हो रहे हैं)
- 1.9 क्या निर्माण के दौरान निर्माण के कूड़ा करकट और अपशिष्ट से स्वास्थ्य को खतरा होगा ? (निर्माण के दौरान जिसके अंतर्गत निर्माण श्रम और व्ययन की युक्तियां भी हैं, जनित अपशिष्टों की विभिन्न किस्मों की मात्राएं दें ।)

## 2. जल पर्यावरण

- 2.1 विभिन्न उपयोगों की अपेक्षाओं के विश्लेषण सहित प्रस्तावित परियोजना के लिए जल अपेक्षा की कुल मात्रा दें । जल अपेक्षा की पूर्ति कैसे होगी । स्रोतों और मात्राओं का कथन करें तथा एक जल अतिशेष विवरण दें ।
- 2.2 जल के प्रस्तावित स्रोत की क्षमता क्या है ? (बहाव या प्राप्ति के आधार पर)
- 2.3 अपेक्षित जल की क्वालिटी क्या है यदि पूर्ति किसी नगर पालिक स्रोत से नहीं है ? (जल की क्वालिटी के वर्ग सहित भौतिक, रासायनिक, जैव वैज्ञानिक लक्षणों को दर्शित करें)
- 2.4 कितनी जल अपेक्षा की उपचारित बेकार जल के पुनः चक्रण से पूर्ति हो सकती है ? (मात्राओं, स्रोतों और उपयोगिताओं के ब्यारे दें ।)
- 2.5 क्या अन्य उपयोक्ताओं से जल का उपयोजन होगा ? (कृपया अन्य विद्यमान उपयोगों और उपभोग की मात्राओं पर परियोजना के प्रभाव का निर्धारण करें)
- 2.6 प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल से प्रदूषण के भार में क्या वृद्धि है ? (प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल की मात्राओं और संघटन के ब्यारे दें)
- 2.7 जल अपेक्षाओं की जल संचयन से हुई पूर्ति के ब्यारे दें । सृजित सुविधाओं के ब्यारे प्रस्तुत करें ।
- 2.8 दीर्घकालिक आधार पर निर्माण चरण के पश्चात् क्षेत्र की प्रस्तावित परियोजना के पूरा होने के लक्षणों (मात्रात्मकता के साथ-साथ क्वालिटी भी) के कारण भूमि उपयोग में हुए परिवर्तनों का क्या प्रभाव होगा ? क्या इससे बाढ़ या जल के जमा होने की किसी रूप में समस्या में वृद्धि होगी ?
- 2.9 भूमिगत जल पर प्रस्ताव के क्या प्रभाव होंगे ? (क्या भूमिगत जल में नल लगाया जाएगा ; भूमिगत जल की सारणी, पुनः प्रभारण क्षमता और सक्षम प्राधिकारी से अभिप्राप्त अनुमोदन यदि कोई हों के ब्यारे दें)
- 2.10 भूमि और पनिलों को प्रदूषित करने वाले निर्माण क्रियाकलाप से बचने के उपायों के लिए क्या सावधानियां/कदम उठाए जाने हैं ? (प्रतिकूल प्रभावों से बचने के लिए मात्राओं और अपनाए जाने वाले उपायों के ब्यारे दें)



- 2.11 स्थल के भीतर किस प्रकार तेज जल की व्यवस्था की जाएगी ? (क्षेत्र में बाढ़ से बचने के लिए किए गए उपबंध, समोच्च स्तरों के उपदर्शन के स्थल अभिन्यास सहित उपलब्ध कराई गई जल निकासी सुविधाओं के ब्यौरे का कथन करें)
- 2.12 क्या आवश्यक अवधि में विशेष रूप से निर्माण श्रमिकों के लगाए जाने से परियोजना स्थल के आसपास अस्वच्छता दशाएं उत्पन्न हो जाती हैं ? (उचित स्पष्टीकरण से न्यायोचित ठहराएं)
- 2.13 स्थल सुविधाओं पर संग्रहण, उपचार और जल निकासी के सुरक्षित व्ययन के लिए क्या व्यवस्था की जाती है ? (पुनःचक्रण और व्ययन के लिए प्रौद्योगिकी और सुविधाओं सहित जनन, उपचार क्षमताओं की, चाहे जैसी हों मात्राओं के ब्यौरे दें)
- 2.14 दोहरी नलसाजी प्रणाली के ब्यौरे दें यदि उपयोग किए गए उपचारित अपशिष्ट का प्रसाधनों को बहाने या किसी अन्य उपयोग के लिए उपयोग किया जाता है ।

### 3 वनस्पति

- 3.1 क्या जैवविविधता पर परियोजना का कोई खतरा है ? (स्थानीय पारिस्थितिक प्रणाली का उसकी विशिष्ट बातों सहित यदि कोई हों वर्णन करें)
- 3.2 क्या निर्माण में वनस्पति की विस्तृत निकासी या उपांतरण अंतर्वलित है ? (परियोजना द्वारा प्रभावित वृक्षों और वनस्पति का विस्तृत लेखा जोखा दें)
- 3.3 महत्वपूर्ण स्थल की बातों पर प्रभावों को कम करने के लिए प्रस्तावित उपाय क्या हैं ? (किसी समुचित मापमान कि किसी अभिन्यास योजना सहित वृक्षारोपण, भूदृश्य, जल निकायों आदि के सृजन के प्रस्ताव के ब्यौरे दें)

### 4. जीव जन्तु

- 4.1 क्या जीव जन्तुओं, स्थलीय और जलीय रूप से किसी प्रकार हटाने या उनके चलने फिरने के लिए रुकावटें होने की संभावना है ? ब्यौरे दें ।
- 4.2 क्षेत्र के जीव जन्तुओं पर क्या कोई प्रत्यक्ष या अप्रत्यक्ष प्रभाव हैं ? ब्यौरे दें ।
- 4.3 जीवजन्तुओं पर प्रतिकूल प्रभावों को कम करने के लिए कारीडोर, मछली सीड़ियों आदि जैसे उपाय विहित करें ।

### 5. वायु पर्यावरण

- 5.1 क्या परियोजना से द्वीपों में गैसों के वायुमंडलीय सांद्रण में वृद्धि होगी और उसके परिणामस्वरूप ऊष्मा बढ़ेगी ? (प्रस्तावित निर्माणों के परिणामस्वरूप वर्धित यातायात बढ़ने को ध्यान में रखते हुए विक्षेपण आदर्शों पर आधारित अनुमानित मूल्यों सहित पृष्ठभूमि वायु क्वालिटी स्तरों के ब्यौरे दें)
- 5.2 धूल, जहरीली वाष्पों या अन्य परिसंकटमय गैसों के बनने पर क्या प्रभाव हैं ? सभी मौसम विज्ञान परिभाषों के संबंध में ब्यौरे दें ।
- 5.3 क्या प्रस्ताव से यानों को पार्क करने के स्थल में कमी आएगी ? परिवहन अवसंरचना और सुधार के लिए प्रस्तावित उपायों के, जिसके अंतर्गत परियोजना स्थल के प्रवेश और निर्गम पर यातायात व्यवस्था भी है, विद्यमान स्तर के ब्यौरे दें ।



5.4 प्रत्येक प्रवर्ग के अधीन क्षेत्रों में आंतरिक सड़कों, बाइसिकिल मार्गों, पैदल यात्री मार्गों, पैदल मार्गों आदि पर चलने के पैदलों के ब्यारे दें।

5.5 क्या यातायात शोर और कंपन में महत्वपूर्ण वृद्धि होगी ? ऊपर वर्णित बातों को कम करने के लिए स्रोतों और प्रस्तावित उपायों के ब्यारे दें।

5.6 परियोजना स्थल के आसपास शोर स्तरों और कंपन तथा घिसी हुई वायु की क्वालिटी पर डीजी सेटों और अन्य उपकरणों पर क्या प्रभाव होगा ? ब्यारे दें।

## 6. सौन्दर्यबोद्धी

6.1 क्या प्रस्तावित निर्माणों के परिणामस्वरूप किसी दृश्य, दृश्यसुविधा या भूदृश्य में रुकावट होगी ? क्या प्रस्तावकों ने इन बातों पर विचार कर लिया है ?

6.2 क्या विद्यमान परिनिर्माणों पर नए निर्माण से कोई प्रतिकूल प्रभाव होगा ? किन बातों को ध्यान में रखा गया है ?

6.3 क्या डिजाइन मापमान को प्रभावित करने वाले शहर स्त्री या शहरी डिजाइनों का कोई स्थानीय आकलन है ? उनका स्पष्ट रूप से उल्लेख किया जा सकता है।

6.4 क्या कोई मानव विज्ञान संबंधी या पुरातत्वीय स्थल या बाह्य चीजें आसपास में हैं ? कथन करें यदि कोई अन्य महत्वपूर्ण बात, जिसपर प्रस्तावित स्थल के परिक्षेत्र में होने पर विचार किया गया है।

## 7 सामाजिक - आर्थिक पहलू

7.1 क्या प्रस्ताव के परिणामस्वरूप स्थानीय जनता के समाज संबंधी परिनिर्माणों में कोई परिवर्तन होगा ? ब्यारे दें।

7.2 प्रस्तावित परियोजना के आसपास विद्यमान सामाजिक अवसरचना के ब्यारे दें।

7.3 क्या परियोजना से स्थानीय समुदायों पर प्रतिकूल प्रभाव, पवित्र स्थलों या अन्य सांस्कृतिक मूल्यों में विघ्न पड़ेगा ? प्रस्तावित सुरक्षापाय क्या हैं ?

## 8 निर्माण सामग्री

8.1 अधिक ऊर्जा सहित निर्माण सामग्री का उपयोग हो सकेगा। क्या ऊर्जा दक्ष प्रक्रियाओं सहित निर्माण सामग्री उत्पादित की जाती है ? (निर्माण सामग्री और उनकी ऊर्जा दक्षता का चयन करने में ऊर्जा संरक्षण उपायों के ब्यारे दें)

8.2 निर्माण के दौरान सामग्री का परिवहन और उठाई धराई के कारण प्रदूषण, शोर और लोक अशान्ति हो सकती है। इन प्रभावों को कम करने के लिए क्या उपाय किए जाने हैं ?

8.3 क्या सड़कों और ढाचों में पुनः चक्रित सामग्री उपयोग की जाती है ? की गई बचतों की सीमा का कथन करें ?

8.4 परियोजना के प्रचालन संबंधी चरणों के दौरान हुए कूड़े के संग्रहण, पृथक्करण और व्ययन की पद्धति के ब्यारे दें।



## 9 ऊर्जा संरक्षण

9.1 विद्युत अपेक्षा प्रदाय के स्रोत, स्रोत आदि की पृष्ठभूमि आदि के ब्यौरे दें। निर्मित क्षेत्र में प्रति वर्ग फुट ऊर्जा खपत कितनी है ? ऊर्जा खपत को कम करने के लिए क्या प्रयास किए गए हैं ?

9.2 विद्युत की पृष्ठभूमि की किस्म और क्षमता, जिसको देने की आपकी योजना है, क्या है ?

9.3 उपयोग किए जाने वाले कांच के अभिलक्षण क्या हैं ? शार्ट वेव और लांग वेव विकिरण दोनों से संबंधित उसके अभिलक्षणों के निर्देश दें।

9.4 भवन में कौन से अप्रत्यक्ष सौर वास्तविक कारक उपयोग किए जा रहे हैं ? प्रस्तावित परियोजना में किए गए उपयोजन को स्पष्ट करें।

9.5 क्या गलियों और भवनों के अभिन्यास सौर ऊर्जा युक्तियों की क्षमता को अधिकतम करते हैं ? क्या आपने भवन कम्प्लैक्स में उपयोग के लिए सड़क प्रकाशन आपात प्रकाशन और सौर तप्त जल प्रणालियों के उपयोग पर विचार कर लिया है ? ब्यौरों का सार दें।

9.6 क्या प्रशीतन/तापन भार को कम करने के लिए शेडिंग का प्रभावी रूप से उपयोग किया जाता है ? पूर्व और पश्चिम की दीवारों और छत पर शेडिंग को अधिकतम करने के लिए उपयोग करने के सिद्धांत क्या हैं ?

9.7 क्या परिनिर्माणों में ऊर्जा दक्ष स्थल शीतन, प्रकाशन और यांत्रिक प्रणालियों का उपयोग किया जाता है ? तकनीकी ब्यौरे दें। ट्रांसफार्मरों और मोटर दक्षता प्रकाशन तीव्रता और वायु प्रशीतन भार धारणाओं के ब्यौरे दें। क्या आप सीएफसी एचसीएफसी फ्री चिलर्स का उपयोग कर रहे हैं ? विनिर्देश दें।

9.8 सूक्ष्म जलवायु के परिवर्तन में भवन क्रियाकलापों के संभावित प्रभाव क्या हैं ? तप्त द्वीप और प्रतीपन प्रभावों के सृजन पर प्रस्तावित निर्माण के संभावित प्रभावों पर स्वतः निर्धारण का उल्लेख करें।

9.9 भवन आहाते के तापीय अभिलक्षण क्या हैं ? (क) छत ; (ख) बाह्य दीवारें ; और (ग) झरोखे ? उपयोग की गई सामग्री और व्यष्टिक संघटकों के यू मूल्यों या आर मूल्यों के ब्यौरे दें।

9.10 अग्नि संकट के लिए प्रस्तावित सावधानियां और सुरक्षा उपाय क्या हैं ? आपात योजनाओं के ब्यौरे दें।

9.11 दिवाल सामग्री के रूप में यदि कांच का उपयोग किया जाता है तो ब्यौरे और विनिर्देश जिसके अंतर्गत उत्सर्जनता और तापीय अभिलक्षण भी हैं, दें।

9.12 भवन में वायु प्रवेशन की दर क्या है ? प्रवेशन के प्रभावों को कैसे कम कर रहे हैं, उसके ब्यौरे दें।

9.13 समग्र ऊर्जा खपत में अपारंपरिक ऊर्जा प्रौद्योगिकियों का किसी सीमा तक उपयोग किया जाता है ? उपयोग की गई नवीकरणीय ऊर्जा प्रौद्योगिकियों के ब्यौरे दें।

## 10 पर्यावरण प्रबंध योजना

पर्यावरण प्रबंध योजना में, निर्माण, प्रचालन और परियोजना के क्रियाकलापों के परिणामस्वरूप प्रतिकूल पर्यावरणीय प्रभावों को न्यूनतम करने के लिए समस्त जीवन चक्र के दौरान किए जाने वाले क्रियाकलापों की प्रत्येक मददगार के लिए सभी न्यूनतम करने वाले उपाय अंतर्विष्ट होंगे। इसमें विभिन्न पर्यावरणीय विनियमों के अनुपालन के लिए पर्यावरणीय मानिदरी योजना का आलेखन भी होगा। आपात की दशा में, जैसे स्थल पर दुर्घटना जिसके अंतर्गत आग लगना भी है, उठाए जाने वाले कदमों का कथन भी होगा।



परिशिष्ट 3  
(पैरा 7 देखें)

पर्यावरणीय समाघात निर्धारण दस्तावेज की साधारण संरचना

क्र.सं.	ईआईए संरचना	अंतर्वस्तु
1.	प्राक्कथन	<ul style="list-style-type: none"> <li>रिपोर्ट का प्रयोजन</li> <li>परियोजना और परियोजना प्रस्तावक की पहचान</li> <li>परियोजना की प्रकृति, आकार, अवस्थान का संक्षिप्त वर्णन और देश, प्रदेश में इसका महत्व</li> <li>अध्ययन का विस्तार — किए गए विनियामक विस्तार के ब्यौरे (सॉपे गए कृत्यों के अनुसार)</li> </ul>
2.	परियोजना वर्णन	<ul style="list-style-type: none"> <li>परियोजना के उन पहलुओं का संघनित वर्णन (परियोजना साध्यता अध्ययन पर आधारित) जिनकी पर्यावरणीय प्रभाव कारित करने की संभावना है। निम्नलिखित को स्पष्ट करने के लिए ब्यौरे उपबंधित किए जाने चाहिए :</li> <li>परियोजना के किस्म</li> <li>परियोजना की आवश्यकता</li> <li>अवस्थान (साधारण अवस्थान, विनिर्दिष्ट अवस्थान, परियोजना सीमा और परियोजना स्थल अभिन्यास को दर्शित करते हुए नक्शे)</li> <li>प्रचालन का आकार या विस्तार (जिसके अंतर्गत परियोजना द्वारा या उसके लिए अपेक्षित सहयोजित क्रियाकलाप)</li> <li>अनुमोदन और कार्यान्वयन के लिए प्रस्तावित अनुसूची</li> <li>प्रौद्योगिकी और प्रक्रिया वर्णन</li> <li>परियोजना वर्णन, जिसके अंतर्गत परियोजना अभिन्यास, परियोजना आदि के संघटकों को दर्शित करते हुए आरेखन। साध्यता आरेखनों के स्कीमबद्ध प्रतिनिधित्व जो ईआईए परियोजना के लिए महत्वपूर्ण जानकारी दें।</li> <li>पर्यावरणीय मानकों, पर्यावरणीय प्रचालन दशाओं या अन्य ईआईए अपेक्षाओं की पूर्ति के लिए परियोजनाओं में सम्मिलित न्यूनिकरण उपायों का वर्णन (विस्तार द्वारा यथाअपेक्षित)</li> <li>प्रौद्योगिकीय असफलता के जोखिम के लिए नई और अपरीक्षित प्रौद्योगिकी का निर्धारण</li> </ul>
3.	पर्यावरण का वर्णन	<ul style="list-style-type: none"> <li>अध्ययन क्षेत्र, अवधि, संघटक और पद्धति</li> <li>विस्तार में पहचान किए गए मूल्यवान पर्यावरणीय संघटकों के लिए आधारिक लेखा की स्थापना</li> <li>सभी पर्यावरणीय संघटकों के आधार नक्शे</li> </ul>
4.	अनुमानित पर्यावरणीय समाघात और न्यूनिकरण उपाय	<ul style="list-style-type: none"> <li>परियोजना अवस्थान, संभावित दुर्घटनाओं, परियोजना डिजाइन, परियोजना निर्माण, नियमित प्रचालनों, पूरी की गई परियोजना को अंतिम रूप से बंद करना या पुनर्स्थापन के कारण अन्वेषित पर्यावरणीय समाघातों के ब्यौरे।</li> <li>पहचान किए गए प्रतिकूल समाघातों न्यूनिकृत और/या दूर करने के लिए उपाय</li> <li>पर्यावरणीय संघटकों के असंपरिवर्तनीय और पुनः प्राप्त न किए जा सकने वाले आश्वासन।</li> </ul>



		<ul style="list-style-type: none"> <li>समाघातों के महत्व का निर्धारण (महत्व महत्व निर्धारण का अवधारणा करने के लिए मानदण्ड)</li> <li>न्यूनीकरण उपाय</li> </ul>
5.	अनुकल्पियों का विश्लेषण (प्रद्योगिकी और स्थल)	<ul style="list-style-type: none"> <li>यदि विस्तारित करने के कार्य के परिणामस्वरूप अनुकल्पियों की आवश्यकता होती है ;</li> <li>प्रत्येक अनुकल्पी का वर्णन</li> <li>प्रत्येक अनुकल्पी के प्रतिकूल समाघातों का सार</li> <li>प्रत्येक अनुकल्पी के लिए प्रस्तावित न्यूनीकरण उपाय और</li> <li>अनुकल्पी का चयन</li> </ul>
6.	पर्यावरणीय मानिटरि कार्यक्रम	<ul style="list-style-type: none"> <li>न्यूनीकरण उपायों की प्रभावशीलता को मानीटर करने के तकनीकी पहलू (जिसके अंतर्गत माप, पद्धति, आवर्त, अवस्थान, आंकड़े विश्लेषण, रिपोर्ट करने की अनुसूचियां, आपात प्रक्रियाएं, विस्तृत बजट और उपापन अनुसूचियां भी हैं)</li> </ul>
7.	अतिरिक्त अध्ययन	<ul style="list-style-type: none"> <li>लोक परामर्श</li> <li>जोखिम निर्धारण</li> <li>सामाजिक समाघात निर्धारण आर और आर अनुवर्ती योजनाएं</li> </ul>
8.	परियोजना के फायदे	<ul style="list-style-type: none"> <li>भौतिक अवसंरचना में सुधार</li> <li>सामाजिक अवसंरचना में सुधार</li> <li>नियोजन क्षमता - कुशल ; अर्धकुशल और अकुशल</li> <li>अन्य मूर्त फायदे</li> </ul>
9.	पर्यावरणीय लागत फायदा विश्लेषण	यदि विस्तारण प्रक्रम पर सिफारिश की जाती है ।
10.	ईएमपी	<ul style="list-style-type: none"> <li>यह सुनिश्चित करने के लिए कि न्यूनीकरण संबंधी उपाय कार्यान्वित किए गए हैं और ईआईए के अनुमोदन के पश्चात् उनकी प्रभावी मानीटरी की गई है, प्रशासनिक पहलुओं का वर्णन ।</li> </ul>
11.	संक्षिप्त सार और निष्कर्ष (यह ईआईए रिपोर्ट का संक्षिप्त सार होगा)	<ul style="list-style-type: none"> <li>परियोजना के कार्यान्वयन के लिए समग्र औचित्य ।</li> <li>यह स्पष्टीकरण कि प्रतिकूल प्रभाव किस प्रकार कम किए जाते हैं</li> </ul>
12.	नियोजित परामर्शियों का प्रकटन	<ul style="list-style-type: none"> <li>उनके संक्षिप्त कार्य और दिए गए परामर्श की प्रकृति सहित नियोजित किए गए परामर्शियों के नाम.</li> </ul>

परिशिष्ट 3क

(पैरा 7 देखें)

**संक्षिप्त पर्यावरणीय समाघात निर्धारण की अंतर्घस्तु**

पर्यावरणीय समाघात निर्धारण का संक्षिप्त सार अधिकतम ए-4 आकार के दस पृष्ठों पर पूरी पर्यावरणीय समाघात निर्धारण का एक संक्षिप्त सार होगा । इसमें संक्षेप में अनिवार्य रूप से पूर्ण पर्यावरणीय समाघात निर्धारण रिपोर्ट के निम्नलिखित अध्याय होने चाहिए :-

- (1) परियोजना वर्णन ;
- (2) पर्यावरण का वर्णन ;
- (3) अनुमानित पर्यावरणीय समाघात और न्यूनीकरण उपाय ;
- (4) पर्यावरणीय मानीटरी कार्यक्रम ;
- (5) अतिरिक्त अध्ययन ;
- (6) परियोजना के फायदे ;
- (7) पर्यावरण प्रबंधन योजना ;

## परिशिष्ट 4

(पैरा 7 देखिए)

## लोक सुनवाई को संचालित करने के लिए प्रक्रिया

1.0 लोक सुनवाई की, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परियोजना स्थल (स्थलों) में या उसके निकटस्थ परिसर में जिला वार एक प्रणालीबद्ध, समयबद्ध और पारदर्शी रीति में अधिकतम संभव लोक भागीदारी को सुनिश्चित करते हुए व्यवस्था की जाएगी।

## 2.0 प्रक्रिया :

2.1 आवेदक, उस राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य सचिव को, जिसकी अधिकारिता में परियोजना अवस्थित है, विहित कानूनी अवधि के भीतर लोक सुनवाई की व्यवस्था करने के लिए एक सादा पत्र के माध्यम से अनुरोध करेगा। यदि परियोजना स्थल का किसी राज्य या संघ राज्यक्षेत्र के परे विस्तार है तो प्रत्येक राज्य या संघ राज्यक्षेत्र में जिसमें परियोजना स्थित है, लोक सुनवाई आज्ञापक है और आवेदक, इस प्रक्रिया के अनुसार लोक सुनवाई करने के लिए प्रत्येक संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को पृथक अनुरोध करेगा।

2.2 आवेदक, अनुरोध पत्र के साथ प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की कम से कम दस हार्ड प्रतियां और उसी के बराबर सॉफ्ट (इलेक्ट्रॉनिक) प्रतियां, परिशिष्ट 3 में दी गई सामान्य संरचना सहित (जिसके अंतर्गत विस्तार (प्रक्रम 2) के पश्चात् संसूचित किए गए सॉफ्टवेयर के अनुसार निर्बाध रूप से अंग्रेजी और स्थानीय भाषा में तैयार की गई संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट सम्मिलित है) संलग्न की जाएगी। इसके साथ-साथ आवेदक संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट के साथ ऊपर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक हार्ड प्रति और एक सॉफ्ट प्रति पर्यावरण और वन मंत्रालय तथा निम्नलिखित प्राधिकारियों या कार्यालयों को ~~निम्नलिखित~~ अधिकारिता में परियोजना अवस्थित होगी, अंग्रेषित करने की व्यवस्था करेगा :

(क) जिला मजिस्ट्रेट

(ख) जिला परिषद या नगर निगम

(ग) जिला उद्योग कार्यालय

(घ) पर्यावरण और वन मंत्रालय का संबंधित प्रादेशिक कार्यालय



2.3 ऊपर उल्लिखित प्राधिकारी, पर्यावरण और वन मंत्रालय के सिवाय, प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति पर, अपनी अधिकारिताओं के भीतर, उसमें हितबद्ध व्यक्तियों से संबंधित विनियामक प्राधिकरणों को अपनी टीका-टिप्पणियां भेजने का अनुरोध करते हुए, विस्तृत प्रचार करने की व्यवस्था करेंगे। वे लोक सुनवाई होने तक सामान्य कार्यालय घंटों के दौरान जनता को इलैक्ट्रॉनिक रूप से या अन्यथा निरीक्षण करने के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट भी उपलब्ध कराएंगे। पर्यावरण और वन मंत्रालय अपनी वेबसाइट पर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट का सार तत्परता से प्रदर्शित करेगा और दिल्ली स्थित मंत्रालय में सामान्य कार्यालय घंटों के दौरान किसी अधिसूचित स्थान पर निर्देश के लिए पूरे प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट को भी उपलब्ध करेगा।

2.4 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य प्रदूषण नियंत्रण समिति भी राज्य/संघ राज्यक्षेत्र के भीतर परियोजना की बाबत प्रचार करने के लिए उसी प्रकार की व्यवस्था करेगी और चयनित कार्यालयों या लोक पुस्तकालयों या पंचायतों आदि में निरीक्षण के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट (परिशिष्ट 3क) का संक्षिप्त सार उपलब्ध कराएगी। वे उपर्युक्त पांच प्राधिकारियों/कार्यालयों अर्थात् पर्यावरण और वन मंत्रालय, जिला मजिस्ट्रेट आदि को प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति अतिरिक्त रूप से भी उपलब्ध कराएंगे।

### 3.0 लोक सुनवाई की सूचना

3.1 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति का सदस्य सचिव परियोजना सलाहकार से प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति की तारीख से तीस दिनों के भीतर लोक सुनवाई संचालित करने के लिए तारीख, समय और निश्चित स्थान को अंतिम रूप देगा और उसको मुख्य राष्ट्रीय दैनिक में और एक प्रादेशिक भाषा के दैनिक समाचारपत्र में विज्ञापित करेगा। जनता को अपनी प्रतिक्रियाएं देने के लिए कम से कम तीस दिनों की सूचना उपलब्ध कराई जाएगी ;

3.2 विज्ञापन, जनता को उन स्थानों या कार्यालयों की बाबत भी सूचित करेगा जहां प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार तक सुनवाई से पूर्व जनता की पहुंच हो सके ;

3.3 लोक सुनवाई की तारीख, समय और स्थान को तब तक आस्थगित नहीं किया जाएगा जब तक कोई अवांछित आपात स्थिति न आ जाए और केवल संबंधित जिला मजिस्ट्रेट की सिफारिश पर किया आस्थगन को उन्हीं राष्ट्रीय और प्रादेशिक भाषा के समाचार पत्रों के माध्यम से अधिसूचित किया जाएगा तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा पहचान किए सभी कार्यालयों में मुख्य रूप से प्रदर्शित भी किया जाएगा ;

3.4 ऊपर आपवादिक परिस्थितियों में, केवल जिला मजिस्ट्रेट के परामर्श से संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य-सचिव द्वारा लोक परामर्श के लिए नई तारीख, समय और स्थान का विनिश्चय किया जाएगा और ऊपर 3.1 के अधीन प्रक्रिया के अनुसार नए सिरे से अधिसूचित किया जाएगा।

#### 4.0 पैनल

जिला मजिस्ट्रेट या किसी अपर जिला मजिस्ट्रेट से अन्यून की पंक्ति का उसका प्रतिनिधि, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि की सहायता से समस्त लोक सुनवाई प्रक्रिया का पर्यवेक्षण करेगा और उसकी अध्यक्षता करेगा।

#### 5.0 वीडियोग्राफी

राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, समस्त कार्यवाहियों की वीडियो फिल्म तैयार करने की व्यवस्था करेगी। संबंधित विनियामक प्राधिकरण को इसे अग्रेषित करते समय वीडियो टेप की एक प्रति या एक सीडी लोक सुनवाई कार्यवाहियों के साथ संलग्न की जाएगी।

#### 6.0 कार्यवाहियां

6.1 उन सभी व्यक्तियों की उपस्थिति को जो स्थल पर विद्यमान हैं, अंतिम कार्यवाहियों के साथ संलग्न किया जाएगा।

6.2 कार्यवाहियों को आरंभ करने के लिए उपस्थिति हेतु कोई गणपूर्ति अपेक्षित नहीं होगी।

6.3 आवेदक का कोई प्रतिनिधि, परियोजना और पर्यावरण समाघात निर्धारण रिपोर्ट के संक्षिप्त सार की प्रस्तुति के साथ कार्यवाहियां आरंभ करेगा।

6.4 स्थल पर उपस्थित प्रत्येक व्यक्ति को, आवेदक से परियोजना पर सूचना या स्पष्टीकरण मांगने का अवसर दिया जाएगा। लोक सुनवाई कार्यवाहियों का संक्षिप्त सार ठीक रूप से प्रदर्शित करते हुए अभिव्यक्त सभी विचारों और अभिव्यक्त विताओं को राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि द्वारा अभिलिखित किया जाएगा और प्रांतीय भाषा में अंतर्वस्तुओं को स्पष्ट करते हुए कार्यवाहियों के अंत में श्रोताओं को पढ़ कर सुनाया जाएगा तथा कचर पाए गए कार्यवृत्त पर उसी दिन जिला मजिस्ट्रेट या उसके प्रतिनिधि द्वारा हस्ताक्षर किए जाएंगे तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को अग्रेषित किया जाएगा।

6.5 जनता द्वारा उठाए गए मुद्दों का एक विवरण और आवेदक की टीका-टिप्पणियों को भी स्थानीय भाषा में और अंग्रेजी भाषा में तैयार किया जाएगा तथा कार्यवाहियों के साथ संलग्न किया जाएगा।

6.6 लोक सुनवाई की कार्यवाहियों को उस पंचायत घर के कार्यालय पर, जिसकी अधिकारिता में परियोजना अवस्थित है, संबंधित जिला परिषद, जिला मजिस्ट्रेट और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के कार्यालय में सहजदृश्य रूप से प्रदर्शित किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति साधारण जानकारी के लिए अपने वेबसाइट पर कार्यवाहियों को प्रदर्शित भी करेगी। कार्यवाहियों पर टीका-टिप्पणियों को, यदि कोई हों, संबंधित विनियामक प्राधिकरणों और संबंधित आवेदक को प्रत्यक्षतः भेजी जा सकेगी।

#### 7.0 लोक सुनवाई को पूरा करने के लिए कालावधि :

7.1 लोक सुनवाई, आवेदक से अनुरोध पत्र की प्राप्ति की तारीख से पैंतालीस दिन की अवधि के भीतर पूरी की जाएगी। अतः संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई के पूरा होने के आठ दिनों के भीतर संबंधित विनियामक प्राधिकरण को लोक सुनवाई की कार्यवाहियों को भेजेगी। आवेदक, लोक सुनवाई और लोक परामर्श के पश्चात् तैयार की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट या प्राकृत्य पर्यावरण समाघात निर्धारण रिपोर्ट पर अनुपूरक रिपोर्ट की प्रति के साथ संबंधित विनियामक प्राधिकरण को, अनुमोदित लोक सुनवाई कार्यवाहियों की एक प्रति प्रत्यक्षतः भी अग्रेषित करेगा।

7.2 यदि राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति, नियत पैंतालीस दिनों के भीतर लोक सुनवाई करने में असफल रहती है तो केन्द्रीय सरकार, पर्यावरण और वन मंत्रालय, प्रवर्ग 'क' परियोजना या क्रियाकलाप के लिए और प्रवर्ग ख परियोजना या क्रियाकलाप के लिए और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, राज्य पर्यावरणीय समाघात निर्धारण प्राधिकरण के अनुरोध पर, किसी अन्य अभिकरण या प्राधिकरण को इस अधिसूचना में अधिकथित प्रक्रिया के अनुसार प्रक्रिया को पूरा करने के लिए नियोजित करेगी।

#### परिशिष्ट 5

(पैरा 7 देखिए)

#### आंकलन के लिए विहित प्रक्रिया

1. आवेदक, संबंधित विनियामक प्राधिकरण को निम्नलिखित दस्तावेजों को संलग्न करते हुए, जहां लोक परामर्श आज्ञापक है, एक सादा सूचना के माध्यम से आवेदन करेगा :-

- अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट की बीस हार्ड प्रतियां और एक साफ्ट प्रति
- लोक सुनवाई की कार्यवाहियों की वीडियो टेप की एक प्रति या सी.डी.
- अंतिम अभिन्यास योजना की बीस प्रतियां
- परियोजना साध्यता रिपोर्ट की एक प्रति

2. आवेदक द्वारा प्रस्तुत की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट और अन्य सुसंगत दस्तावेजों की संबंधित विनियामक प्राधिकरण द्वारा उसकी प्राप्ति की तारीख से तीस दिनों के भीतर कार्यालय में तत्पस्ता से टीओआर के प्रतिनिर्देश से समीक्षा की जाएगी और ध्यान में रखी गई अपर्याप्तताओं को प्रत्येक अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति संलग्न करते हुए, जिसके अंतर्गत लोक सुनवाई कार्यवाहियां और प्राप्त की गई अन्य लोक प्रतिक्रियाएं भी हैं, प्ररूप 1 या प्ररूप 1क की एक प्रति और प्रस्तावों पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठकों के लिए निश्चित तारीख सहित पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के सदस्यों को एकल सेट में इलेक्ट्रॉनिक रूप से या अन्यथा संसूचित किया जाएगा।
3. जहां कोई लोक परामर्श आज़ापक नहीं है और इसलिए कोई औपचारिक पर्यावरणीय समाघात निर्धारण अध्ययन अपेक्षित नहीं है, वहां आंकलन, विहित आवेदन प्ररूप 1 के आधार पर और अनुसूची की मद 8 से निम्न सभी परियोजनाओं और क्रियाकलापों की दशा में किसी पूर्व साध्यता रिपोर्ट के आधार पर किया जाएगा। अनुसूची की मद 8 की दशा में, इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए, संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति, प्ररूप 1, प्ररूप 1क और धारणा योजना के आधार पर सभी प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों का आंकलन करेगी और पर्यावरणीय अनापत्ति के लिए शर्तें नियत करेगी। जब कभी आवेदक सभी अन्य आवश्यक कानूनी अनुमोदनों सहित निश्चित पर्यावरणीय अनापत्ति शर्तों को पूरा करते हुए अनुमोदित स्कीम/भवन योजना प्रस्तुत करता है तो पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति, सक्षम प्राधिकारी को पर्यावरणीय अनापत्ति मंजूर करने की सिफारिश करेगी।
4. प्रत्येक आवेदन, पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के समक्ष और इसका पूरा आंकलन, विहित रीति में अपेक्षित दस्तावेजों/ब्यौरों सहित इसकी प्राप्ति के साठ दिनों के भीतर रखा जाएगा।
5. आवेदक को परियोजना प्रस्ताव पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की निश्चित तारीख से कम से कम पन्द्रह दिन पूर्व सूचित किया जाएगा।
6. पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठक के कार्यवृत्त को बैठक के पांच कार्यकरण दिनों के भीतर अंतिम रूप दिया जाएगा और संबंधित विनियामक प्राधिकरण के वेबसाइट पर प्रदर्शित किया जाएगा। परियोजना या क्रियाकलापों को पर्यावरणीय अनापत्ति को मंजूर किए जाने के लिए सिफारिश की दशा में, कार्यवृत्त में विनिर्दिष्ट पर्यावरणीय सुरक्षापायों और शर्तों को स्पष्ट रूप से सूचीबद्ध किया जाएगा। यदि सिफारिशें नामंजूर करने के लिए हैं तो उसके कारणों को भी स्पष्ट रूप से कथित किया जाएगा।

## परिशिष्ट 6

(पैरा 5 देखिए)

केन्द्रीय सरकार द्वारा गठित की जाने वाली प्रवर्ग 'क' परियोजनाओं के लिए सेक्टर/परियोजना विनिर्दिष्ट विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख' परियोजनाओं के लिए राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियों की संरचना

1. विशेषज्ञ आंकलन समितियां और राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियां केवल निम्नलिखित पात्रता कसौटी को पूरा करने वाले वृत्तिकों और विशेषज्ञों से मिलकर बनेगी

वृत्तिक : ऐसा व्यक्ति जिसके पास कम से कम (i) एम.ए./एम.एस.सी डिग्री सहित संबंधित विद्या शाखा में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या (ii) इंजीनियरी/प्रौद्योगिकी/वास्तुविद विद्या शाखाओं की दशा में, बी.टेक/बी.ई./बी.आर्क. डिग्री सहित क्षेत्र में विहित व्यावहारिक प्रशिक्षण सहित किसी वृत्तिक प्रशिक्षण पाठ्यक्रम में चार वर्षीय औपचारिक प्रशिक्षण या (iii) अन्य वृत्तिक डिग्री (जैसे विधि) जिसमें पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या विहित व्यावहारिक प्रशिक्षण अंतर्बलित है, या (iv) विहित शिक्षुता/कारीगारी तथा संबंधित वृत्तिक संगम द्वारा संचालित परिक्षाएं उत्तीर्ण की हो (जैसे चार्टर्ड अकाउंटेंसी) या (v) किसी विश्वविद्यालय डिग्री के पश्चात् किसी विश्वविद्यालय या सेवा अकादमी में दो वर्ष का औपचारिक प्रशिक्षण (जैसे एम.बी.ए./आई.ए.एस./आई.एफ.एस.) व्यक्ति वृत्तिकों का चयन करते समय उनके द्वारा उनके क्षेत्रों में प्राप्त अनुभव को ध्यान में रखा जाएगा ।

विशेषज्ञ : उम्र पात्रता कसौटी को पूरा करने वाला कोई वृत्तिक जिसके पास क्षेत्र में कम से कम पंद्रह वर्ष का सुसंगत अनुभव या संबंधित क्षेत्र में कोई उच्चतर डिग्री हो (जैसे पी.एच.डी. और कम से कम दस वर्ष का सुसंगत अनुभव) ।

आयु : सत्तर वर्ष से नीचे । तथापि, किसी क्षेत्र में विशेषज्ञों की अनुपलब्धता/कमी की दशा में विशेषज्ञ आंकलन समिति के सदस्यों की अधिकतम आयु को पचहतर वर्ष तक अनुज्ञात किया जा सकेगा ।

2. पर्यावरणीय निर्धारण समिति के सदस्य निम्नलिखित क्षेत्रों/विद्या शाखाओं में अपेक्षित विशेषज्ञता और अनुभव वाले विशेषज्ञ होंगे । उस दशा में कि "विशेषज्ञ" की कसौटी को पूरा करने वाले व्यक्ति उपलब्ध नहीं हैं, तो उसी क्षेत्र में पर्याप्त अनुभव रखने वाले वृत्तिकों पर भी विचार किया जा सकेगा ।

- पर्यावरण क्वालिटी विशेषज्ञ : पर्यावरणीय क्वालिटी के संबंध में माप/मानिटरी, विश्लेषण और निर्वचन में विशेषज्ञ ।

- परियोजना प्रबंधन में क्षेत्रीय विशेषज्ञ : परियोजना प्रबंधन या सुसंगत क्षेत्रों में प्रक्रिया /प्रचालन/सुविधा प्रबंधन में विशेषज्ञ ।
  - पर्यावरणीय समाघात निर्धारण प्रक्रिया विशेषज्ञ : पर्यावरणीय समाघात निर्धारण का संचालन और कार्यान्वयन तथा पर्यावरणीय प्रबंधन योजना और अन्य प्रबंधन योजना तैयार करने में विशेषज्ञ और जो पर्यावरणीय समाघात निर्धारण प्रक्रिया में उपयोग की जाने वाली भावी तकनीकों और औजारों में विस्तृत विशेषज्ञता और ज्ञान रखते हों ।
  - जोखिम निर्धारण विशेषज्ञ ।
  - पेड़ - पौधे और जीव- जन्तु प्रबंधन में प्राणी विज्ञान विशेषज्ञ ।
  - वन और वन्य जीव विशेषज्ञ ।
  - परियोजना आंकलन में अनुभव सहित पर्यावरणीय अर्थशास्त्र विशेषज्ञ ।
3. पर्यावरणीय निर्धारण समिति की सदस्यता पंद्रह नियमित सदस्यों से अधिक की नहीं होगी । तथापि, अध्यक्ष, समिति की किसी विशिष्ट बैठक के लिए किसी सुसंगत क्षेत्र में किसी विशेषज्ञ को सदस्य के रूप में सहयोजित कर सकेगा ।
4. अध्यक्ष, सुसंगत विकास क्षेत्र में एक प्रतिष्ठित और पर्यावरणीय निति या प्रबंधन में अथवा लोक प्रशासन में अनुभव प्राप्त विशेषज्ञ होगा ।
5. अध्यक्ष, सदस्यों में से एक सदस्य को उपाध्यक्ष के रूप में नामनिर्देशित करेगा जो अध्यक्ष की अनुपस्थिति में पर्यावरणीय निर्धारण समिति की बैठक की अध्यक्षता करेगा ।
6. पर्यावरण और वन मंत्रालय का एक प्रतिनिधि उसके सचिव के रूप में समिति की सहायता करेगा ।
7. किसी सदस्य की अधिकतम पदावधि, जिसके अंतर्गत अध्यक्ष भी है, प्रत्येक तीन वर्ष की दो पदावधि होगी ।
8. अध्यक्ष/सदस्य को किसी क्करण और समुचित जांच के बिना पदावधि के अवसान से पूर्व नहीं हटाया जा सकेगा ।

**MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION**

New Delhi, the 14th September, 2006

**S.O. 1533(E).**—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(E), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

**4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

### 5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

### 6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

### 7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

#### 1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity



requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

## II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

## III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
  - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
  - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
  - (e) all Category 'B2' projects and activities.
  - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
  - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
  - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
  - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.
  - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
  - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use



other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

#### 7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.



### 9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

### 10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

### 11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

### 12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

## SCHEDULE

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		<b>Mining, extraction of natural resources and power generation (for a specified production capacity)</b>		
(1)	(2)	(3)	(4)	(5)
I(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p>&lt;50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) &lt; 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) &lt; 10,000 ha. of culturable command area</p>	General Condition shall apply
I(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>&lt; 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>&lt;50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels )</p>	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
I(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply  (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply  (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing <math>\geq 200</math>TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units <math>\geq 20,000</math> tonnes/annum</p>	<p>Sponge iron manufacturing <math>&lt; 200</math>TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units <math>&lt; 20,000</math> tonnes/annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries <math>&gt; 5000</math> tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	$< 1.0$ million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply  No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-



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[PART II—SEC. 3(ii)]

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries  (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		



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[PART II—SEC. 3(ii)]

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	<b>Physical Infrastructure including Environmental Services</b>			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply  Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and  ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(b)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply



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(1)	(2)	(3)	(4)	(5)
8		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area )
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

**Note:-****General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

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R. CHANDRAMOHAN, Jr. Secy.

**APPENDIX I**

(See paragraph - 6)

**FORM 1****(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: \*

Expected cost of the project:



Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

## (II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		



1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		



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2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		



4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		



5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

#### 6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		



7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems ( <i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i> )		

**(IV). Proposed Terms of Reference for EIA studies**

**APPENDIX II**

(See paragraph 6)

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)****CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

**1. LAND ENVIRONMENT**

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

**2. WATER ENVIRONMENT**

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with data of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### 3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)



3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

#### 4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

#### 5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

#### 6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

#### 7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.



- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

### **8. BUILDING MATERIALS**

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

### **9. ENERGY CONSERVATION**

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?



9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

### 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

### APPENDIX III

(See paragraph 7)

### GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following:               <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> </ul> </li> </ul>



		<ul style="list-style-type: none"> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul>
3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>



6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> <li>• Employment potential –skilled; semi-skilled and unskilled.</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Benefit Analysis	Cost If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

**APPENDIX III A**  
(See paragraph 7)

**CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

**APPENDIX IV**  
(See paragraph 7)

**PROCEDURE FOR CONDUCT OF PUBLIC HEARING**

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

**2.0 The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

### **3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

### **4.0 The Panel**

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

### **5.0 Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

### **6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public



hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

#### 7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

#### APPENDIX -V (See paragraph 7)

#### PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC



/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form I and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

#### APPENDIX VI

(See paragraph 5)

#### COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



F. No. J-11011/156/2020-IA. II (I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi – 110003

E-mail: dirind-moefcc@gov.in  
Tel: 011-24695368

Dated: 24<sup>th</sup> August, 2020

To

**Shri. Deepak Kumar Agarwal,**  
**Director,**  
M/s. SPS Steels Rolling Mills Limited,  
Dr. Zakir Hussain Avenue, G.T. Road (Indo American More),  
Durgapur,  
District Paschim Bardhaman,  
West Bengal.  
Email: [spsmoef@shakambhargroup.in](mailto:spsmoef@shakambhargroup.in); Tel: 033-66255252

**Subject:** Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) **M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group)** at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur, Durgapur, District Paschim Bardhaman, West Bengal – **Prescribing of Terms of Reference – regarding.**

Sir,

1. This refers to the online application of M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group) made vide proposal no. IA/WB/IND/153933/2020 dated 24/06/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered during the 21<sup>st</sup> meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-1) held on 30<sup>th</sup> July – 1<sup>st</sup> August, 2020. The EAC proceedings of the proposal cited above is given as below.

**Details submitted by the project proponent**

3. M/s. SPS Steels Rolling Mills Ltd. proposes for an expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (Sponge Iron Plant 66,000 TPA & Rolling Mill 4,56,000 TPA) within existing plant premises at Dr. Zakir Hussain

*Terms of Reference for project titled "Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group) at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur, Durgapur, District Paschim Bardhaman, West Bengal".*

Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal.

4. The units are operating on the basis of Consent to Operate obtained from West Bengal Pollution Control Board. The details of Latest Consent to operate are presented in below table

S. No.	Product/Plant with Capacity	CTO Details with validity
1.	5500 MT per Month Sponge Iron (1 x 100 TPD & 2 x 40 TPD DRI Kiln) & 9000 MT per Month Steel Ingot/Billet (2X15 Ton IF with caster) and DG Sets (380 & 415 KVA)	Consent Letter no. CO 123308 dated 28.05.2019 valid up to 30.09.2023 issued vide Memo NO: 938-dr-CO-S/11/1879 dated 28.05.19
2.	38000 MT per Month TMT Rod (3 x Reheating Furnace)	Consent Letter no. CO 114837 dated 17.05.2018 valid up to 28.02.2023 issued vide Memo No: 1749-dr-CO-O/10/0734 dated 17.05.2018

5. The expansion is proposed at existing unit at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal.
6. The land area acquired for the plant is 9.38 ha (23.2 acres) which is industrial land. No forest land is involved. Out of total area, 3.75 ha (i.e. 40% of the total area) is being/will be developed under greenbelt & plantation in and around the plant premises.
7. No National Park / Wildlife Sanctuary / Biosphere Reserve/ Tiger Reserve/ Elephant Reserve are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule -I fauna.
8. Total project cost is approx. 150 Crore rupees. The existing manpower for the plant is 700 persons (100 regular + 600 contractual). Proposed additional employment generation from proposed project will be 50 direct and about 200 indirect employees during operational phase.
9. The targeted production capacity of Integrated Steel Plant is as mentioned in table below. The Iron ore, Coal, Limestone and other raw materials are being/will be transported through rail and/or through road. The proposed capacity for different products for the area is as below:

Name of the Units	Existing Production Capacity as per CTO			Proposed Additional Production		Total (Existing + Proposed) Production	Remarks
	Installed Capacity	Production (in ton)		Capacity	Production (TPA)		
		Annually	Monthly				
Sponge Iron Plant (DRI)	2X40 + 1X100 TPD	66,000	5500	No change		66,000 TPA	No change
SMS (M.S. Billets)	2X15 Ton IF with caster*	1,08,000	9000	5X20 Ton with 2	3,50,000	3,50,000 TPA	Expansion to meet requirements

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Name of the Units	Existing Production Capacity as per CTO				Proposed Additional Production		Total (Existing + Proposed) Production	Remarks
	Installed Capacity	Production (in ton)		Capacity	Production (TPA)			
		Annually	Monthly					
					casters and one LRF		of rolling mill through hot charging bypassing existing reheating furnace	
* Existing 2x15 Ton IF with Caster will be dismantled after proposed expansion								
Rolling Mill	I	300 TPD	4,56,000	38000	No change	4,56,000 TPA	No change	
	II	1000 TPD						
Reheating Furnace#	I	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled	
	II	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled	
	III	18 TPH	-	-	No Change	1 x 18 TPH	No change	
	#Both Rolling Mills will be hot charged after expansion. Two reheating shall be dismantled after expansion and only one Reheating will be kept as back up to feed Cold billets.							
Captive Power Plant	NIL			10 MW (5 MW WHRB + 5 MW AFBC)		10 MW (5 MW WHRB + 5 MW AFBC)	New Installation for backward integration	

10. The power requirement of 45 MW (Existing 17.5 MW + proposed 27.5 MW) will be sourced from DPL/ WBERC (Durgapur Projects Ltd./ West Bengal Electricity Regulatory Commission) (35 MW) and from captive generation (10 MW).

11. Proposed Raw material and fuel requirement for the project are given in table below:

S. No.	Required Raw Material	Estimated Quantity (in TPA)			Source of Raw Material	Mode of Transportation
		Existing	Additional	Total after expansion		
<b>I</b>	<b>Sponge Iron Division</b>					
	<b>Iron Ore (Net)</b>	98492	-	98492	Barbil	<b>Road</b>
	<b>Coal</b>	62277	-	62277	Import	<b>Road</b>
	<b>Dolomite</b>	2251	-	2251	Katani/Bhutan	<b>Road</b>
<b>II</b>	<b>SMS Division</b>					
	<b>Pig Iron</b>	20681	46340	67021	SAIL/Local	<b>Road</b>
	<b>Sponge Iron</b>	94500	211750	306250	Local	<b>Internal /Road</b>
	<b>Ferro Alloys</b>	1296	2904	4200	Local	<b>Road</b>
	<b>Scrap</b>	13642	30569	44211	Local	<b>Internal / Road</b>

Terms of Reference for project titled "Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group) at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur, Durgapur, District Paschim Bardhaman, West Bengal".



S. No.	Required Raw Material	Estimated Quantity (in TPA)			Source of Raw Material	Mode of Transportation
		Existing	Additional	Total after expansion		
III	<b>Rolling Mill Division</b>					
	<b>Billets</b>	474240	-	474240	Internal & Local	<b>Internal / Road</b>
IV	<b>Captive Power Plant</b>					
	<b>Coal</b>	-	26154	26154	Import & Domestic	<b>Road</b>
	<b>Dolochar</b>	-	20985	20985	Internal	<b>Internal / Road</b>

12. Water Consumption after the proposed expansion will be 1625 KLD; which will be sourced from Durgapur Projects Limited (DPL) and waste water generation will be 175 KLD which will be used for dust separation, quenching and greenbelt development. Domestic waste water generated from plant will be treated in STP and treated water will be used for greenbelt development & plantation.

13. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

14. Name of the EIA consultant: J. M. Environet Pvt. Ltd. [S.No. 98, List of Accredited Consultant Organizations (Alphabetically) Rev. 89, July 11, 2020].

#### **Observations of the Committee**

15. The Committee noted the following:

- i. The project is located at Durgapur wherein Comprehensive Environmental Pollution Index (CEPI) score is 65.76.
- ii. PP is still running two numbers of 40 TPD kilns.
- iii. PP has committed to close 2 RH furnaces and go for 100 % Hot charging. For emergency one RH would be retained to run of FO or CBM available in Durgapur.
- iv. No coal shall be used.
- v. Water shall be drawn from Durgapur Municipality.
- vi. All conditions of CEPI shall be complied with.

#### **Recommendations of the Committee**

16. After detailed deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:

- i. PP shall phase out the existing kilns of 40 TPD. These may remain in operation till the replacement kiln is commissioned.
- ii. PP shall close 2 RH furnaces and go for 100 % Hot charging. For emergency one RH would be retained to run on LDO or CBM available in Durgapur. Coal shall not be used as fuel in the reheating furnace.
- iii. Water shall be drawn from Durgapur Municipality. No GW abstraction shall be permitted.
- iv. All conditions of CEPI including 40 % green belt development and 1.5 times CER shall be complied with.
- v. PM level from stacks shall be less than 30mg/Nm<sup>3</sup> and 100% solid waste generated shall be utilized.

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- vi. Air cooled condensers shall be used in power plant.
- vii. Plant shall operate on ZLD. STP water shall be recycled/reused.
- viii. Green belt development shall comprise plantation of trees @2500 trees/hectare
- ix. CEMS shall be installed in the emission stacks and connected with CPCB/SPCB server as specified in CPCB Guidelines and directed by SPCB.
- x. Industrial vacuum cleaners shall be used to keep fugitive emission under control.
- xi. Action plan for Rain Water Harvesting (RWH) for recharging more than 100% of total annual water consumption shall be furnished in the EIA/EMP report.

#### **Decision of MoEF&CC**

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e., 24/08/2020 and will expire on 23/08/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.



**(A.K. Agrawal)**  
Director

#### **Copy to:-**

1. Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. Deputy Director General (Central), Ministry of Environment, Forest and Climate Change, Regional Office (EZ), A/3, Chandrasekharpur, Bhubneshwar-751 023.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector -III, Salt Lake City, Kolkata - 700 098.
5. Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
6. District Collector, Paschim Medinipur District, State of West Bengal.
7. Guard File / Record file / Monitoring file.
8. MoEF&CC Website.



**(A.K. Agrawal)**  
Director

*Terms of Reference for project titled "Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group) at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur, Durgapur, District Paschim Bardhaman, West Bengal".*

**ANNEXURE – I****GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. Executive Summary
2. Introduction
  - i. Details of the EIA Consultant including NABET accreditation
  - ii. Information about the project proponent
  - iii. Importance and benefits of the project
3. Project Description
  - i. Cost of project and time of completion.
  - ii. Products with capacities for the proposed project.
  - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
  - iv. List of raw materials required and their source along with mode of transportation.
  - v. Other chemicals and materials required with quantities and storage capacities
  - vi. Details of Emission, effluents, hazardous waste generation and their management.
  - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
  - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
  - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
  - x. Hazard identification and details of proposed safety systems.
  - xi. Expansion/modernization proposals:
    - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30<sup>th</sup> May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
    - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
  - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.

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- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Co-ordinates (lat-long) of all four corners of the site.
- iv. Google map-Earth downloaded of the project site.
- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

## 6. Environmental Status

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
  - ii. AAQ data (except monsoon) at 8 locations for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the predominant wind direction, population zone and sensitive receptors including reserved forests.
  - iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
  - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
  - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
  - vi. Ground water monitoring at minimum at 8 locations shall be included.
  - vii. Noise levels monitoring at 8 locations within the study area.
  - viii. Soil Characteristic as per CPCB guidelines.
  - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
  - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
  - xi. Socio-economic status of the study area.
7. Impact Assessment and Environment Management Plan
- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
  - ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
  - iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.

- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
  - v. Details of stack emission and action plan for control of emissions to meet standards.
  - vi. Measures for fugitive emission control
  - vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
  - viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
  - ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
  - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
  - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
  - xii. Action plan for post-project environmental monitoring shall be submitted.
  - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. Occupational health
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
  - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
  - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
  - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.



9. Corporate Environment Policy
  - i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
  - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
  - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
  - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Corporate Environment Responsibility (CER)
  - i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs. ....crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct Item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
13. A tabular chart with index for point wise compliance of above ToRs.
14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.

- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4<sup>th</sup> August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate.** The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

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**ANNEXURE-2****ADDITIONAL ToRs FOR****METALLURGICAL INDUSTRY (FERROUS AND NON-FERROUS)**

1. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
2. Emission from sulphuric acid plant and sulphur muck management.
3. Details on installation of Continuous Emission Monitoring System with recording with proper calibration system
4. Details on toxic metals including fluoride emissions
5. Details on stack height.
6. Details on ash disposal and management
7. Complete process flow diagram describing process of lead/zinc/copper/ aluminium, etc.
8. Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
9. Details on Holding and de-gassing of molten metal from primary and secondary aluminium, materials pre-treatment, and from melting and smelting of secondary aluminium
10. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
11. Trace metals in waste material especially slag.
12. Plan for trace metal recovery
13. Trace metals in water

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## Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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**WEST BENGAL POLLUTION CONTROL BOARD***(Department of Environment, Govt. of West Bengal)*

Paribesh Bhawan, 10A, Block - LA, Sector-III

Bidhannagar, Kolkata-700 106, India

Tel : 2335 - 9088 / 7428 / 8211 / 6731 / 0261 / 8861 / 5868 / 1625

Fax : 2335 - 5868 / 2813

City Code : 33, Country Code : 91

Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in)

Memo No. 598(1-14)-2N-63/2021(E)

Dated: 04 .09.2021

**C I R C U L A R**

It is hereby informed that a Public Hearing will be held on **05.10.2021 at 12:00 Noon** at the Desbandhu Bhawan, D.S.P. Steel City, B-Zone Health Centre, Durgapur – 713205, Dist – Paschim Bardhaman, West Bengal for the proposed expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) at Dr. Zakir Hussain Avenue, G. T. Road (Indo American More), Durgapur, Tehsil – Faridpur, Durgapur, Dist – Paschim Bardhaman, West Bengal by **M/s. SPS Steels Rolling Mills Ltd.** Paper notification in this respect may kindly be seen in “Millennium Post” & “Aajkaal” dated 02.09.2021 and “Sanmarg” dated 03.09.2021.

In this regard copies of the draft EIA / EMP report and Executive Summary of the project along with soft copies are sent herewith for record and for access to the general public for their information and participation of locally affected persons in the Public Hearing on **05.10.2021**. Special care against any damage or pilferage of the draft EIA / EMP report and Executive Summary copies should be taken as these are very much limited in number.

**Senior Environmental Engineer (EIM Cell)**  
**West Bengal Pollution Control Board**

Millennium Post: 02.09.2021

**NOTICE****West Bengal Pollution Control Board**

In compliance with Notification No. S.O.1533(E) dated 14.09.2006 of Ministry of Environment, Forests & Climate Change, Govt. of India, it is hereby notified that the Public Hearing for the proposed expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) at Dr. Zakir Hussain Avenue, G. T. Road (Indo American More), Durgapur, Tehsil - Faridpur, Durgapur, Dist - Paschim Bardhaman, West Bengal by M/s. SPS Steels Rolling Mills Ltd. is hereby scheduled on 05.10.2021 at 12:00 Noon at the Desbandhu Bhawan, D.S.P. Steel City, B-Zone Health Centre, Durgapur - 713205, Dist - Paschim Bardhaman, West Bengal.

Any person or association of persons who feel that he/it might be affected or the local authority involved, may consult the copies of Executive Summary of the project (English and Bengali) and draft EIA/EMP report which would be available at the (1) Office of the District Magistrate, Paschim Bardhaman (2) Office of the Additional District Magistrate (LR), Paschim Bardhaman, (3) Office of the Sub-Divisional Officer, Durgapur, Paschim Bardhaman (4) Office of the General Manager, D.I.C., Paschim Bardhaman, (5) Office of the Durgapur Municipal Corporation, Durgapur (6) Office of the Sabhadhipati, Paschim Bardhaman Zilla Parishad (7) Office of the Asansol Durgapur Development Authority (ADDA), Durgapur, Paschim Bardhaman (8) Dy. DL & LRO (Environment), Paschim Bardhaman (9) Office of the Environmental Engineer, Durgapur Regional Office, Sahid Khudiram Sarani, City Centre, Durgapur, PIN - 713216, Dist - Paschim Bardhaman (10) Block Development Officer, Durgapur-Faridpur, Paschim Bardhaman (11) Department of Environment, Govt. of West Bengal, Pranisampad Bhavan, 5th Floor, LB-2, Sector - III, Bidhannagar, Kolkata 700 106 (12) Ministry of Environment, Forests & Climate Change, Eastern Zonal Office, A/3, Chandrasekharpur, Bhubaneswar - 751 023, Odisha (13) Head office of West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block - LA, Sector - III, Bidhannagar, Kolkata - 700 106. Executive Summary and the application form of the project would also be available in the website of the Board: [www.wbpcb.gov.in](http://www.wbpcb.gov.in)

Any person or groups who might be locally affected from the proposed project or activity may participate in the public hearing to be held on 05.10.2021 at 12:00 Noon at the Desbandhu Bhawan, D.S.P. Steel City, B-Zone Health Centre, Durgapur - 713205, Dist - Paschim Bardhaman, West Bengal. They may make verbal or written suggestions / objections in the matter in the public hearing meeting. Any other concerned persons having a plausible stake in the environmental aspects of the project or activity may make suggestions/objections in writing to the Senior Environmental Engineer (EIM Cell), Paribesh Bhawan, 10A, Block - LA, Sector - III, Bidhannagar, Kolkata - 700 106 before the date of public hearing.

Member Secretary  
West Bengal Pollution Control

Sanmarq - 03/09/2021

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### सूचना

#### पश्चिम बंगाल प्रदूषण नियंत्रण बोर्ड

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना संख्या एस.ओ.1533 (ई) दिनांक 14.09.2006 के अनुपालन में, एतद्वारा यह अधिसूचित किया जाता है कि मैसर्स एसपीएस स्टील्स रोलिंग मिल्स लिमिटेड द्वारा स्टील मेल्टिंग शॉप (1,08,000 से 3,50,000 टीपीए) के प्रस्तावित विस्तार के साथ-साथ 10 मेगावाट (5 मेगावाट डब्ल्यूएचआरबी और 5 मेगावाट एफबीसी) के कैप्टिव पावर प्लांट साथ ही (66,000 टीपीए स्पंज आयरन प्लांट और 4,56,000 टीपीएरोलिंग मिल) की स्थापना के लिए जन सुनवाई डॉ. जाकिर हुसैन एवेन्यू, जीटी रोड (इंडो अमेरिकन मोर), दुर्गापुर, तहसील-फरीदपुर, दुर्गापुर, जिला - पश्चिम बर्धमान, पश्चिम बंगाल में एतद्वारा 05.10.2021 को दोपहर 12:00 बजे देशबंधु भवन, डी.एस.पी. स्टील सिटी, बी-जोन हेल्थ सेंटर, दुर्गापुर - 713205, जिला - पश्चिम बर्धमान, पश्चिम बंगाल में निर्धारित है।

कोई भी व्यक्ति या व्यक्तियों का संघ जो महसूस करता है कि वह प्रभावित हो सकता है या स्थानीय प्राधिकरण शामिल हो सकता है, परियोजना के कार्यकारी सारांश (अंग्रेजी और बांग्ला) की प्रतियों और ईआईए / ईएमपी रिपोर्ट के मसौदे की प्रतियों से परामर्श कर सकता है जो (1) जिला मजिस्ट्रेट का कार्यालय, पश्चिम बर्धमान (2) अपर जिला मजिस्ट्रेट (एलआर), पश्चिम बर्धमान का कार्यालय, (3) उप-मंडल अधिकारी का कार्यालय, दुर्गापुर, पश्चिम बर्धमान (4) कार्यालय महाप्रबंधक, डीआईसी, पश्चिम बर्धमान, (5) दुर्गापुर नगर निगम का कार्यालय, दुर्गापुर (6) सभाधिपति का कार्यालय, पश्चिम बर्धमान जिला परिषद (7) आसनसोल दुर्गापुर विकास प्राधिकरण का कार्यालय (ADDA), दुर्गापुर, पश्चिम बर्धमान (8) उप. डीएल और एलआरओ (पर्यावरण), पश्चिम बर्धमान (9) पर्यावरण अभियंता कार्यालय, दुर्गापुर क्षेत्रीय कार्यालय, शहिद खुदीराम सरणी, सिटी सेंटर, दुर्गापुर, पिन - 713216, जिला - पश्चिम बर्धमान (10) प्रखंड विकास अधिकारी, दुर्गापुर-फरीदपुर, पश्चिम बर्धमान (11) पर्यावरण विभाग, पश्चिम बंगाल सरकार, प्रणीसंपद भवन, 5वीं मंजिल, एलबी-2, सेक्टर III, बिधाननगर, कोलकाता 700 106 (12) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, पूर्वी क्षेत्रीय कार्यालय, ए/3, चंद्रशेखरपुर, भुवनेश्वर - 751 023, ओडिशा (13) पश्चिम बंगाल प्रदूषण नियंत्रण बोर्ड का मुख्यालय, परिवेश भवन, 10ए, ब्लॉक-एलए, सेक्टर-III, बिधाननगर, कोलकाता - 700 106 पर उपलब्ध होगा।

परियोजना का कार्यकारी सारांश और आवेदन पत्र बोर्ड की वेबसाइट: [www.wbpcb.gov.in](http://www.wbpcb.gov.in) पर भी उपलब्ध होगा। कोई भी व्यक्ति या समूह जो प्रस्तावित परियोजना या गतिविधि से स्थानीय रूप से प्रभावित हो सकते हैं, 05.10.2021 को दोपहर 12:00 बजे देशबंधु भवन, डीएसपी स्टील सिटी, बी-जोन स्वास्थ्य केंद्र, दुर्गापुर - 713205, जिला - पश्चिम बर्धमान, पश्चिम बंगाल में आयोजित होने वाली जन सुनवाई में भाग ले सकते हैं। वे जन सुनवाई बैठक में इस मामले में मौखिक या लिखित सुझाव/आपत्ति दे सकते हैं। परियोजना या गतिविधि के पर्यावरणीय पहलुओं में संभावित हिस्सेदारी रखने वाले कोई अन्य संबंधित व्यक्ति वरिष्ठ पर्यावरण अभियंता (ईआईएम सेल), परिवेश भवन, 10 ए, ब्लॉक - एलए, सेक्टर -III, बिधाननगर, कोलकाता- 700 106 को जन सुनवाई की तिथि से पूर्व लिखित रूप में सुझाव / आपत्तियां दे सकते हैं।

सदस्य सचिव  
पश्चिम बंगाल प्रदूषण नियंत्रण बोर्ड

Aykaal : 02.09.2021

বিজ্ঞপ্তি  
**পশ্চিমবঙ্গ দূষণ নিয়ন্ত্রণ পর্ষদ**

পরিবেশ, বন ও জলবায়ু পরিবর্তন মন্ত্রক, ভারত সরকারের বিজ্ঞপ্তি নম্বর এস.ও.১৫৩৩(ই) তারিখ ১৪.০৯.২০০৬ অনুসারে, এতদ্বারা বিজ্ঞপ্তি জারি করা হচ্ছে যে, মেসার্স এসপিএস স্টিলস রোলিং মিলস লিমিটেড দ্বারা ডঃ জাকির হুসেইন অ্যাভেনিউ, জি. টি. রোড (ইন্দো-আমেরিকান মোড), দুর্গাপুর, তহশিল-ফরিদপুর, দুর্গাপুর, জেলা-পশ্চিম বর্ধমানে ইতিমধ্যেই অবস্থিত স্টিল প্ল্যান্টের (৬৬,০০০ টিপিএ স্পঞ্জ আয়রন প্ল্যান্ট এবং ৪,৫৬,০০০ টিপিএ রোলিং মিল) স্টিল মেলাটিং শপের প্রস্তাবিত সম্প্রসারণ (১,০৮,০০০ থেকে ৩,৫০,০০০ টিপিএ) তৎসহ ১০ মেগাওয়াট (৫ মেগাওয়াট ডব্লিউএইচআরবি এবং ৫ মেগাওয়াট এএফবিসি) ক্ষমতা সম্পন্ন ক্যাপটিভ পাওয়ার প্ল্যান্ট স্থাপনের জন্য জনশুনানি ০৫.১০.২০২১ তারিখে বেলা ১২টায় দেশবন্ধু ভবন, ডি.এস.পি. স্টিল সিটি, বি-জোন হেলথ সেন্টার, দুর্গাপুর, জেলা-পশ্চিম বর্ধমান, পশ্চিমবঙ্গে ধার্য করা হয়েছে।

কোনও ব্যক্তি বা ব্যক্তিবর্গের সমষ্টি যিনি বা যাঁরা প্রভাবিত হতে পারেন বা সংযুক্ত স্থানীয় কর্তৃপক্ষ, আলোচ্য প্রকল্পের এক্সিকিউটিভ সামারি কপি (ইংরেজি ও বাংলা) দেখতে পারেন এবং ইআইএ/ইএমপি রিপোর্টের ড্রাফট বা খসড়া নিম্নলিখিত কার্যালয়গুলিতে পাওয়া যাবে (১) জেলাশাসক, পশ্চিম বর্ধমান-এর কার্যালয়, (২) অতিরিক্ত জেলাশাসক (এলআর) জেলা-পশ্চিম বর্ধমান-এর কার্যালয়, (৩) সাব-ডিভিশনাল অফিসারের কার্যালয়, দুর্গাপুর, জেলা-পশ্চিম বর্ধমান, (৪) জেনারেল ম্যানেজার, ডি.আই.সি., পশ্চিম বর্ধমান-এর কার্যালয়, (৫) দুর্গাপুর মিউনিসিপ্যাল কর্পোরেশন-এর কার্যালয়, দুর্গাপুর, (৬) সভাধিপতির কার্যালয়, পশ্চিম বর্ধমান জেলা পরিষদ, (৭) আসানসোল-দুর্গাপুর ডেভেলপমেন্ট অথরিটি (এডিডিএ)-এর কার্যালয়, দুর্গাপুর, পশ্চিম বর্ধমান, (৮) ডেপুটি ডিএল অ্যান্ড এলআরও (এনভায়রনমেন্ট), পশ্চিম বর্ধমান, (৯) এনভায়রনমেন্টাল ইঞ্জিনিয়ার, দুর্গাপুর আঞ্চলিক কার্যালয়, শহিদ মুদীরাম সরণি, সিটি সেন্টার, দুর্গাপুর, পিন-৭১৩২১৬, জেলা - পশ্চিম বর্ধমান, (১০) ব্লক ডেভেলপমেন্ট অফিসার-এর কার্যালয়, দুর্গাপুর-ফরিদপুর, পশ্চিম বর্ধমান (১১) পরিবেশ দপ্তর, পশ্চিমবঙ্গ সরকার, প্রাণীসম্পদ ভবন, ৬ষ্ঠ তল, এলবি-২, সেক্টর-৩, বিধাননগর, কলকাতা - ৭০০১০৬, (১২) পরিবেশ, বন এবং জলবায়ু পরিবর্তন মন্ত্রক, পূর্বাঞ্চল ক্ষেত্রীয় কার্যালয়, এ/৩, চন্দ্রশেখরপুর, ভুবনেশ্বর-৭৫১০২৩, ওড়িশা, (১৩) পশ্চিমবঙ্গ দূষণ নিয়ন্ত্রণ পর্ষদ-এর সদর কার্যালয়, পরিবেশ ভবন, ১০এ, ব্লক-এলএ, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০১০৬। এক্সিকিউটিভ সামারি ও প্রকল্পের আবেদনপত্র পর্ষদের ওয়েবসাইট [www.wbpcb.gov.in](http://www.wbpcb.gov.in)-এ পাওয়া যাবে।

প্রস্তাবিত প্রকল্প বা কার্যাবলীর দরুন স্থানীয়ভাবে প্রভাবিত হতে পারেন এরূপ ব্যক্তি বা গোষ্ঠী দেশবন্ধু ভবন, ডি.এস.পি. স্টিল সিটি, বি-জোন হেলথ সেন্টার, দুর্গাপুর-৭১৩২০৫, জেলা-পশ্চিম বর্ধমান, পশ্চিমবঙ্গে ০৫.১০.২০২১ তারিখে বেলা ১২টায় অনুষ্ঠেয় জনশুনানিতে অংশ নিতে পারেন। জনশুনানির সভায় আলোচ্য বিষয় সম্পর্কে তাঁদের পরামর্শ/আপত্তি মৌখিক অথবা লিখিতভাবে জানাতে পারেন। প্রকল্প অথবা কার্যাবলীর পরিবেশগত দিক থেকে প্রভাবিত হবার যুক্তিগ্রাহ্য কারণ আছে এরূপ অন্য সংশ্লিষ্ট ব্যক্তি লিখিত আকারে তাঁর পরামর্শ/আপত্তি জনশুনানির তারিখের পূর্বে সিনিয়র এনভায়রনমেন্টাল ইঞ্জিনিয়ার (ইআইএম সেল), পরিবেশ ভবন, ১০এ, ব্লক-এলএ, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০১০৬-এর কাছে জানাতে পারেন।

সদস্য সচিব  
পশ্চিমবঙ্গ দূষণ নিয়ন্ত্রণ পর্ষদ

PROCEEDINGS OF THE PUBLIC HEARING HELD ON 05.10.2021 AT 12:00 NOON AT DESBANDHU BHAWAN, D.S.P. STEEL CITY, B-ZONE HEALTH CENTRE, DURGAPUR – 713205, DIST – PASCHIM BARDHAMAN, WEST BENGAL FOR THE PROPOSED EXPANSION PROJECT OF STEEL MELTING SHOP (1,08,000 TO 3,50,000 TPA) ALONG WITH INSTALLATION OF CAPTIVE POWER PLANT OF 10 MW (5 MW WHRB & 5 MW AFBC) WITHIN EXISTING STEEL PLANT (66,000 TPA SPONGE IRON PLANT & 4,56,000 TPA ROLLING MILL) AT DR. ZAKIR HUSSAIN AVENUE, G. T. ROAD (INDO AMERICAN MORE), DURGAPUR, TEHSIL – FARIDPUR, DURGAPUR, DIST – PASCHIM BARDHAMAN, WEST BENGAL BY M/S. SPS STEELS ROLLING MILLS LTD.

**M/s. SPS Steels Rolling Mills Ltd.** submitted an application to the West Bengal Pollution Control Board (herein after referred to as the State Board) for conducting a Public Hearing for the proposed expansion of existing Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) at Dr. Zakir Hussain Avenue, G. T. Road (Indo American More), Durgapur, Tehsil – Faridpur, Durgapur, Dist – Paschim Bardhaman, West Bengal. As per the notification S.O. 1533 dated 14th September, 2006 of the MoEF&CC, Govt. of India and amendments made thereafter, Environmental Clearance (EC) for the said project is required to obtain after conducting Public Hearing.

Accordingly, the State Board conducted the Public Hearing on 05.10.2021 at 12:00 noon at Desbandhu Bhawan, D.S.P. Steel City, B-Zone Health Centre, Durgapur – 713205, Dist – Paschim Bardhaman, West Bengal. A considerable gathering of people were present during the hearing. List of the panel members and others present during the public hearing is enclosed in *Annexure I*.

Sri Sandip Tudu, WBCS (Executive), Additional District Magistrate (L & LR), Dist- Paschim Bardhaman, West Bengal presided over the public hearing.

The public hearing started with a welcome note from Sri A. K. Dey, Environmental Engineer & In-Charge, Durgapur Regional Office, W. B. Pollution Control Board. He briefed the audience about the modalities and significance of the Public Hearing, which is a part of Public Consultation process under EIA Notification, 2006 and its subsequent amendments.

Sri A. K. Dey requested the project proponent to describe the proposed expansion project to be undertaken in detail and to use of local language. He requested the gathering present at the hearing to come up with relevant questions and suggestions regarding the proposed expansion project. Sri Dey informed that proceedings of the public hearing along with videography will be forwarded to the appropriate authority for their consideration for setting up the proposed expansion project of M/s. SPS Steels Rolling Mills Ltd.

On behalf of M/s. SPS Steels Rolling Mills Ltd., Sri Shovan Gupta narrated the proposed expansion project of existing Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill). Sri Gupta explained the location details of the project, project cost and basic requirements like land, water, fuel, manpower, raw materials etc. for the proposed expansion project.

Continued.....Page 2

Sri Gupta also shared the baseline data of land use, ambient air quality, water quality etc. He elaborated on the steps to be taken to control environmental pollution, rain water harvesting, plantation, occupational health & safety, budget for environment management plan in terms of capital cost and recurring cost.

The details of the proposed expansion project and existing project as shown in the power point presentation by Sri Shovan Gupta on behalf of M/s. SPS Steels Rolling Mills Ltd. is given in the Table below:-

Name of the Units	Existing Production Capacity as per CTO			Proposed Additional Production		Total (Existing + Proposed) Production	Remarks
	Installed Capacity	Production (in ton)		Capacity	Production		
		Annually	Monthly				
Sponge Iron Plant (DRI)	2x40* + 1x100 TPD	66,000	5500	2x100 TPD	66,000 TPA	66,000 TPA	No change in production capacity.
	*As per the recommendation of EAC the company will phase out existing 2x40 TPD DRI kilns and will install 1x100 TPD DRI kiln. The total capacity of Sponge Iron Plant will remain unchanged.						
SMS (M.S. Billets)	2x15 Ton IF with caster*	1,08,000	9000	5X20 Ton with 2 casters and one LRF	3,50,000 TPA	3,50,000 TPA	Expansion to meet Rolling mill requirement through hot charging bypassing existing reheating furnace
* Existing 2x15 Ton IF with Caster will be dismantled after proposed expansion							
Rolling Mill	I	300 TPD	4,56,000	38,000	No change	4,56,000 TPA	No change
	II	1000 TPD					
Reheating Furnace#	I	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled
	II	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled
	III	18 TPH	-	-	No Change	1 x 18 TPH	No change
#Both Rolling Mills will be hot charged after expansion. Two reheating shall be dismantled after expansion and only one Reheating Furnace will be kept as back up to feed cold billets.							
Captive Power Plant	NIL			10 MW (5 MW WHRB + 5 MW AFBC)		10 MW (5 MW WHRB + 5 MW AFBC)	New Installation for backward integration

Sri G. G. Chakraborty, Assistant Environmental Engineer, WBPCB requested the gathering to come up with relevant questions to fulfill the objectives of the public hearing.

Continued.....Page 3

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During the discussion the panel members and the others present in the public hearing made queries / suggestions with respect to the proposed project, which are noted below:

Sri Hirak Ghosh of Vill- Bidhannagar asked the Project Proponent (PP) regarding the planning for education & health of local people through their corporate social responsibility.

Sri Ritin Mukherjee of Vill- Arambagh wanted to know about the controlling measure for abatement of noise pollution to be generated by the unit.

Sri Lakshman Mondal of of Vill- Muchipara requested the PP to elaborate the Air Pollution Control system to be adopted for the proposed expansion project.

Sri Suman Ghosh of Vill- ABL Township asked the PP to elaborate the pollution control measure to be adopted for the proposed expansion project.

Sri Avishek Mondal of Vill- Sagarbhanga requested the PP for development and maintenance the road to be deteriorated for movement of different vehicle during construction phase.

Sri Supriya Mondal of Vill- Piari More opined that the PP should undertaken local school & road development programme.

Sri Bikash Kumar Mondal of Vill- Khairasol suggested that the PP should follow all the prevailing norms regarding the industrial safety.

Sri Sanjib Guha of Vill- Mamra welcome the proposed expansion project. He requested the PP for consideration of local employment.

Sri Mrinal Mukherjee of Vill- Sagarbhanga opined that the PP should operate its plant by proper functioning of Air Pollution Control Device. He requested the W. B. Pollution Control Board to keep strict surveillance regarding operation of the plant of PP maintaining the prevailing environmental norms.

On demand of participant of public hearing Sri G. G. Chakraborty, Assistant Environmental Engineer elaborated the environmental control measures to be adopted by the PP for operation of plant as shown in presentation. He described in details about the source of generation of air pollution and its control system, source of generation of waste water and its treatment system, noise pollution and its abatement system, solid wastes and its disposal system. He also briefly described the role W. B. Pollution Control regarding control of industrial pollution. He requested the PP to address the issues raised in the public hearing regarding development and maintenance the road to be deteriorated for movement of different vehicle during construction phase, local school & road development programme, Industrial safety, local employment etc.

Continued.....Page 4

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Sri S. K. Sachen, Executive Director, M/s. SPS Steels Rolling Mills Ltd. informed that local employment will be carried out as per the requirement and merit of the local people. They will also give emphasis on skill development programme of local people. He informed that presently they are operating a school in the area. Sri S. K. Sachen highlighted their role during lock down period imposed due to Covid 19 pandemic. He elaborated that they had distributed food, organized health camp etc. under the corporate social responsibility programme. He informed that they are committed to undertake socio-economic development of the locality. Sri S. K. Sachen also informed that the different issues rose in the public hearing will be addressed/implemented as per their level best.

Sri Prabhat Chatterjee, Hon'ble MIC (Environment & PWD), Durgapur Municipal Corporation welcomed the participant and also the proposed expansion project. He opined that the proposed expansion project will create local employment and upgrade the socio-economic scenario of the locality. Sri Prabhat Chatterjee appreciated the role of M/s. SPS Steels Rolling Mills Ltd. during lock down period imposed due to Covid 19 pandemic. He shared the vision of the Hon'ble Chief Minister, Government of West Bengal and the State Government regarding the development of industry in the state. He expressed his hope that the PP should operate its plant maintaining all prevailing norms.

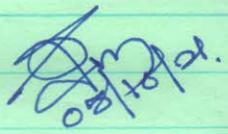
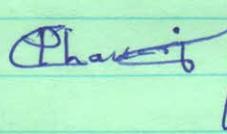
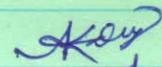
Sri Sandip Tudu, WBCS (Executive), Additional District Magistrate (L & LR), Dist- Paschim Bardhaman welcomed the proposed expansion project. He briefly described the feasibility of development of industry in the district of Paschim Bardhaman. He opined that the geographical position, transportation facility, availability of raw materials etc. are the main causes of development of industry in the district of Paschim Bardhaman. Sri Sandip Tudu, WBCS (Executive) requested the participants to come up with positive mind for development of industry in the area. He also reminded the PP that the industry should develop maintaining the all prevailing norms and also not disturbing the local people. There should be co-operation/understanding between the local people and the industry. Sri Tudu informed that fulfillment of commitment made by the PP in the public hearing is mandatory.

The Additional District Magistrate (LR) stated that the industry should strictly follow the compliance of air emission, water pollution, noise pollution and other prevailing norms and requested to West Bengal Pollution Control Board to keep close vigil regarding operation of the plant following all environmental norms.

Finally, Sri Sandip Tudu, WBCS (Executive), Additional District Magistrate (L & LR), concluded the hearing with thanks to the audience for participating actively in the public hearing.

<p style="text-align: center;"><i>Arup Kumar Dey</i> 5/10/2021</p> <p style="text-align: center;"><b>Arup Kumar Dey</b> <b>Environmental Engineer &amp; In-Charge</b> <b>Durgapur R. O</b> <b>West Bengal Pollution Control Board</b></p>	<p style="text-align: center;"><i>Sandip Tudu</i> 5/10/2021</p> <p style="text-align: center;"><b>Sandip Tudu, WBCS (Executive)</b> <b>Additional District Magistrate (L &amp; LR), Paschim Bardhaman</b> <b>&amp;</b> <b>Chairman of the Public Hearing</b></p>
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ATTENDANCE OF PUBLIC HEARING HELD ON 05-10-2022 AT 12:00 NOON AT DESBANDHU BHAWAN, DSP STEEL CITY, B-ZONE HEALTH CENTRE, DURGAPUR-713205, DIST. PASCHIM BARDHAMAN, PIN-713205, W.B FOR THE PROPOSED EXPANSION OF STEEL MELTING SHOP (1,08,000 TPA TO 3,50,000 TPA) ALONG WITH INSTALLATION OF CAPTIVE POWER PLANT OF 10MW (5MW WHRB & 5MW AFBC) WITHIN EXISTING STEEL PLANT (66,000 TPA SPONGE IRON PLANT & 4,56,000 TPA ROLLING MILL) AT DR. ZAKIR HUSSAIN AVENUE, G.T. ROAD (INDO AMERICAN MORE), DURGAPUR, TEHSIL - FARIDPUR, DIST. PASCHIM BARDHAMAN, W.B. OF M/S SPS STEELS ROLLING MILLS LTD.

Sl. No.	Name & Designation of Pannel Members	Signature with date
①	Sri Somdip Tuder WBES (Executive) ADM (L & LR), Paschim Bardhaman	 05/10/22
②	Sri P. Chatterjee MMIC (DMC), Environment & PWD	 5/10/2022
③	Sri A.K. Dey Env. Engr. & I/c DRO, WBPCB	 05/10/2022

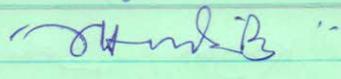
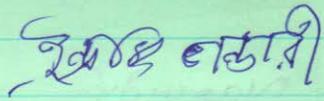
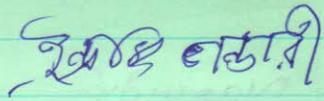
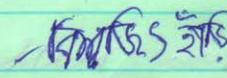
Sl. no.

Name + Address

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Signature

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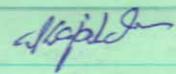
- |     |  |   |
|-----|--|---|
| 1.  | Uttam Kumar Tewary<br>Bagarwanga         |                       |
| 2.  | Jaspal Balmiki<br>Hadco more             | Jaspal Balmiki  |
| 3.  | Pamraj Goswami<br>Hadco more, Bidhanagar | Pamraj Goswami.   |
| 4.  | Ujjwal K. Roy<br>City Centre, Kalabagan  | Ujjwal Kumar Roy<br> |
| 5.  | Indrajit Vardasi<br>Nadia                |                      |
| 6.  | Dinabandhu Majumdar<br>AB2 Colony        | Dinabandhu Majumdar.  |
| 7.  | Naimul Haque<br>AB2 Colony               | Naimul Haque  |
| 8.  | Kartick Mondal<br>Shyampur               | Kartick Mondal  |
| 9.  | Tapas Moulik<br>Shyampur                 | Tapas Moulik  |
| 10. | Dandip Chakraborty<br>Sukumar Nagar      | Dandip Chakraborty  |
| 11. | Arifam Roy<br>Sukumar Nagar              | Arifam Roy  |
| 12. | Bikash Hazi<br>Dre more                  |                    |

Sf. No. Name & Address

207

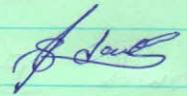
Signature

13. Kagal Sen  
BascoPa

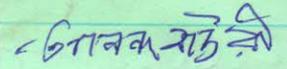


~~102~~

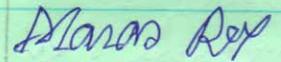
14. Suman Das  
Bemachity



15. Amanda Bousi  
Bidhannagar more



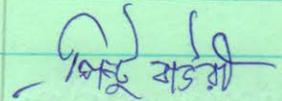
16. Manas Roy  
Nadia



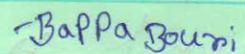
17. Narendra Bhai Patel  
Nadia



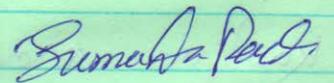
18. Pindu Bousi  
Nadia



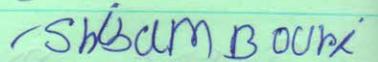
19. Bappa Bousi  
Vagait Pally



20. Sumanta Ran  
Kalgang



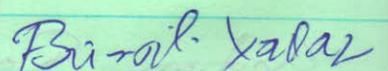
21. Shivam Bousi  
Vagait Pally



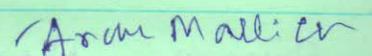
22. Sumit Kumar  
BascoPa



23. Vinod Jadar  
Ara, Shibdala



24. Arun Mallik  
Mukhi Para



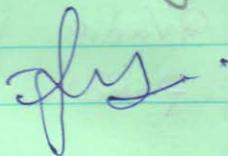
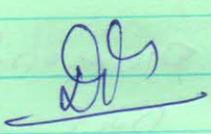
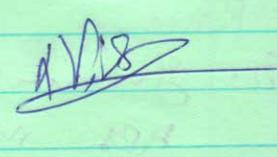
Sl. No.	Name & Address	Signature
25.	Ragu Roy Madia	208 - বাবু রায়
26.	Jangir Roy Mankoh	- Santir Roy
27.	Gonstar Hazri Kavangapara	গনস্টার
28.	Prasanta Mondal Sukumar Nagari	প্রমদ
29.	Meghnath Das Station Bazar.	মেঘনথ
30.	Bijay Hazri Dagavangi	বিজয় হাজরা
31.	Arindam Mondal Dre Mark	আরিন্দাম মন্ডল
32.	Ragu Bansi Gopalpur	- Ragu Bansi
33.	Budhan Bansi Mahabagan	বুধন বান্সি
34.	Jayanta Das Madia	Jayanta Das
35.	Apur Das Shyampana	APUR Das
36.	Babu Chakraborty Shyampana	- বাবু চক্রবর্তী

Sl. no.	Name	Address	Signature
37.	Jiban Ghose Bidhanagar 2e	209	Jiban Ghose
38.	Sourindra Ruidas Bidhanagar more		Sourindra Ruidas
39.	Abhishek Mondal Sagarvanga		Abhishek Mondal
40.	Tannoy Biswasgohi more		Tannoy Biswasgohi
41.	Hirak Ghosh Bidhanagar housing		Hirak Ghosh
42.	Bijay m. mukherjee Khairabad gram		B. K. Mukherjee
43.	Gopal Ghosh Sagarvanga		G. Ghosh
44.	Malay Ghoshal Vidyapati		Mghoshal
45.	Goutam Das J. N. Banerjee Road		G. Das
46.	Bimalesh Ram Vasahi.		B Ram
47.	Santanu Mondal Daisy more		Santanu Mondal
48.	Subriya Mondal Daisy more		Subriya Mondal

Sl. No	Name	Address	Sign
49.	Ranjit Das Nadia	210	Ranjit Das
50.	Jugit Das Station Bazaar		- Jugit Das
51.	Jasvir Badyakar Bansherop		Jasvir Badyakar
52.	Debnarayan Das Gubhore		Debnarayan Das
53.	Anand Ruidas Kankarod		- Anand Ruidas
54.	Prabhat Das Bidyanagar		Prabhat Das
55.	Mithun Chakraborty Bidhanagar		Mithun Chakraborty
56.	Babi Saha Bidhanagar		Babi Saha.
57.	Shankar Ruidas Kankarod		- Shankar Ruidas
58.	Yogan Chhetry Bidhanagar		Yogan Chhetry
59.	Sahyaman Mondal Bigha		Sahyaman Mondal
58.	Minal Mukherjee Bajaranga		Minal Mukherjee.

Sl. No.	Name & Address	Signature
57.	Amirban Gadi DVC	Anissam Gouri
58.	Subashis Gope Bidhanagar	Subhash Gope
59.	Amrit Chosh Station Bazaar	Amrit Chosh
60.	Chandan Gope Station Bazaar	Chandan Gope
61.	Tushar Kanti Mashi Kalabagan	Tushar Kanti Mashi
62.	Bisham Chosh BVA more	Bisham Chosh
63.	Shiba Mondal Station Bazaar	Shiba Mondal
64.	Atanu Chatterjee Shyampur	Atanu Chatterjee
65.	SK. Kabir Sagarvanga	SK. Kabir
66.	Suvindra Jadar Pardho	Suvindra Jadar
67.	Sunil Jaiswara Vidyapati	Sunil Jaiswara
68.	Mukul Mondal Pardho aram	Mukul Mondal

Sl. No	Name & Address	Sign
69.	Gadip kv. mandal Pardha	Pradeep Mandal
70	Utsab Mandal Khairabad	Utsab Mandal
71	Kanchan Mandal MuchiPara	
72.	Nirmal Biswas J.C. Box	Nirmal Biswas
73.	Bappa Bagdi ABZ more	Bappa Bagdi
74.	Ashim Pal Ava more	ASHIM, PAUL
75.	Jangib Ghosh Mamua	
76.	Uttam Roy DAP	
77.	Bisweswar Das DAP	
78.	Suman Ghosh ABZ more	SUMAN GHOSH
79.	Yousuf Makhik DAP - 5	Yousuf Makhik
80.	Ashok Nag Nadia	Ashok Nag

Sl. No.	Name & Address	Signature
81.	M Pal Gangdar City center	
82.	Pradip Biswas Ava more	Biswas
83.	Narek Ghosh Katabagan	- Narek Ghosh
84.	Rin mukherjee Ava more	Rin Mukherjee
85.	Taras W. Mondal Ava more	
86.	Volanath Mondal Shyampur	B.A. Mondal
87.	Srinanta Ghoshal Shyampur	Srinanta
88.	Dharanraj Dasgupta Baldhen nagar - Dist 6	Dharanraj
89.	Dhulal Singh JMEPL Gurgaon	
90.	Nisha Sharma JMEPL Gurgaon	

**GOVERNMENT OF INDIA**  
**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(IA DIVISION-INDUSTRY-1 SECTOR)**

\*\*\*\*\*

**Dated: 11.08.2022**

Date of Zero Draft MoM sent to EAC: 08.08.2022

Approval by Chairman: 11.08.2022

Uploading on PARIVESH: 11.08.2022

**MINUTES OF THE 10<sup>th</sup> EXPERT APPRAISAL COMMITTEE (INDUSTRY-1 SECTOR) MEETING HELD DURING AUGUST 1-3, 2022**

**Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 through Video Conferencing**

**Time: 10:30 AM onwards**

**DAY-1: AUGUST 1, 2022 [MONDAY]**

**(i) Opening Remarks by the Chairman, EAC**

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

**(ii) Nomination of Vice Chairman of the Expert Appraisal Committee**

The Expert Appraisal Committee (EAC) requested Dr. Dipankar Shome to become the Vice Chairman of the Expert Appraisal Committee. Dr. Shome agreed the request of the EAC to become the Vice Chairman for one year. The EAC welcomed to Dr. Dipankar Shome as Vice Chairman.

**(iii) Details of Proposals and Agenda by the Member Secretary**

Dr. R. B. Lal, Scientist 'E' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

**(iv) Confirmation of the Minutes of the 9<sup>th</sup> Meeting of the EAC (Industry-1 Sector) held during July 13-14, 2022 at MoEF&CC through Hybrid Mode.**

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **9<sup>th</sup> Meeting of the EAC (Industry-1 Sector) held during July 13-14, 2022** conducted through Hybrid Mode, and noted that no request has been received for modifications/factual correction, in the minutes of the 9<sup>th</sup> EAC meeting for the project/activities, and confirmed the same.

Details of the proposals considered during the meeting **conducted** through **Video Conferencing**, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

### **Consideration of Environmental Clearance Proposals**

#### **Agenda No. 10.1**

- 10.1 Greenfield project of DRI based Steel plant to produce Beneficiated Iron Ore throughput 1,200,000 TPA; Iron Ore Pellets 1,800,000 TPA; Sponge Iron 198,000 TPA; Mild Steel Billets 194,040 TPA; Rerolled Steel Products through Hot Charging and through Reheating Furnace 224,070 TPA; Ferro Alloys 20,000 TPA and/ or Pig iron 40,000 TPA from 2.5 MVA x 4Nos SAF; Captive Power of 32MW (16MW through WHRB and 16MW through CFBC); Cement (PPC, PSC or OPC) 100,000 TPA and Fly Ash Bricks 138,600TPA by M/s GR Integrated Steel Private Limited at Village- Mudpar, Tahsil-Berla, District- Bemetara, Chhattisgarh- Consideration of Environmental Clearance.**

**[Proposal No. IA/CG/IND/236777/2021; File No. J-11011/455/2021-IA.II(I)]**

**[Consultant: Anacon Laboratories Pvt. Ltd. Nagpur; Valid upto 29.03.2023]**

- 10.1.1** M/s. GR Integrated Steel Private Ltd. has made an online application vide Proposal No IA/CG/IND/236777/2021 dated 11<sup>th</sup> July, 2022 along with copy of EIA/EMP report, Form – 2 and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries, 1(d) Thermal Power Plant, 2(b) Mineral Beneficiation and 3(b) Cement plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at central level.

- 10.1.2** Name of the EIA consultant: M/s. Anacon Laboratories Pvt. Ltd. Nagpur [S. No. 65, List of ACOs with their Certificate / Extension Letter No: NABET/EIA/2023/SA 0160 valid till 29.03.2023; Rev. 24, July 05, 2022].

## Agenda No. 10.4

- 10.4 **Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill), located at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal by M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group) – Consideration of Environmental Clearance .**

**[Proposal No. IA/WB/IND/254615/2003; File No. J-11011/156/2020-IA.II(I)]**

**[Consultant: J.M. EnviroNet Pvt. Ltd.; Valid upto 07.02.2023]**

- 10.4.1** M/s. SPS Steels Rolling Mills Limited (A Unit of Shakambhari group) has made an online application *vide* proposal no. IA/WB/IND/254615/2003 dated 6<sup>th</sup> July, 2022 along with copy of EIA/EMP Report, Form - 2 and Certified EC Compliance Report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 1(d) Thermal Power Plants under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.

- 10.4.2** Name of the EIA consultant: M/s J.M. EnviroNet Pvt. Ltd. [Sl. No. 41, List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2023/RA 0186; valid upto 07.02.2023, Rev. 24, July 05, 2022].

### **Details submitted by Project proponent**

- 10.4.3** The details of the ToR are furnished as below:

<b>Date of Application</b>	<b>Consideration</b>	<b>Details</b>	<b>Date of Accord</b>	<b>ToR Validity</b>
24 <sup>th</sup> June, 2020	21 <sup>st</sup> Meeting of EAC on 30 <sup>th</sup> July – 1 <sup>st</sup> August 2020	Term of Reference	24 <sup>th</sup> August, 2020	23 <sup>rd</sup> August, 2024

- 10.4.4** The project of M/s. SPS Steels Rolling Mills Limited located at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal is for expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill).

- 10.4.5** Environmental Site Settings:

<b>S. No.</b>	<b>Particulars</b>	<b>Details</b>	<b>Remarks</b>
i.	Total land	9.38 hectares. Plant in industrial area.	Land use: Already industrial.

S. No.	Particulars	Details	Remarks																								
ii.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land is under the possession of the company. Expansion will be done within existing plant premises.	-																								
iii.	Existence of habitation & involvement of R&R, if any.	<b>Plant Site:</b> No habitation exists within the plant site and R&R is not applicable. <b>Study Area:</b> Project located in industrial area of Durgapur city. There are approx. 100 wards & villages in 10 km radius study area.	-																								
iv.	Latitude and Longitude of all corners of the project site	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A.</td> <td>23° 30'55.03"N</td> <td>87° 19'54.98"E</td> </tr> <tr> <td>B.</td> <td>23° 30'51.16"N</td> <td>87° 19'57.96"E</td> </tr> <tr> <td>C.</td> <td>23° 30'45.50"N</td> <td>87° 19'54.08"E</td> </tr> <tr> <td>D.</td> <td>23° 30'45.00"N</td> <td>87° 19'51.20"E</td> </tr> <tr> <td>E.</td> <td>23° 30'47.44"N</td> <td>87° 19'44.38"E</td> </tr> <tr> <td>F.</td> <td>23° 30'56.08"N</td> <td>87° 19'42.29"E</td> </tr> <tr> <td>G.</td> <td>23° 31'0.91"N</td> <td>87° 19'44.14"E</td> </tr> </tbody> </table>	Point	Latitude	Longitude	A.	23° 30'55.03"N	87° 19'54.98"E	B.	23° 30'51.16"N	87° 19'57.96"E	C.	23° 30'45.50"N	87° 19'54.08"E	D.	23° 30'45.00"N	87° 19'51.20"E	E.	23° 30'47.44"N	87° 19'44.38"E	F.	23° 30'56.08"N	87° 19'42.29"E	G.	23° 31'0.91"N	87° 19'44.14"E	-
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F.	23° 30'56.08"N	87° 19'42.29"E																									
G.	23° 31'0.91"N	87° 19'44.14"E																									
v.	Elevation of the project site	86 m to 91 m above mean sea level.	-																								
vi.	Involvement of Forest land if any.	No Forest Land is involved in the plant site.	-																								
vii.	Water body exists within the project site as well as study area	<b>Project site:</b> No water body exists within the plant site. <b>Study area:</b> Following water bodies falls within 10 km radius:	-																								
		<table border="1"> <thead> <tr> <th>Water body</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Left Bank Main Canal</td> <td>2.5 km</td> <td>SSW</td> </tr> <tr> <td>Damodar River</td> <td>4.0 km</td> <td>SSW</td> </tr> <tr> <td>Barjora Nadi</td> <td>6.5 km</td> <td>SW</td> </tr> <tr> <td>Kunur Nadi</td> <td>7.0 km</td> <td>NE</td> </tr> <tr> <td>Panagarh Branch Canal</td> <td>8.0 km</td> <td>ESE</td> </tr> <tr> <td>Damodar Branch Canal</td> <td>8.0 km</td> <td>ESE</td> </tr> </tbody> </table>	Water body	Distance (km)	Direction	Left Bank Main Canal	2.5 km	SSW	Damodar River	4.0 km	SSW	Barjora Nadi	6.5 km	SW	Kunur Nadi	7.0 km	NE	Panagarh Branch Canal	8.0 km	ESE	Damodar Branch Canal	8.0 km	ESE	-			
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		Kunur Nadi	7.0 km	NE																							
Panagarh Branch Canal	8.0 km	ESE																									
Damodar Branch Canal	8.0 km	ESE																									
viii.	Existence of ESZ/ESA/national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve etc. if any within the	Nil.  No Reserve Forest exists within 10 km radius of the plant site. Durgapur Protected Forest is at 5.5 km in East Direction from plant site.	-																								

S. No.	Particulars	Details	Remarks
	study area.		
ix.	Critically/ Severally Polluted Areas (CPA/ SPA)	The plant is in Industrial area, Durgapur. As per honorable NGT order on polluted areas the plant has Comprehensive Environmental Pollution Index (CEPI) score of 65.56 and hence comes under Severely Polluted Area.	

**10.4.6** The existing project was accorded Consent to Establish from West Bengal Pollution Control Board vide Memo No. 3014(1-5)-2N-30/2003 dated 27.06.2003 and Memo No. 1614-202/WPB/SEE(KO)-GEN/2004 dated 11.08.2004. EC was not obtained for the project under 1996 notification as the cost of project was Rs. 12 Crores only and also not under 2006 notification as it was started before EIA Notification, 2006 came into existence. SPS Steels Rolling Mills Limited - the makers of Elegant Steel and TMT bars was taken over by Shakambhari group after receiving approval from the Kolkata bench of National Company Law Tribunal (NCLT) and process of acquisition was completed on 11<sup>th</sup> April 2019. Corporate Insolvency Resolution Process (CIRP) in terms of IBC Code, 2016 commenced against SPS Steels Rolling Mills Limited pursuant to an order of Hon'ble NCLT dated 22nd Dec., 2017. Resolution Plan was approved with various reliefs / concessions / grants including following which provides immunity to the Company under various Laws. Consent to Operate for the existing unit was accorded by West Bengal Pollution Control Board for Sponge Iron (5500 MT per Month production with 1 x 100 TPD & 2 x 40 TPD DRI Kiln), Steel Ingot/Billet (9000 MT per Month production with 2X15 Ton IF with caster) & DG Sets (380 & 415 KVA) in its premises vide Consent Letter no. CO 123308 dated 28.05.2019 valid up to 30.09.2023 issued vide Memo NO: 938-dr-CO-S/11/1879 dated 28.05.19. Consent to Operate for the TMT Rod (38000 MT per Month production & 3 nos. Reheating Furnace) was also obtained vide Consent Letter no. CO 114837 dated 17.05.2018 valid up to 28.02.2023 issued vide Memo No: 1749-dr-CO-O/10/0734 dated 17.05.2018.

**10.4.7** Implementation status of the existing CTO - SPS Steels Rolling Mills Limited is presently operating Steel Plant which includes 66,000 TPA Sponge iron plant (DRI) (2X40 + 1X 100 TPD), 1,08,000 TPA Steel Melting Shop (2X15 Ton IF with caster), 4,56,000 TPA Rolling Mill (2 units).

Name of the Product	Existing Facility & Production Capacity	Consent to Operate for Existing Capacity
Sponge Iron	5500 MT per Month production with 1 x 100 TPD & 2 x 40 TPD DRI Kiln	Consent Letter no. CO 123308 dated 28.05.2019 valid up to 30.09.2023 issued vide Memo NO: 938-dr-COS/11/1879 dated 28.05.19
Steel Ingot/Billet	9000 MT per Month production with 2X15 Ton IF with caster	
DG Sets	380 & 415 KVA	
TMT Rod	38000 MT per Month	Consent Letter no. CO 114837 dated

Name of the Product	Existing Facility & Production Capacity	Consent to Operate for Existing Capacity
	production & 3 nos. Reheating Furnace	17.05.2018 valid up to 28.02.2023 issued vide Memo No: 1749-dr-COO/10/0734 dated 17.05.2018

**10.4.8** The unit configuration and capacity of proposed project is given as below:

Name of the Units with Products	Existing Production Capacity as per CTO			Proposed Additional Production		Total (Existing + Proposed) Production	Remarks
	Installed Capacity	Production (in ton)		Capacity	Production (TPA)		
		Annually	Monthly				
Sponge Iron Plant (DRI)	2x40 TPD + 1x100 TPD	66,000 TPA	5500	2x100 TPD*	0	66,000 TPA	No change in production capacity.
* As per the recommendation of EAC the company will phase out existing 2x40 TPD DRI kilns and will install 1x100 TPD DRI kiln. The total capacity of Sponge Iron Plant will remain unchanged.							
SMS (M.S. Billets)	2x15 Ton IF with caster*	1,08,000	9000	5x20 Ton with 2 casters and one LRF	2,42,000 TPA	3,50,000 TPA	Expansion to meet Rolling mill requirement through hot charging bypassing existing reheating furnace
* Existing 2x15 Ton IF with Caster will be dismantled after proposed expansion							
Rolling Mill (Long Products)	I	300 TPD	4,56,000	38000	No change	4,56,000 TPA	No change
	II	1000 TPD					
Reheating Furnace#	I	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled
	II	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled
	III	18 TPH	-	-	No Change	1 x 18 TPH	No change
Note: #Both Rolling Mills will be hot charged after expansion. Two reheating shall be dismantled after expansion and only one Reheating will be kept as back up to feed Cold billets.							
Captive Power Plant (Power)	NIL			10 MW (5 MW WHRB + 5 MW AFBC)		10 MW (5 MW WHRB + 5 MW AFBC)	New Installation for backward integration

**10.4.9** The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S.	Required	Estimated Quantity (in TPA)	Source of	Mode of	Distance
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No.	Raw Material	Existing	Additional	Total after expansion	Raw Material	Transportation	from Project Site (km)
<b>I</b>	<b>Sponge Iron Division</b>						
	Iron Ore (Net)	98492	-	98492	Barbil	Road/Rail	300
	Coal	62277	-	62277	Import	Road/Rail	60
	Dolomite	2251	-	2251	Katani/Bhutan	Road	270/990
<b>II</b>	<b>SMS Division</b>						
	Pig Iron	20681	46340	67021	SAIL/Local	Road/Rail	15
	Sponge Iron	94500	211750	306250	Local	Internal /Road	--
	Ferro Alloys	1296	2904	4200	Local	Road	--
	Scrap	13642	30569	44211	Local	Internal / Road	--
<b>III</b>	<b>Rolling Mill Division</b>						
	Billets	474240	-	474240	Internal & Local	Internal / Road	--
<b>IV</b>	<b>Captive Power Plant</b>						
	Coal	-	26154	26154	Import & Domestic	Road	60
	Dolochar	-	20985	20985	Internal	Internal	--
<i>Note: ** NH-2 passes adjacent to the plant which is a four-lane highway. Transportation of goods is being done via railways. However, in case of unavailability of rakes and uncertain problem, in the worst-case scenario transportation of goods is being done via existing road which is NH-2.</i>							

**10.4.10** The existing water requirement for the industry is 890 m<sup>3</sup>/day which is being obtained from Durgapur Projects Ltd. (A Govt. of West Bengal Undertaking) for which the company has already done agreement for supply of water for industrial and domestic uses. After expansion, total water requirement will be 1385 KLD. The company has already applied to Durgapur Projects Ltd. (DPL) for water enhancement from existing to 1700 KL per day vide letter dated 30/07/2020. Additional Water shall be provided by DPL as and when required by the project upon implementation. The company will be utilizing stored rainwater & treated water from STP in Greenbelt & plantation.

**10.4.11** The power requirement for the existing Plant is 17.50 MW. For this expansion, additional 27.5 MW power will be required. The total power requirement after the expansion will be 45 MW. 35 MW will be procured from DVC/WBSEDCL (Damodar Valley Corporation/West Bengal State Electricity Distribution Company Limited) and 10 MW from captive generation.

**10.4.12** Baseline Environmental Studies:

Period	Post - Monsoon Season (Oct., to Dec., 2020)
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Period	Post - Monsoon Season (Oct., to Dec., 2020)																								
AAQ parameters at 08 locations	<ul style="list-style-type: none"> <li>• PM<sub>10</sub> - 65.2 to 134 µg/m<sup>3</sup></li> <li>• PM<sub>2.5</sub> - 31.4 to 69.9 µg/m<sup>3</sup></li> <li>• SO<sub>2</sub> - 6.9 to 28.5 µg/m<sup>3</sup></li> <li>• NO<sub>2</sub> - 14.0 to 40.3 µg/m<sup>3</sup></li> <li>• CO - 0.53 to 1.29 mg/m<sup>3</sup></li> </ul>																								
Incremental GLC level	<b>S. No.</b>	<b>Scenario</b>	<b>Results (µg/m<sup>3</sup>)</b>																						
			<b>PM10</b>	<b>SO2</b>	<b>NOX</b>																				
	1.	Presently, due to Existing Plant Operations	1.24	1.23	1.33																				
2.	After Expansion & Modifications/ improvement in existing plant	1.02	0.5	0.53																					
Ground Water Quality at 08 locations	<ul style="list-style-type: none"> <li>• pH - 6.56 to 7.13</li> <li>• Total Hardness - 51.05 to 398.54 mg/l</li> <li>• Fluoride - 0.39 to 0.87 mg/l</li> <li>• Chloride- 24.46 to 109.23 mg/l</li> <li>• Heavy Metals – ND</li> </ul>																								
Surface Water Quality at 06 locations	<ul style="list-style-type: none"> <li>• pH - 7.16 to 7.5</li> <li>• DO - 6.8 to 7.4 mg/l</li> <li>• BOD - 2.2 to 8.24 mg/l</li> <li>• COD - 8 to 32.02 mg/l</li> </ul>																								
Noise Levels Leq at 08 locations (Day and Night)	During Day Time - 53.2 to 70.2 Leq dB (A) During Night Time - 45.2 to 61.3 Leq dB(A)																								
Traffic assessment study findings	<ul style="list-style-type: none"> <li>▪ Traffic study has been conducted at NH-2 which passes adjacent to the plant and is a four-lane divided highway.</li> <li>▪ Transportation of raw material, fuel &amp; finished product will be done 100% by road.</li> <li>▪ Existing PCU is 729 PCU/hr on NH-2 and existing Level of Service (LOS) is:</li> </ul> <table border="1" data-bbox="526 1478 1465 1736"> <thead> <tr> <th>Road</th> <th>V (Volume in PCU/hr.)</th> <th>C (Capacity in PCU/hr.)</th> <th>Existing V/C Ratio</th> <th>LOS</th> </tr> </thead> <tbody> <tr> <td>NH-2</td> <td>729</td> <td>3600 (4 lane divided – Two Way)</td> <td>0.203</td> <td>B</td> </tr> </tbody> </table> <ul style="list-style-type: none"> <li>▪ PCU load after proposed expansion project will be 729 (Existing) + 8 (Additional) PCU/hr. Therefore, total volume in PCU/hr is 737 on NH - 2. Hence, modified traffic scenario &amp; LOS will be:</li> </ul> <table border="1" data-bbox="526 1859 1465 2027"> <thead> <tr> <th>Road</th> <th>V (Volume in PCU/hr.)</th> <th>C (Capacity in PCU/hr. as per IRC:</th> <th>V/C Ratio</th> <th>LOS</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>					Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Existing V/C Ratio	LOS	NH-2	729	3600 (4 lane divided – Two Way)	0.203	B	Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr. as per IRC:	V/C Ratio	LOS					
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Period	Post - Monsoon Season (Oct., to Dec., 2020)			
			106-1990)	
	NH-2	729+8 =737	3600	0.205
	<i>*Note: Capacity as per IRC -106- 1990 Guideline for capacity for roads</i> <b>Conclusion:</b> The level of service will remain “B” i.e. Very Good after including additional traffic due to expansion project.			
Flora & Fauna	No schedule - I species were recorded in the study area.			

**10.4.13** The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Waste	Source	Quantity Generated after expansion (TPA)	Mode of Treatment / Disposal
1.	SW	Fly ash	CPP	28283	Sold as raw material for cement plants and brick manufacturing
2.	SW	Bottom Ash	CPP		Used for land-filling purposes
3.	SW	IF Slag	Induction Furnace	47250	To slag processors for metal recovery and further use in road construction & land filling purposes after metal recovery
4.	SW	Dolochar	DRI Plant	20985	Used in boiler in CPP for power generation
5.	SW	Dust	Dust from APCE devices of DRI & SMS	14215	To be fully consumed in plant in Induction Furnace
6.	SW	Mill Scale	Rolling Mill	6840	Sold to ferro alloys manufactures
7.	SW	ETP Sludge	ETP	8.30	Disposed off at Secured landfill site
8.	HW	Used oil and grease	Plant Maintenance	500 litres/annum	Sold to Authorized vendor.

**10.4.14 Public Consultation:**

Details of Advertisement Given	Public Hearing Notice published in 3 Newspapers namely “Millennium Post”, “Aajkaal” “Sanmarg” dated 02.09.2021.
Date of Public Consultation	5 <sup>th</sup> October, 2021
Venue	Deshbandhu Bhawan D.S.P. Steel City, B-Zone Health Centre, Durgapur-713205, Paschim Bardhaman.
Presiding Officer	Additional District Magistrate (L & LR), Paschim Bardhaman,
Major Issues Raised	Local Employment, Education & Health facilities, Pollution mitigation

measures, Skill development, Road & Infrastructure Development, etc.
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**Action plan as per MoEF&CC O.M. dated 30/09/2020:**

S. No.	Concerns raised during the Public Hearing	Physical activity to be done	Unit of Measurement			Cost (in Lakh)
			01 <sup>st</sup> Year	02 <sup>nd</sup> Year	03 <sup>rd</sup> Year	
1.	Education	Provide Interactive smart class equipment /gadgets like laptops, projectors, Interactive White Boards and study materials etc. to students	01 (Village Bidhannagar)	01 (Village Kalipur)	01 (Village Kadamtala)	23
2.	Health	Distribution of wheelchairs to Divyangs, oxygen cylinders & provide medical equipment in hospitals and health centre	01 Nos. each (Village Bidhannagar)	01 Nos. each (Village Kadamtala)	01 Nos. each (Village Faridpur)	25
3.	Skill Development	Establishment of Skill Development centre for Youth	1 No. (Village Bidhannagar or nearby other suitable place)			15
4.	Road development and its maintenance	Development/maintenance of pucca roads	1 No. (Village Sagarbhanga)	1 No. (Village Pabali)	1 No. (Village Piari More)	30
5.	Infrastructure Development	Development of Community Hall	1 No. (Village Sagarbhanga)	-	-	07
		Construction of Rain Water Harvesting system & Pond for natural recharge	1 No. (Village Pabali)	1 No. (Village Kadamtala)	1 No. (Village Karangapara)	15
		Installation of Solar Lights along roads	20 (Village Piari More)	20 (Village Khayrasol) 20 (Village Sagarbhanga)	20 (Village Pabali) 20 (Village Faridpur)	25
6.	Plantation	Distribution/Plantation of saplings in the village Govt. offices and schools	1000 (Village Bidhannagar)	500 Nos. (Village Piari More) 500 (Village Faridpur)	500 Nos. (Village Kadamtala) 500 Nos. (Village Sagarbhanga)	10

S. No.	Concerns raised during the Public Hearing	Physical activity to be done	Unit of Measurement			Cost (in Lakh)
			01 <sup>st</sup> Year	02 <sup>nd</sup> Year	03 <sup>rd</sup> Year	
<b>Total</b>					<b>1.50 Crores</b>	

**10.4.15** The capital cost for the expansion project is Rs. 150 Crores and the capital cost for environment protection measures is Rs. 22 crores, the annual Recurring cost towards environment protection measures is Rs. 1.50 crores/annum. Existing manpower is 700 persons. Additional requirement for expansion will be 250 persons including regular and contractual persons. Thus, the total manpower requirement after expansion will be 950 persons which will include all categories of unskilled, semi-skilled from local area & skilled personnel from local & outside areas. The details of cost for environment protection measures are as follows:

S. No.	Description		Capital Cost (Crores)	Recurring Cost/annum (Crores)
1.	Air Pollution management	ESP, WHRB & bag filters + stack	14.60	0.70
2.	Water pollution management	Installation of Effluent Treatment Plant and sewage treatment plant	0.90	0.10
3.	Environment Monitoring	Lab Instrument	1.65	0.20
		Online monitoring of air, water others		
		Third party investment for monitoring		
		Others		
4.	Solid waste management	Ash handling & management	1.50	0.40
		Sludge/slag handling		
5.	Greenbelt & plantation development	Additional Greenbelt development & other miscellaneous requirements	0.30	0.05
6.	Rain water harvesting	Required infrastructure	3.05	0.05
<b>Total</b>			<b>22.00</b>	<b>1.5</b>
<b>Rs. 1.50 Crores has been earmarked for implementation of the commitments made during Public Hearing.</b>				

**10.4.16** The plant is in Industrial area, Durgapur. As per Hon'ble NGT order on polluted areas the plant has Comprehensive Environmental Pollution Index (CEPI) score of 65.56 and hence comes under Severely Polluted Area. PP has submitted the Action Plan to comply with the CEPI Recommendations as follows:

Sl. No.	Stipulated Conditions/ Recommendations	Measures to comply CEPI Recommendation
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Sl. No.	Stipulated Conditions/ Recommendations	Measures to comply CEPI Recommendation
<b>Air Environment</b>		
i	Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.	Stack emission from all the stacks will be maintained within 30 mg/Nm <sup>3</sup> . <b>DRI Plant</b> - ESPs (Existing 2 fields will be replaced with 4 fields). DRI Cooler discharge, I. Bin, Product House and Raw Material Handling System through Bag Filter. <b>Captive Power Plant</b> - Installation of 4 fields ESP. CHP- Installation of Bag filter.
ii	CEMS may be installed in all large / medium red category industries (air polluting) and connected to SPCB and CPCB server.	OCEMS has already been installed with following stacks in the existing Plant. 1. DRI Kilns 2 X 40 TPD Stack connected with ESP – 1 No. Opacity meter installed 2. DRI Kilns 1 X 100 TPD Stack connected with ESP – 1 No. Opacity meter installed <u>Proposed Expansion:</u> One more Opacity meter will be installed with the stack connected with AFBC Boiler ESP. Therefore, after expansion there will be total 3 Nos. Opacity meters as OCEMS (2 Nos. existing + 1 No. proposed).
iii	Effective fugitive emission control measures should be imposed in the process, transportation, packing, etc.	<ul style="list-style-type: none"> <li>• All material transfer points are connected with Dust Extraction system attached with Bag filter. <ul style="list-style-type: none"> <li>➤ Cooler Discharge – Bag filter</li> <li>➤ I Bin – Bag Filter</li> <li>➤ Product House – Bag Filter</li> <li>➤ Raw Material Handling System – Bag Filter</li> </ul> </li> <li>• Water sprinkling systems for dust suppression are provided to control the fugitive air pollution.</li> <li>• Fugitive emissions are suppressed by water sprinkling in dust prone areas. No. of sprinkler at present – 26 Proposed addition – 10 Nos. Sprinklers Total no. of sprinklers after expansion-36 Nos.</li> <li>• Water spraying being done through water tanker on roads.</li> <li>• Good housekeeping practices are maintained.</li> <li>• All vibrating screens and conveyor galleries are being / shall be covered to prevent the dust emission.</li> <li>• Every possible effort being done to conserve the raw materials, energy and water resource.</li> </ul>
iv	Transportation of materials by rail/ conveyor belt, wherever feasible.	<ul style="list-style-type: none"> <li>• Sponge Iron from DRI unit will be used in the own plant for feeding the SMS unit;</li> <li>• Billets from the SMS unit will be used in Rolling Mill</li> <li>• Long products like TMT bars manufactured in the Rolling Mills will be marketed to nearby areas by rail/road.</li> <li>• Transportation of other raw materials and finished products will be done by road / rail.</li> <li>• Internal material conveying being/shall be done through covered conveyor galleries.</li> <li>• During transportation of Raw materials transportation by road being/will done through covered vehicles being / shall be covered to prevent the dust emission.</li> </ul>
v	Encourage use of cleaner fuels (pet coke/ furnace oil/ LSHS may be avoided).	<ul style="list-style-type: none"> <li>• The company ensures to dismantle 2 Re-Heating furnaces and go for 100 % hot charging from SMS.</li> <li>• For emergency one RH Furnace would be retained to run on CBM like</li> </ul>

Sl. No.	Stipulated Conditions/ Recommendations	Measures to comply CEPI Recommendation
		<p>clean fuel.</p> <ul style="list-style-type: none"> <li>Thus, sizeable reduction of fuel consumption will take place.</li> </ul>
vi	Best Available Technology may be used. For example: usage of EAF / SAF / IF in place of Cupola furnace. Usage of Supercritical technology in place of sub-critical technology.	<ul style="list-style-type: none"> <li>At SMS, Induction Furnace (IF) based best available technology being/will be used.</li> <li>For captive power generation AFBC boiler shall be installed.</li> </ul>
vii	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	<p>Company proposes to increase the green belt area from 33% to 40%. Total Plant area – 9.38 Ha. Existing - 33 % of plant area – 3.09 Ha. Presently, 4700 trees i.e. ~1521 trees/ha have been planted so far. Additional Green Belt area – 3.75 Ha. – 3.09 Ha. = 0.66 Ha by planting trees to the tune of 2500 trees/ha After expansion - 40 % of plant area – 3.75 Ha. Total 9375 trees will be planted.</p>
viii	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Company proposes plantation outside the project premises such as avenue plantation in vacant areas and social forestry etc. Approx. 3,000 Nos. trees would be planted outside the plant premises on the government, panchayat & vacant land as per availability.
ix	Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition.	<ul style="list-style-type: none"> <li>Internal roads of plant premises will be concreted (RCC) and maintained in good condition.</li> <li>Assessment of carrying capacity of roads inside the industrial premises will be carried out to calculate the transportation load of the roads.</li> <li>Corrective measures will be taken accordingly.</li> </ul>
<b>Water Environment</b>		
i	Reuse / recycle of treated wastewater, wherever feasible.	<ul style="list-style-type: none"> <li>Domestic waste water will be treated in STP (Capacity 25 KLPD) and treated water will be re-used for greenbelt development &amp; plantation</li> <li>Proposed CPP will employ air cooled condenser which will drastically reduce the water consumption</li> <li>At rolling mill division total waste water being/will be treated through its treatment system and recycled/reused.</li> <li>Maximum water required for DRI cooling system will be taken from CPP waste water generation after necessary treatment.</li> </ul>
ii	Continuous monitoring of effluent quality / quantity in large and medium Red Category Industries (water polluting).	<ul style="list-style-type: none"> <li>The project will be based on Zero Liquid Discharge.</li> <li>Continuous monitoring of effluent will be carried out to ensure no discharge outside the factory premises.</li> </ul>
iii	A detailed water harvesting plan may be submitted by the project proponent.	<p>Rain water harvesting pond has been developed within the plant to harvest the rain water and reduce the amount of water consumption. In addition, company proposes Construction of 2 Nos. tank for roof top Rain Water Harvesting system. 03 nos. Pond for natural recharge in nearby villages. Cost earmarked for these would be Rs. 15 lakhs.</p>
iv	Zero liquid discharge wherever techno-economically feasible.	The plant will be a Zero Liquid Discharge unit.
v	In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	Domestic waste water will be treated in STP (Capacity 25 KLPD) and treated water will be re-used for greenbelt development and plantation.
<b>Land Environment</b>		
i	Increase of greenbelt cover by 40% of	Company proposes to increase the green belt area from 33% to 40%.

Sl. No.	Stipulated Conditions/ Recommendations	Measures to comply CEPI Recommendation
	the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	Total Plant area – 9.38 Ha. Existing - 33 % of plant area – 3.09 Ha. Presently, 4700 trees i.e. ~1521 trees/ha have been planted so far. Additional Green Belt area – 3.75 Ha. – 3.09 Ha. = 0.66 Ha by planting trees to the tune of 2500 trees/ha After expansion - 40 % of plant area – 3.75 Ha. Total 9375 trees will be planted.
ii	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Company proposes plantation outside the project premises such as avenue plantation in vacant areas and social forestry etc. Approx. 3,000 Nos. trees would be planted outside the plant premises on the government, panchayat & vacant land as per availability.
iii	Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/ PCCs	<ul style="list-style-type: none"> <li>• Dolochar (20,985 TPA) from the existing Sponge Iron Plants will be used in proposed AFBC boiler.</li> <li>• IF slag (47,250 TPA) will be sold to slag processors and after metal recovery it shall be used for road construction and land filling purposes.</li> <li>• The scales (6,840 TPA) generated from casters will be transferred to Induction Furnace (IF) for reuse.</li> <li>• Used oils (500 litres/annum) are industrial lubricating oils which will be stored in designated places and sold to authorized vendors.</li> <li>• Scrap generated in continuous casting and rolling mills will be used as return scrap in the IF.</li> <li>• Fly ash &amp; bottom ash (28,283 TPA) generated from CPP will be sold as a raw material for cement plants and brick manufacturing whereas, the bottom ash will be used in land filling.</li> </ul>
iv	More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing	Storage and handling of hazardous waste will be done as per provisions of Hazardous Waste Rules, 2016
Other Conditions (Additional)		
i	Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Monitoring of compliance of EC conditions is/will be submitted with third party audit every year.
ii	The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.	As per MoEFCC Office Memorandum dated 30th Sept., 2020 and 20th Oct., 2020 and the issues raised during Public hearing, company has prepared Socio-economic development plan for development of the area. Rs. 1.5 Crores have been estimated towards implementation of the plan.

**10.4.17** Existing greenbelt area has been earmarked and is being developed under greenbelt & plantation which is 33% i.e. 3.09 ha of the existing plant area. Presently, 4700 trees i.e. ~1521 trees/ha have been planted so far. After expansion approx. 40% i.e., 3.75 ha of the total plant area will be developed under greenbelt & plantation. 5 to 10 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/ MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare.

**10.4.18** It is submitted that there is no violation under EIA notification 2006/no court cases/no show cause/no direction.

**10.4.19** Certified compliance of Consent to Operate for the ongoing existing operation of the project has been obtained from WBPCB vide Memo No. 171(01)-4A/18/2008(Pt.-V) dated 01.02.2022. As per the report of RO, SPCB, the conditions have been complied with by the project proponent.

**Written submission by the PP:**

**10.4.20** During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 02.08.2022 through email dated 02.08.2022 submitted the revised information w.r.t. to the following:

1. Revised Water Balance: Freshwater for the plant has been decreased from 1625 KLD to 1385 KLD. The company will be utilizing stored rainwater & treated water from STP in Greenbelt & plantation. The revised water balance diagram is submitted. The same is updated at para 10.4.8 above.
2. Quantification and resubmission of compliance of CEPI recommendations for the plant: The unit will comply with CEPI recommendation issued vide OM vide no. 22-23/2018-IA. II (Pt) dated 30<sup>th</sup> October, 2019 as the plant site falls in Severely Polluted Area i.e. Durgapur identified by the directions of CPCB dated 26<sup>th</sup> April, 2016 and in compliance of Hon'ble NGT Order dated 19<sup>th</sup> August, 2019 (Published on 23<sup>rd</sup> August, 2019). The quantification of the measures adopted for the plant w.r.t. the conditions stipulated in OM has been submitted vide letter dated 02.08.2022 as incorporated at para 10.4.16 above.
3. Action Plan to decrease PM emissions in the area:
  - Stack emissions from all the stacks will be maintained within 30 mg/Nm<sup>3</sup> and accordingly ESP and bag filters will be installed to meet the desired norms.
  - Increase in Greenbelt within plant premises from 33% to 40% @2500 trees/ha.
  - All material transfer points are connected with Dust Extraction system attached with Bag filter.
  - Increase in the number of Water sprinkling system for dust suppression. Total no. of sprinklers after expansion will be 36 Nos.
  - Industrial vacuum cleaners (2 nos.) will be used to keep fugitive emission under control.
  - Internal roads of plant premises will be concreted (RCC) and maintained in good condition.
  - The company ensures to dismantle 2 Re-Heating furnaces and go for 100 % hot charging from SMS. For emergency one RH Furnace would be retained to run on CBM like clean fuel.
  - Internal material convey shall be done through covered conveyor belt.
  - Approx. 3,000 Nos. trees would be planted outside the plant premises on the basis of vacant land available.
4. Clarification for not obtaining EC for the existing project as incorporated in para 10.4.6 above.

5. The Committee deliberated the issues and found in order.

### **Deliberations by the Committee**

**10.4.21** The Committee noted the following:

1. The instant proposal is for expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill).
2. The existing units are operating on the basis of Consent to Operate obtained from West Bengal Pollution Control Board as detailed in para 10.4.6 above. The EAC deliberated the compliance report of CTO received from the SPCB and found in order.
3. The plant is in Industrial area, Durgapur. As per Hon'ble NGT order on polluted areas the plant has Comprehensive Environmental Pollution Index (CEPI) score of 65.56 and hence comes under Severely Polluted Area. The EAC deliberated the action plan on mitigation measures on CEPI and found in order.
4. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
5. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
6. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
7. The total project area is 9.38 ha which is under the possession of the company. Expansion will be done within existing plant premises.
8. Existing greenbelt is being developed in 33% area i.e. 3.09 ha. Presently, 4700 trees i.e. ~1521 trees/ha have been planted so far. After expansion approx. 40% i.e., 3.75 ha of the total plant area will be developed under greenbelt & plantation @2500 plants/ha.
9. After expansion, total water requirement will be 1385 KLPD. The company has applied to Durgapur Projects Ltd. (DPL) for water enhancement from existing to 1700 KL per day vide letter dated 30/07/2020.

10. Durgapur Protected Forest is at 5.5 km in East Direction from plant site.
11. Left Bank Main Canal, Damodar River, Barjora Nadi, Kunur Nadi, Panagarh Branch Canal, Damodar Branch Canal exists within the study area of 10 km from the project site.. The water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
12. The Committee has also found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
13. The Committee deliberated on the action plan and budget allocation for green belt development and noted that as committed by the PP that the green belt development shall be completed within a year.
14. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
15. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
16. The Committee deliberated upon the certified compliance report of RO, WBPCB and found it satisfactory.
17. The EAC also deliberated on the written submissions submitted by the proponent and found it satisfactory.
18. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
19. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

### **Recommendations of the Committee**

**10.4.22** In view of the foregoing and after detailed deliberations, the committee **recommended** the instant expansion proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements.

**A. Specific Condition:**

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- iv. Following additional arrangements to control fugitive dust shall be provided:
  - a. Fog / Mist Sprinklers at all conveyors point and on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.
  - c. Wheel Washing mechanism shall be provided in entry and exit gates.
- v. Project proponent shall ensure to close 2 RH furnaces and go for 100 % hot charging. For emergency one RH would be retained to run on LDO or CBM as available in Durgapur. Coal shall not be used as fuel in the reheating furnace.
- vi. As committed, all conditions of CEPI including 40% green belt development and 1.5 times CER shall be complied with as per the mitigation measures submitted.
- vii. Particulate matter emission from stacks shall be less than 30 mg/Nm<sup>3</sup>.
- viii. The total water requirement of 1385 KLD shall be met from Durgapur Projects Ltd. (DPL). No ground water abstraction is permitted.
- ix. The company shall also undertake rain water harvesting measures as per the plan submitted and reduce water dependence from the outside source.
- x. Left Bank Main Canal, Damodar River, Barjora Nadi, Kunur Nadi, Panagarh Branch Canal, Damodar Branch Canal exists within the study area of 10 km from the project site. The water bodies shall not be disturbed. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- xi. Air cooled condensers shall be used in the Power plant.
- xii. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- xiii. Three tier Green Belt shall be developed in a time frame of one year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. Plantation in gaps in the green belt shall be done by the PP during the present monsoon period and maintenance of @2500 plants/ha shall be done in the following years. Additional plantation shall be made in the East Direction from plant site to minimise the effect on Durgapur Protected Forest. Greenbelt/Plantation

outside the project premises such as avenue plantation in vacant areas and social forestry shall also be done through socio economic developmental activities. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- xiv. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
- xv. The project proponent shall monitor the coal dust exposure concentrations at coal handling areas, ball mills, furnace charging areas through personal/area monitoring; and to be compared and it should be within 2 mg/m<sup>3</sup>, respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xvi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. There shall be no discharge of effluent from the plant. Domestic waste water will be treated in STP and treated water shall be re-used for greenbelt development and plantation and dust suppression.
- xvii. CEMS shall be provided on all process stacks and the signal shall be received in plant control room for central control of APCDs installed in the plant.
- xviii. All internal road and connecting road from project site to main highway shall be developed and maintained with suitable Million Axle Standard (MSA) as per the traffic load due to existing and proposed project.
- xix. Internal roads of plant premises shall be concreted and maintained in good condition. Industrial vacuum cleaners shall be used regularly to clean roads to reduce fugitive emissions.
- xx. All stockyards shall be having impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains to trap the run off material.
- xxi. All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- xxii. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- xxiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological

degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

## **B. General conditions:**

### **I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

### **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- iv. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- v. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- vi. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- vii. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- viii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

### **III. Water quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories..
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31<sup>st</sup> March 2012 (applicable to IF/EAF) as amended from time to time.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance/exit of the plant gates.

#### **IV. Noise monitoring and prevention**

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

#### **V. Energy Conservation measures**

- i. Energy conservation measures may be adopted such as adoption of solar energy and provision of LED lights etc., to minimize the energy consumption.

#### **VI. Waste management**

- i. Used refractories shall be recycled.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

#### **VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

**VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

**IX. Environment Management**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

**X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the

- projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
  - vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
  - vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
  - viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
  - ix. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
  - x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
  - xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  - xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
  - xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
  - xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Impact Assessment Division)**

To,

The Director  
SPS STEELS ROLLING MILLS LIMITED  
Diamond Prestige, 41A, A.J.C. Bose Road, 7th Floor, 701,  
Kolkata,,Kolkata,West Bengal-700017

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/WB/IND/254615/2003 dated 06 Jul 2022. The particulars of the environmental clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. <b>EC Identification No.</b>                   | <b>EC22A008WB110390</b>  |
| 2. <b>File No.</b>                                | J-11011/156/2020-IA.II (I)   |
| 3. <b>Project Type</b>                            | Expansion  |
| 4. <b>Category</b>                                | A  |
| 5. <b>Project/Activity including Schedule No.</b> | 3(a) Metallurgical industries (ferrous & non ferrous)  |
| 6. <b>Name of Project</b>                         | Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4 |
| 7. <b>Name of Company/Organization</b>            | SPS STEELS ROLLING MILLS LIMITED   |
| 8. <b>Location of Project</b>                     | West Bengal  |
| 9. <b>TOR Date</b>                                | 24 Aug 2020  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/09/2022

(e-signed)  
Dr. R. B. Lal  
Scientist E  
IA - (Industrial Projects - 1 sector)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

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and Virtuous Environment Single-Window Hub)*



**F. No. IA - J-11011/156/2020-IA.II(I)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(I.A. Division – Industry I sector)**

\*\*\*

Indira Paryavaran Bhawan  
Vayu Wing, 3<sup>rd</sup> Floor,  
Jor Bagh Road, Aliganj,  
New Delhi – 110003

**Dated: 1<sup>st</sup> September, 2022**

To,

**M/s SPS Steels Rolling Mills Limited**  
Diamond Prestige, 41A, A.J.C. Bose Road, 7th Floor, 701,  
Kolkata, Mambalam Guindy, Kolkata, West Bengal-700017  
Email: [spsmoef@shakambhargroup.in](mailto:spsmoef@shakambhargroup.in)

**Project: Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill), located at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal – Grant of Environmental Clearance.**

Sir,

This refers to your proposal no. IA/WB/IND/254615/2003 dated 6th July, 2022 received through PARIVESH Portal for grant of **Environmental Clearance (EC)** for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. **3(a) Metallurgical Industries (ferrous & non-ferrous), and 1(d) Thermal Power Plants under Category “A”** of the schedule of the EIA Notification, 2006 and appraised at Central Level.

3. The above-mentioned proposal has been considered in **10<sup>th</sup> meeting of Expert Appraisal Committee (Industry-1 Sector) held on 1-3 August , 2022**. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

4. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are as under: -

S. No.	Particulars	Details
a.	Terms of Reference for undertaking EIA study	24.08.2020
b.	Period of baseline data collection	01.10.2020-31.12.2020
c.	Date of Public Consultation	05.10.2021
d.	Action plan to address the PH issues	An amount of Rs. 1.50 Crores has been earmarked for implementation of the commitments made during Public Hearing. Detail of activities proposed attached as <b>Annexure 1</b> .

✓

S. No.	Particulars	Details		
e.	Location of the project	Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal		
f.	Latitude and Longitude of the project site	<b>Point</b>	<b>Latitude</b>	<b>Longitude</b>
		A.	23° 30'55.03"N	87° 19'54.98"E
		B.	23° 30'51.16"N	87° 19'57.96"E
		C.	23° 30'45.50"N	87° 19'54.08"E
		D.	23° 30'45.00"N	87° 19'51.20"E
		E.	23° 30'47.44"N	87° 19'44.38"E
		F.	23° 30'56.08"N	87° 19'42.29"E
G.	23° 31'0.91"N	87° 19'44.14"E		
g.	Total land	9.38 hectares. Plant in industrial area.		
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land is under the possession of the company. Expansion will be done within existing plant premises.		
i.	Existence of habitation & involvement of R&R, if any	<p><b>Plant Site:</b> No habitation exists within the plant site and R&amp;R is not applicable.</p> <p><b>Study Area:</b> Project located in industrial area of Durgapur city. There are approx. 100 wards &amp; villages in 10 km radius study area.</p>		
j.	Elevation of the project site	86 m to 91 m above mean sea level.		
k.	Involvement of Forest land if any.	No Forest Land is involved in the plant site.		
l.	Water body exists within the project site as well as study area	<b>Project Site:</b> No water body exists within the project site.		
		<b>Study area:</b> Following water bodies falls within 10 km radius:		
		<b>Water body</b>	<b>Distance (km)</b>	<b>Direction</b>
		Left Bank Main Canal	2.5 km	SSW
		Damodar River	4.0 km	SSW
		Barjora Nadi	6.5 km	SW
		Kunur Nadi	7.0 km	NE
Panagarh Branch Canal	8.0 km	ESE		
Damodar Branch Canal	8.0 km	ESE		
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	<p>Nil.</p> <p>No Reserve Forest exists within 10 km radius of the plant site. Durgapur Protected Forest is at 5.5 km in East Direction from plant site.</p>		
n.	Project cost	Proposed – INR Rs 150 Crores		
o.	EMP cost	<b>Type</b>	<b>Capital (Rs. in Crores)</b>	<b>Recurring (Rs. in Crores)</b>
		Proposed	22	1.5
p.	Employment opportunity	500 persons		



S. No.	Particulars	Details
q.	Water and Power requirement	(proposed )Water –1385 KLD , Power –17.5 MW

### Unit configuration and capacity:

Name of the Units with Products	Existing Production Capacity as per CTO			Proposed Additional Production		Total (Existing + Proposed) Production	Remarks
	Installed Capacity	Production (in ton)		Capacity	Production (TPA)		
		Annually	Monthly				
Sponge Iron Plant (DRI)	2x40 TPD + 1x100 TPD	66,000 TPA	5500	2x100 TPD*	0	66,000 TPA	No change in production capacity.
	* As per the recommendation of EAC the company will phase out existing 2x40 TPD DRI kilns and will install 1x100 TPD DRI kiln. The total capacity of Sponge Iron Plant will remain unchanged.						
SMS (M.S. Billets)	2x15 Ton IF with caster*	1,08,000	9000	5x20 Ton with 2 casters and one LRF	2,42,000 TPA	3,50,000 TPA	Expansion to meet Rolling mill requirement through hot charging bypassing existing reheating furnace
	* Existing 2x15 Ton IF with Caster will be dismantled after proposed expansion						
Rolling Mill (Long Products)	I	300 TPD	4,56,000	38000	No change	4,56,000 TPA	No change
	II	1000 TPD					
Reheating Furnace#	I	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled
	II	18 TPH	-	-	To be dismantled after expansion	-	To be dismantled
	III	18 TPH	-	-	No Change	1 x 18 TPH	No change
Note: #Both Rolling Mills will be hot charged after expansion. Two reheating shall be dismantled after expansion and only one Reheating will be kept as back up to feed Cold billets.							
Captive Power Plant (Power)	NIL			10 MW (5 MW WHRB + 5 MW AFBC)		10 MW (5 MW WHRB + 5 MW AFBC)	New Installation for backward integration

5. The EAC, in its meeting held during 1- 3 August, 2022, inter-alia, deliberated the following:

- i. The instant proposal is for expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill).
- ii. The existing units are operating on the basis of Consent to Operate obtained from West Bengal Pollution Control Board as detailed in para 10.4.6 above. The EAC deliberated the compliance report of CTO received from the SPCB and found in order.
- iii. The plant is in Industrial area, Durgapur. As per Hon'ble NGT order on polluted areas the plant has Comprehensive Environmental Pollution Index (CEPI) score of 65.56 and hence comes under Severely Polluted Area. The EAC deliberated the action plan on mitigation measures on CEPI and found in order.
- iv. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
- v. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
- vi. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
- vii. The total project area is 9.38 ha which is under the possession of the company. Expansion will be done within existing plant premises.
- viii. Existing greenbelt is being developed in 33% area i.e. 3.09 ha. Presently, 4700 trees i.e. ~1521 trees/ha have been planted so far. After expansion approx. 40% i.e., 3.75 ha of the total plant area will be developed under greenbelt & plantation @2500 plants/ha.
- ix. After expansion, total water requirement will be 1385 KLPD. The company has applied to Durgapur Projects Ltd. (DPL) for water enhancement from existing to 1700 KL per day vide letter dated 30/07/2020.
- x. Durgapur Protected Forest is at 5.5 km in East Direction from plant site.
- xi. Left Bank Main Canal, Damodar River, Barjora Nadi, Kunur Nadi, Panagarh Branch Canal, Damodar Branch Canal exists within the study area of 10 km from the project site. The water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.



- xii. The Committee has also found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
- xiii. The Committee deliberated on the action plan and budget allocation for green belt development and noted that as committed by the PP that the green belt development shall be completed within a year.
- xiv. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
- xv. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
- xvi. The Committee deliberated upon the certified compliance report of RO, WBPCB and found it satisfactory.
- xvii. The EAC also deliberated on the written submissions submitted by the proponent and found it satisfactory.
- xviii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
- xix. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

6. The EAC, in its 10<sup>th</sup> meeting of Expert Appraisal Committee (Industry-1 Sector) held on 1-3 August, 2022, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the points below.

7. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s SPS Steels Rolling Mills Limited** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

**A. Specific Conditions**

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations



made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- iv. Following additional arrangements to control fugitive dust shall be provided:
  - a. Fog / Mist Sprinklers at all conveyors point and on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.
  - c. Wheel Washing mechanism shall be provided in entry and exit gates.
- v. Project proponent shall ensure to close 2 RH furnaces and go for 100 % hot charging. For emergency one RH would be retained to run on LDO or CBM as available in Durgapur. Coal shall not be used as fuel in the reheating furnace.
- vi. As committed, all conditions of CEPI including 40% green belt development and 1.5 times CER shall be complied with as per the mitigation measures submitted.
- vii. Particulate matter emission from stacks shall be less than 30 mg/Nm<sup>3</sup>.
- viii. The total water requirement of 1385 KLD shall be met from Durgapur Projects Ltd. (DPL). No ground water abstraction is permitted.
- ix. The company shall also undertake rain water harvesting measures as per the plan submitted and reduce water dependence from the outside source.
- x. Left Bank Main Canal, Damodar River, Barjora Nadi, Kunur Nadi, Panagarh Branch Canal, Damodar Branch Canal exists within the study area of 10 km from the project site. The water bodies shall not be disturbed. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- xi. Air cooled condensers shall be used in the Power plant.
- xii. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- xiii. Three tier Green Belt shall be developed in a time frame of one year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. Plantation in gaps in the green belt shall be done by the PP during the present monsoon period and maintenance of @2500 plants/ha shall be done in the following years. Additional plantation shall be made in the East Direction from plant site to minimise the effect on Durgapur Protected Forest. Greenbelt/Plantation outside the project premises such as avenue plantation in vacant areas and social forestry shall also be done through socio economic developmental activities. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- xiv. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.



- xv. The project proponent shall monitor the coal dust exposure concentrations at coal handling areas, ball mills, furnace charging areas through personal/area monitoring; and to be compared and it should be within  $2 \text{ mg/m}^3$ , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xvi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. There shall be no discharge of effluent from the plant. Domestic waste water will be treated in STP and treated water shall be re-used for greenbelt development and plantation and dust suppression.
- xvii. CEMS shall be provided on all process stacks and the signal shall be received in plant control room for central control of APCDs installed in the plant.
- xviii. All internal road and connecting road from project site to main highway shall be developed and maintained with suitable Million Axle Standard (MSA) as per the traffic load due to existing and proposed project.
- xix. Internal roads of plant premises shall be concreted and maintained in good condition. Industrial vacuum cleaners shall be used regularly to clean roads to reduce fugitive emissions.
- xx. All stockyards shall be having impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains to trap the run off material.
- xxi. All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- xxii. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- xxiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

**B. General conditions:**

**I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not



tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

## **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- iv. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- v. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
- vi. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- vii. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- viii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

## **III. Water quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories..
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.



- iv. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31<sup>st</sup> March 2012 (applicable to IF/EAF) as amended from time to time.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance/exit of the plant gates.

#### **IV. Noise monitoring and prevention**

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

#### **V. Energy Conservation measures**

- i. Energy conservation measures may be adopted such as adoption of solar energy and provision of LED lights etc., to minimize the energy consumption.

#### **VI. Waste management**

- i. Used refractories shall be recycled.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

#### **VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

#### **VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

#### **IX. Environment Management**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.



- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

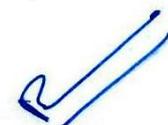
#### **X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried



out and spent in next three years, in the company web site for the information to public/public domain.

- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
  - xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
8. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.
  9. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
  10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  11. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
  12. This issues with approval of the competent authority.



(Dr. R. B. Lal)  
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**Encl. as above at Annexure –I**

**Copy to: -**

1. Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. Secretary, Department of Forests, Government of West Bengal, Kolkata.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
4. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, IB – 198, Sector-III, Salt Lake City, Kolkata - 700106.
5. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.



6. Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector –III, Salt Lake City, Kolkata – 700 098.
7. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
8. District Collector, Paschim Bardhaman, District, West Bengal.
9. Guard File/Monitoring File/Website/Record File/Parivesh Portal.



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## Action plan as per MoEF&amp;CC O.M. dated 30/09/2020

S. No.	Concerns raised during the Public Hearing	Physical activity to be done	Unit of Measurement			Cost (in Lakh)
			01 <sup>st</sup> Year	02 <sup>nd</sup> Year	03 <sup>rd</sup> Year	
1.	Education	Provide Interactive smart class equipment /gadgets like laptops, projectors, Interactive White Boards and study materials etc. to students	01 (Village Bidhannagar)	01 (Village Kalipur)	01 (Village Kadamtala)	23
2.	Health	Distribution of wheelchairs to Divyangs, oxygen cylinders & provide medical equipment in hospitals and health centre	01 Nos. each (Village Bidhannagar)	01 Nos. each (Village Kadamtala)	01 Nos. each (Village Faridpur)	25
3.	Skill Development	Establishment of Skill Development centre for Youth	1 No. (Village Bidhannagar or nearby other suitable place)			15
4.	Road development and its maintenance	Development/maintenance of pucca roads	1 No. (Village Sagarbhanga)	1 No. (Village Pabali)	1 No. (Village Piari More)	30
5.	Infrastructure Development	Development of Community Hall	1 No. (Village Sagarbhanga)	-	-	07
		Construction of Rain Water Harvesting system & Pond for natural recharge	1 No. (Village Pabali)	1 No. (Village Kadamtala)	1 No. (Village Karangapara)	15
		Installation of Solar Lights along roads	20 (Village Piari More)	20 (Village Khayrasol) 20 (Village Sagarbhanga)	20 (Village Pabali) 20 (Village Faridpur)	25
6.	Plantation	Distribution/Plantation of saplings in the village Govt. offices and schools	1000 (Village Bidhannagar)	500 Nos. (Village Piari More) 500 (Village Faridpur)	500 Nos. (Village Kadamtala) 500 Nos. (Village Sagarbhanga)	10
<b>Total</b>						<b>150 lakhs</b>

Signature Not Verified

Digitally signed by Dr. R. B. Lal  
Scientist E

Date: 9/1/2022 11:05:27 AM